

Thirteenth Lok Sabha
XII Session (17/02/2003 to 09/05/2003)

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, February 17, 2003/Magha 28, 1924 (Saka)

No. 278

1.55 P.M.

1. National Anthem

The National Anthem was played.

1.58 P.M.

2. President's Address

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 17th February, 2003.

1. 58 P.M.

3. Introduction of Ministers

The Prime Minister introduced the Cabinet Ministers, Minister of State (Independent Charge) and Ministers of State of the Union Council of Ministers.

4. Obituary References

The Speaker made references to the passing away of Shri Ananda Mohan Biswas, a sitting member of the Lok Sabha and Shri S. Murugain, a member of Seventh Lok Sabha.

He also made reference to the tragic and untimely demise of Smt. Kalpana Chawla and six other astronauts in the Space Shuttle Columbia which disintegrated over the State of Texas, U.S.A. on 1 February, 2003.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

2.05 P.M.

5. Papers Laid on the Table

A copy of the Customs Tariff (Amendment) Ordinance, 2003 (No.1 of 2003) (Hindi and English versions), promulgated by the President on the 20th

January, 2003, under article 123 (2)(a) of the Constitution was laid on the Table.

2.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th February, 2003).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, February 18, 2003/Magha 29, 1924 (Saka)

No. 279

11 A.M.

1. Submissions by Members regarding Ayodhya issue.

The Speaker while informing the House that he has received notices for suspension of Question Hour on Ayodhya issue from Sarvashri Basudeb Acharia and Rupchand Pal, observed that before taking any decision in the matter he

would like to listen to the members. The following members made submissions :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Vinay Katiyar
- (3) Shri Somnath Chatterjee
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Ramji Lal Suman
- (6) Shri Shivraj V. Patil
- (7) Shri K. Yerrannaidu

On hearing the members, the Speaker observed that the Business Advisory Committee which is scheduled to meet later in the day may decide the manner and time of the discussion on the matter. Thereafter, the Question Hour was taken up.

11.37 A.M.

2. Starred Questions

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question Nos. 3-20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1-152 were laid on the Table.

12.03 P.M.

4. Papers Laid on the Table

A copy of the Coal Mines Provident Fund (Amendment) Scheme, 2002 (Hindi and English versions) published in Notification No. G.S.R. 687 (E) in Gazette of India dated the 8th October, 2002 under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, together with a corrigendum thereto published in Notification No. G.S.R. 800(E) dated the 4th December, 2002 was laid on the Table.

5. Assent to Bills

(1) Secretary-General laid on the Table the following fourteen Bills passed by the Houses of Parliament during the Eleventh Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 20th December, 2002:-

1. The Merchant Shipping (Amendment) Bill, 2002
2. The Medical Termination of Pregnancy (Amendment) Bill, 2002
3. The Countess of Dufferin's Fund (Repeal) Bill, 2002
4. The Prevention of Food Adulteration (Extension to Kohima and Mokokchund Districts) Repeal Bill, 2002.
5. The Appropriation (Railways) No. 5 Bill, 2002.
6. The North-Eastern Council (Amendment) Bill, 2002.
7. The Suppression of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002.
8. The Appropriation (No. 6) Bill, 2002.
9. The Representation of the People (Second Amendment) Bill, 2002.
10. The High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.
11. The Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.

12. The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002.
13. The Prevention of Money-Laundering Bill, 2002
14. The Wild Life (Protection) Amendment Bill, 2002.

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following twenty four Bills passed by the Houses of Parliament and assented to by the President:-

1. The Imperial Library (Indentures Validation) Repeal Bill, 2002
2. The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Bill, 2002.
3. The Negotiable Instrument (Amendment and Miscellaneous Provisions) Bill, 2002.
4. The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002.
5. The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002.
6. The Unit Trust of India (Transfer of Undertakings and Repeal) Bill, 2002.
7. The Securities and Exchange Board of India (Amendment) Bill, 2002.
8. The Delhi Metro Railway (Operation and Maintenance) Bill, 2002.
9. The Constitution (Scheduled Castes) Orders (Second Amendment) Bill, 2002
10. The Consumer Protection (Amendment) Bill, 2002.
11. The Refugee Relief Taxes (Abolition) Repeal Bill, 2002.
12. The Representation of the People (Third Amendment) Bill, 2002.
13. The Companies (Amendment) Bill, 2002.

14. The Cable Television Networks (Regulation) Amendment Bill, 2002.
15. The Transfer of Property (Amendment) Bill, 2002.
16. The Indian Evidence (Amendment) Bill, 2002
17. The Freedom of Information Bill, 2002.
18. The Representation of the People (Amendment) Bill, 2002.
19. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 2002.
20. The Companies (Second Amendment) Bill, 2002.
21. The Competition Bill, 2002.
22. The Control of National Highways (Land and Traffic) Bill, 2002.
23. The Offshore Areas Mineral (Development and Regulation) Bill, 2002.
24. The Biological Diversity Bill, 2002.

6. Report of the Committee on Petitions

Shri Basudeb Acharia presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Petitions.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.03 P.M.)

4 P.M.

Matters under Rule 377

- (1) Shri Yogi Aditya Nath raised a matter regarding need to take steps for revival of closed sugar mills in Eastern Uttar Pradesh.
- (2) Shri Chandresh Patel raised a matter regarding need to confer 'Bharat Ratna' on late Kalpana Chawla, an astronaut of Indian

origin.

- (3) Smt. Jayaben Thakkar raised a matter regarding need to take steps for connecting coastal areas in Gujarat with National Highways.
- (4) Shri P.S. Gadhavi raised a matter regarding need to provide adequate financial assistance to the Government of Gujarat to overcome drought situation in Kutch and other districts of the State.
- (5) Shri Rajo Singh raised a matter regarding need to formulate a plan for development of inter-state navigation in Ganga River between Buxar and Farakka, Bihar.
- (6) Shri Subodh Roy raised a matter regarding need to include 'Angika' language in the Eighth Schedule to the Constitution.
- (7) Shri Y.V. Rao raised a matter regarding need to implement the project of linking of rivers for better water management in the country.
- (8) Shri Ramji Lal Suman raised a matter regarding need to take effective steps to solve growing unemployment in the country.
- (9) Shri Chandrakant Khaire raised a matter regarding need to restart functioning of oil depot in Aurangabad, Maharashtra.
- (10) Shri Ram Prasad Singh raised a matter regarding need to declare Rohtas-Sasaram-Balia via Buxar road in Bihar as a National Highway.
- (11) Shri G. Puttaswamy Gowda raised a matter regarding need to waive interest on loans taken by farmers from various financial institutions in Karnataka.

- (12) Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to expedite exploration of oil and gas reserves in Barmer, Jaisalmer and Jalore districts in Rajasthan..
- (13) Shri Brahma Nand Mandal raised a matter regarding need to provide compensation to the farmers whose crops have been affected by hailstorms in Monger District in Bihar.

2.21 P.M.

8. Government Bill – Passed

Time Taken : 1 Hr 37 Mts

The Water (Prevention and Control of Pollution) Cess

(Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Rampal Singh
- (3) Shri Moinul Hassan
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Ramesh Chennithala
- (6) Shri Bikram Keshari Deo
- (7) Shri Dharam Raj Singh Patel
- (8) Shri Prabodh Panda
- (9) Shri Ramdas Athawale

Shri T.R. Baalu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. R. Baalu.

The motion was adopted and the Bill, as amended, was passed.

3.58 P.M.

9. Government Bill – Under Consideration

The Election Laws (Amendment) Bill, 1999.

Time Taken: 2 hr. 03 mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Prakash Mani Tripathi
- (3) Shri Haman Mollah
- (4) Dr. M.V.V.S. Murthi
- (5) Shri Sudarsana E.M. Natchiappan
- (6) Shri Anadicharan Sahu
- (7) Shri Shivraj V. Patil
- (8) Shri Vijayendra Pal Singh Badnore
- (9) Shri Ajoy Chakraborty
- (10) Shri Bikram Keshari Deo

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th February, 2003).

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, February 19, 2003/Magha 30, 1924 (Saka)

No. 280

11 A.M.

1. Starred Questions

Starred Question Nos. 21-23 were orally answered.
Replies to Starred Question Nos. 24-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 153 – 375 were laid on the Table.

3. Papers Laid on the Table of the house

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2001-2002.

(ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2001-2002.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the International Institute of Population Sciences, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute of Population Sciences, Mumbai, for the year 2001-2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following statement (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Ninth, Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

NINTH LOK SABHA

1. Statement No. XXXII Seventh Session, 1991

TENTH LOK SABHA

2. Statement No. XL Second Session, 1991

3 Statement No. VII Fifth Session, 1992

ELEVENTH LOK SABHA

4 Statement No. XXX Second Session, 1996

5 Statement No. XXVIII Third Session, 1996

6. Statement No. XXVIII Fourth Session, 1997

7 Statement No. XXV Fifth Session, 1997

TWELFTH LOK SABHA

8. Statement No. XXVIII Second Session, 1998

9. Statement No. XXII Third Session, 1998

10. Statement No. XXII Fourth Session, 1999

THIRTEENTH LOK SABHA

11. Statement No. XX Second Session, 1999

12. Statement No. XX Third Session, 2000

13. Statement No. XVI Fourth Session, 2000

14. Statement No. XIV Fifth Session, 2000

15. Statement No. XIII Sixth Session, 2001

16. Statement No. XI Seventh Session, 2001

17. Statement No. VIII Eighth Session, 2001

18. Statement No. VI Ninth Session, 2002

19. Statement No. III Tenth Session, 2002

20. Statement No. I Eleventh Session, 2002

4. Report of Standing Committee on Transport, Tourism and Culture

Shri G. M. Banatwalla laid on the table a copy of the Sixty-second Report (Hindi and English versions) of the Standing Committee on Transport, Tourism & Culture on the Major Port Trusts (Amendment) Bill, 2001.

5. Evidence tendered before Standing Committee on Transport, Tourism And Culture

Shri G. M. Banatwalla laid on the table a copy of the record of evidences tendered before the Standing Committee on Transport, Tourism and Culture on the Major Port Trusts (Amendment) Bill, 2001.

12.57 P.M.

6. Report of the Business Advisory Committee

Smt. Sushma Swaraj presented the Forty-sixth Report of the Business Advisory Committee.

(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 1.48 P.M.)

7. Matters under Rule 377

(1) Prof. Rasa Singh Rawat raised a matter regarding need for construction of an airport at Ajmer, Rajasthan

(2) Shri Radha Mohan Singh raised a matter regarding need for laying of rail line between Hajipur and Sugoli via Areraj, Bihar.

(3) Shri Kirit Somaiya raised a matter regarding need to check steep rise in the tariff charged by cable operators.

(4) Smt. Jayashree Banerjee raised a matter regarding need to ensure better upkeep of newly born animals in Military Dairy Farm and Dairy of Jawahar Lal Nehru Agriculture University, Jabalpur.

(5) Shri Naresh Puglia raised a matter regarding need to provide stoppage of Rajdhani Express at Balharshah railway station and other non-super fast trains at Chadrapur railway station in Maharashtra.

(6) Shri Trilochan Kanungo raised a matter regarding need to start construction of Talcher-Bimalagarh rail line in Orissa and provide necessary funds for the same in the Budget 2003-2004.

(7) Dr. Sushil Kumar Indora raised a matter regarding need for early completion of Yamuna-Satluj Link Canal Project.

(8) Shri Probodh Panda raised a matter regarding need for laying a third line between Kharagpur and Panskura in South Eastern Railway.

(9) Shri Haribhau Shankar Mahale raised a matter regarding need to set up more power plants in Maharashtra with a

view to solve acute power shortage in the State.

- (10) Dr. (Smt.) Sudha Yadav raised a matter regarding need to open a 'Sainik School' in Mahendragarh Parliamentary Constituency, Haryana.

2 P.M.

8. Discussion under Rule 193

Time Taken 3 hrs. 33 mts

Shri Ramji Lal Suman raised a discussion regarding threat to international peace due to mounting tension between U.S.A and Iraq.

The following members took part in the debate:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Mani Shankar Aiyar
- (3) Shri Rupchand Pal
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri Raashid Alvi
- (6) Prof. Rasa Singh Rawat
- (7) Smt. Margaret Alva
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Brahma Nand Mandal
- (10) Shri S.S. Palanimanickam
- (11) Shri P.H. Pandian
- (12) Shri Bhartruhari Mahtab
- (13) Shri Ajoy Chakarborty
- (14) Smt. Krishna Bose
- (15) Shri G.M. Banatwalla
- *(16) Shri Joachim Baxla
- *(17) Shri Lakshman Singh

Shri Jaswant Singh replied to the debate.

The discussion was concluded.

5 P.M.

9. Government Bill – Passed

**Time Taken : 3 hrs.01
mts.**

The Election Laws (Amendment) Bill, 1999.

Discussion on the motion for consideration of the Bill moved by Shri Arun Jaitley on the 18th February, 2003, continued.

The following members took part in the debate :-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Varkala Radhakrishnan
- (3) Shri Adhi Shankar
- (4) Kunwar Akhilesh Singh
- (5) Shri Prabhunath Singh
- (6) Shri P.H. Pandian
- (7) Sardar Simranjit Singh Mann

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1 was adopted, as amended.

The Enacting formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th February, 2003).

G.C. MALHOTRA,
Secretary-General.

* Written speeches were laid on the Table

LOK SABHA

Bulletin Part-I

(Brief Record of Proceedings)

Thursday, February 20, 2003/Phalgun 1, 1924 (Saka)

No. 281

11 A.M.

1. Starred Questions

Starred Question Nos. 41-43 and 45-46 were orally answered. Replies to Starred Question Nos. 44 and 47-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 376-605 were laid on the Table.

12.01 P.M.

Papers Laid on the Table

The following papers were laid on the Table:-

3. (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2001-2002.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2001-2002, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2001-2002.
4. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 5. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2001-2002 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2001-2002
6. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 7. A copy of the Indian Electricity (Second Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 793 (E) in Gazette of India dated the 4th December, 2002 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

8. Report of the Committee on Private Members' Bills and Resolutions

Shri Denzil B. Atkinson presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. MOTIONS FOR ELECTIONS TO COMMITTEES

(i) Prof. Rasa Singh Rawat moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004.”

The motion was adopted.

(ii) Shri Rupchand Pal moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee

on Public Accounts for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004.”

The motion was adopted.

(iii) Shri Rupchand Pal moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Prof. Vijay Kumar Malhotra moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004.”

The motion was adopted.

(v) Prof. Vijay Kumar Malhotra moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Shri Thawar Chand Gehlot moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004.”

The motion was adopted.

(vii) Shri Thawar Chand Gehlot moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

10. Submissions by Members

12.43 P.M.

(i) Regarding misuse of POTA in the country.

The following members made submissions regarding misuse of POTA in the country.

- (1) Shri Ramji Lal Suman
- (2) Shri Somnath Chatterjee
- (3) Shri Basudeb Acharia
- (4) Shri S. Jaipal Reddy
- (5) Shri S.S.Palanimanickam
- (6) Prof. Vijay Kumar Malhotra
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Raghunath Jha
- (9) Shri Harin Pathak

1.16 P.M.

(ii) Regarding problems being faced by the farmers in the country.

The following members made submissions regarding problems being faced by the farmers in the country:-

- (1) Shri H.D. Devegowda
- (2) Shri K.H. Muniyappa
- (3) Shri Sudarsana E.M. Natchiappan

(4) Shri Kodikunnil Suresh

(5) Shri Ajit Singh

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.30 P.M.)

12 CALLING ATTENTION

Shri Naresh Puglia called the attention of the Minister of Health and Family Welfare to the situation arising out of reported detection of harmful pesticide residues in certified bottled drinking water by Bureau of Indian Standards and steps taken by the Government in regard thereto.

The Minister of Health & Family Welfare made a statement in response thereto.

13 Motion Regarding Forty-sixth Report of the Business Advisory Committee

Smt. Sushma Swaraj moved the following motion:-

“That this House do agree with the Forty-sixth Report the Business Advisory Committee presented to the House on the 19th February, 2003.”

An amendment to the Motion moved by Shri G.M. Banatwalla was negatived.

The motion was adopted.

14 MATTERS UNDER RULE 377

- (1) Shri Prahlad Singh Patel raised a matter regarding need to provide adequate funds to the Government of Madhya Pradesh for renovation of irrigation projects in the State.
- (2) Shri Padam Sen Choudhry raised a matter regarding need to start gauge conversion work of Gonda-Bahraich rail line and extend it upto Tikonia in Uttar Pradesh.
- (3) Shri Thawar Chand Gehlot raised a matter regarding need to bring a legislation to ban cow-slaughter in the country.
- (4) Shri Ram Singh Kaswan raised a matter regarding need to release additional quota of wheat to drought affected Rajasthan
- (5) Shri Bikram Keshari Deo raised a matter regarding need to take up Third Canal System of the Upper Indravati Project in Kalahandi district of Orissa under AIBP Programme.
- (6) Shri Bheru Lal Meena raised a matter regarding need to ensure plantation in mining areas of Aravali hills in Rajasthan with a view to check environmental degradation.
- (7) Shri Vilas Muttemwar raised a matter regarding need to provide financial assistance to the Government of Maharashtra to cope with severe drought in the State.
- (8) Shri K.P. Singh Deo raised a matter regarding need to construct high level bridge over river Brahmani in Dhenkanal Parliamentary Constituency, Orissa.
- (9) Shri Ramesh Chennithala raised a matter regarding need to protect the interest of plantation industry particularly in Kerala.
- (10) Shri P. Rajendran raised a matter regarding need to check move to privatise
- (11) Shri Sunil Khan raised a matter regarding need to look into problems being faced by industrial workers in the country.

- (12) Shri Sanat Kumar Mandal raised a matter regarding need to grant subsidy for setting up Durgadwani Mini-Hydel Project in Sunderbans area, West Benagal.

15. Government Bill-Passed

The Special Protection Group (Amendment) Bill, 2002.

Time Taken: 2 hrs 39 mts

The motion for consideration of the Bill was moved by Shri I.D. Swami on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Anadi Sahu
- (3) Dr. Ram Chandra Dome
- (4) Shri M.V.V.S. Murthi
- (5) Shri Raashid Alvi
- (6) Shri Dileep Saghani
- (7) Shri Sudarsana E.M. Natchiappan
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Raghunath Jha
- (10) Dr. Nitish Sengupta
- (11) Shri Kharabela Swain
- (12) Sardar Simranjit Singh Mann
- (13) Shri Ramdas Athawale
- (14) Shri Vijayendra Pal Singh Badnore

Shri I.D. Swami replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved Shri I.D. Swami.

The motion was adopted and the Bill, as amended, was passed.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 2003).

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin Part-I

(Brief Record of Proceedings)

Friday, February 21, 2003/Phalgun 2, 1924 (Saka)

No. 282

11 A.M.

1. Starred Questions

Starred Question Nos. 61,63,64 and 68 were orally answered. Replies to Starred Question Nos. 62, 65-67 and 69-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 606-702 and 704-834 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 3 (E) in Gazette of India date the 2nd January, 2003 under sub-section (1) of section 30 of the Legal Services Authorities Act, 1987.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2001-2002
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2001-2002
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2001-2002
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2001-2002yt, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (8) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Removal of Difficulties) Order, 2002 (Hindi and English) published in Notification No. S.O. 5 in Gazette of India dated the 4th January, 2003, under sub-section (2) of section 40 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
- (9) A copy of the Notification No. S.O.105(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2003 specifying “Cooperative Bank” as defined in clause (cci) of section 5 of Banking Regulation Act, 1949 as ‘bank’ for the purpose of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under sub-section (1) of section 2 of the said Act.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R. 827 (E) published in Gazette of India dated the 19th December, 2002 together with an explanatory memorandum seeking to amend Notification No. 39/2001-CE., dated the 31st July, 2001.
 - (ii) G.S.R. 834 (E) published in Gazette of India dated the 23rd December, 2002 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.
 - (iii) The CENVAT Credit (Amendment) Rules, 2002 published in Notification No.G.S.R. 835 (E) in Gazette of India dated the 23rd December, 2002 together with an explanatory memorandum.
 - (iv) G.S.R. 858 (E) published in Gazette of India dated the 31st December, 2002 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.
 - (v) G.S.R. 859 (E) published in Gazette of India dated the 31st December, 2002 together with an explanatory memorandum seeking to exempt ethanol blended petrol (manufactured from blending of motor spirit and ethanol, on which the appropriate duties of excise have been paid) from the whole of the Additional Duty of Excise leviable thereon.
 - (vi) G.S.R. 860 (E) published in Gazette of India dated the 31st December, 2002 together with an explanatory memorandum seeking to exempt Motor Spirit when intended for use in the manufacture of 5% ethanol blended petrol, from so much of the duty of excise leviable thereon as in excess of the duty leviable on motor spirit sold by the manufacturer to an independent buyer.
 - (vii) G.S.R. 4 (E) published in Gazette of India dated the 2nd January, 2003 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE., dated the 1st March, 2002.
 - (viii) G.S.R. 9 (E) published in Gazette of India dated the 3rd January, 2003 together with an explanatory memorandum seeking to amend Notification No. 32/1999-CE., dated the 8th July, 1999.
 - (ix) G.S.R. 12 (E) published in Gazette of India dated the 6th January, 2003 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.
 - (x) G.S.R. 62 (E) published in Gazette of India dated the 27th January, 2003 together with an explanatory memorandum seeking to amend Notification No 64/2002-CE., dated the 31st December, 2002.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 483 (E) published in Gazette of India dated the 23rd November, 2002 together with an explanatory memorandum seeking to amend Notification No. 227-Cus., dated the 29th November, 1980.
 - (ii) G.S.R. 833 (E) published in Gazette of India dated the 23rd December, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (iii) G.S.R. 856 (E) published in Gazette of India dated the 31st December, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (iv) G.S.R. 857 (E) published in Gazette of India dated the 31st December, 2002 together with an explanatory memorandum seeking to amend Notification No. 105/99-Cus., dated the 10th August, 1999.
 - (v) G.S.R. 10 (E) published in Gazette of India dated the 3rd January, 2003 together with an explanatory memorandum seeking to amend Notification No. 39/96-Cus., dated the 23rd July, 1996.
 - (vi) G.S.R. 13 (E) published in Gazette of India dated the 6th January, 2003 together with an explanatory memorandum seeking to amend Notification No. 39/96-Cus., dated the 23rd July, 1996.
 - (vii) G.S.R. 6 (E) published in Gazette of India dated the 3rd January, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - (viii) G.S.R. 30 (E) published in Gazette of India dated the 15th January, 2003 together with an explanatory memorandum seeking to amend Notification No. 40/2002-Cus., dated the 12th April, 2002.
 - (ix) G.S.R. 41 (E) published in Gazette of India dated the 20th January, 2003 together with an explanatory memorandum seeking to amend Notification No. 105/99-Cus., dated the 10th August, 1999.
 - (x) G.S.R. 53 (E) published in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum seeking to amend Notifications issued under sub-section (1) of section 25 of the Customs Act, 1962 so as to substitute the numbering scheme adopted for Chapters, headings and sub-headings under the Customs Tariff (Amendment) Ordinance, 2003.
 - (xi) G.S.R. 26 (E) published in Gazette of India dated the 13th January, 2003 together with an explanatory memorandum seeking to amend Notification No. 25/99-Cus., dated the 28th February, 1999.
 - (xii) The Customs Regulations under Section 157 (Amendment) Regulations, 2003 published in Notification No. G.S.R. 58 (E) in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum.
 - (xiii) G.S.R. 11 (E) published in Gazette of India dated the 6th January, 2003 together with an explanatory memorandum seeking to seeking to waive special additional duty leviable thereon under section 3A of Customs Tariff Act, 1975.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub- section 7 of section 9A of Customs Tariff Act, 1975:-
- (i) G.S.R. 839 (E) published in Gazette of India dated the 26th December, 2002 together with an explanatory memorandum seeking to impose final provisional anti-dumping duty on Vitamin AD3-500/100, originating in, or exported from the People's Republic of China, at the rates recommended by the Designated Authority.
 - (ii) G.S.R. 840 (E) published in Gazette of India dated the 26th December, 2002 together with an explanatory memorandum seeking to impose final provisional anti-dumping duty on Sodium Hydroxide, originating in, or exported from the Republic of Korea and the People's Republic of China, at the rates recommended by the Designated Authority.

- (iii) G.S.R. 844 (E) published in Gazette of India dated the 27th December, 2002 together with an explanatory memorandum seeking to impose final provisional anti-dumping duty on Vitamin C, originating in, or exported from the United States of America and Canada, at the rates recommended by the Designated Authority.
 - (iv) G.S.R. 1 (E) published in Gazette of India dated the 1st January, 2003 together with an explanatory memorandum seeking to impose final provisional anti-dumping duty on Induction Hardened Forged Rolls, originating in, or exported from Russia, Ukraine and Korea RP and imported into India, at the rates recommended by the Designated Authority.
 - (v) G.S.R. 2 (E) published in Gazette of India dated the 2nd January, 2003 together with an explanatory memorandum seeking to impose final provisional anti-dumping duty on Mulberry raw silk., 2A grade and below, originating in, or exported from the People's Republic of China and imported into India.
 - (vi) G.S.R. 7 (E) published in Gazette of India dated the 3rd January, 2003 together with an explanatory memorandum seeking amend Notification No. 69 /2000-Cus., dated the 19th May, 2000.
 - (vii) G.S.R. 14 (E) published in Gazette of India dated the 7th January, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Float Glass of thickness 2mm to 12mm of clear as well as tinted variety but not including processed glass meant for decorative, industrial or automotive purposes, originating in, or exported from the People's Republic of China and Indonesia and imported into India.
 - (viii) G.S.R. 31 (E) published in Gazette of India dated the 15th January, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Hydrofluoric Acid, originating in, or exported from the People's Republic of China at the rates recommended by the designated authority.
 - (ix) G.S.R. 32 (E) published in Gazette of India dated the 15th January, 2003 together with an explanatory memorandum seeking to amend the first schedule to the Customs Tariff Act, 1975.
 - (x) G.S.R. 40 (E) published in Gazette of India dated the 20th January, 2003 together with an explanatory memorandum seeking to extend anti-dumping duty on graphite electrodes, originating in, or exported from the United States of America, Australia, France, Germany, Italy, Spain, People's Republic of China and Belgium.
 - (xi) G.S.R. 54 (E) published in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum seeking to amend Notifications issued under section 3A of the Customs Tariff Act, 1975.
 - (xii) G.S.R. 55 (E) published in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum seeking to amend Notifications issued under section 8B of the Customs Tariff Act, 1975.
 - (xiii) G.S.R. 56 (E) published in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum seeking to amend Notifications issued under section 9A of the Customs Tariff Act, 1975.
 - (xiv) G.S.R. 57 (E) published in Gazette of India dated the 24th January, 2003 together with an explanatory memorandum seeking to amend rules made sub-section (1) of section (5) of the Customs Tariff Act, 1975.
 - (xv) G.S.R. 74 (E) published in Gazette of India dated the 31st January, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on import of graphite electrodes-Ultra High Power grade, originating in, or exported from Poland and Brazil at specified rates as recommended by the designated authority.
 - (xvi) G.S.R. 75 (E) published in Gazette of India dated the 31st January, 2003 together with an explanatory memorandum seeking to rescind Notification No. 59/2002-Cus., dated the 5th June, 2002.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-
- (i) The Income-tax (3rd Amendment) Rules, 2002 published in Notification No. S.O. 255(E) in Gazette of India dated the 28th February, 2002 together with an explanatory memorandum.

- (ii) The Income-tax (27th Amendment) Rules, 2002 published in Notification No. S.O. 1345 (E) in Gazette of India dated the 20th December, 2002 together with an explanatory memorandum.
 - (iii) The Income-tax (2nd Amendment) Rules, 2003 published in Notification No. S.O. 104(E) in Gazette of India dated the 28th January, 2003 together with an explanatory memorandum.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (6) above.
- (15) A copy of the General Insurance (Rationalization of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 2003 (Hindi and English versions) published in Notification No. S.O. 7 (E) in Gazette of India dated the 3rd January, 2003 under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (16) A copy of the Debts Recovery Tribunal (Procedure) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 44 (E) in Gazette of India dated the 21st January, 2003 under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (17) A copy of the Notification No. G.S.R. 830 (E) (Hindi and English versions) published in Gazette of India dated the 20th December, 2002 notifying the change in area of jurisdiction of the Debts Recovery Tribunals mentioned therein issued under section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (18) A copy of the Expenditure-tax (1st Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 46 (E) in Gazette of India dated the 15th January, 2003 under sub-section (4) of section 31 of the Expenditure-tax Act, 1987.
- (19) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2001-2002, along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (20) A copy of the Report on Trend and Progress of Housing in India (Hindi and English versions) for the period ended the 30th June, 2000 under section 42 of the National Housing Bank Act, 1987.
- (21) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2002, together with Auditor's Report thereon:-
- (i) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.
 - (ii) Malwa Gramin Bank, Sangrur.
 - (iii) Kamraz Rural Bank, Sopore.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (23) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 763 (E) in Gazette of India dated the 14th November, 2002 together with explanatory memorandum under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control) and Inspection Act, 1963:-
- (1) The Export of Dried Fish (Quality Control and Inspection) Rules, 2002 published in Notification No. S.O. 1376 (E) in Gazette of India dated the 30th December, 2002.
 - (2) The Export of Fresh poultry meat and poultry meat Products (Quality Control, Inspection and Monitoring) Rules, 2002 published in Notification No. S.O. 1378 (E) in Gazette of India dated the 30th December, 2002.

- (3) The Export of Basmati Rice (Quality Control and Inspection) Rules, 2003 published in Notification No. S.O. 68 (E) in Gazette of India dated the 23rd January, 2003.
- (4) The Export of Milk Products (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2002 published in Notification No. S.O. 3719 in Gazette of India dated the 30th November, 2002.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th February, 2003, Rajya Sabha passed the Banking Service Commission (Repeal) Bill, 2002, passed by Lok Sabha on the 9th May, 2002 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha—Laid on the Table

The Banking Service Commission (Repeal) Bill, 2002, as returned by Rajya Sabha with amendments.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 24th February, 2003.

12.09 P.M.

7. Submissions by Members

The following members made submissions regarding reported statement by the Prime Minister in an election rally at Himachal Pradesh on the 20th February, 2003 on the construction of temple at Ayodhya :-

- (1) Shri Ramji Lal Suman
- (2) Shri Basudeb Acharia
- (3) Shri Shivraj V. Patil
- (4) Shri Somnath Chatterjee
- (5) Shri S. Jaipal Reddy
- (6) Shri Prabhunath Singh
- (7) Shri Mohan Rawale
- (8) Shri G.M. Banatwalla
- (9) Shri Devendra Prasad Yadav
- (10) Smt. Sushma Swaraj

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.34 P.M.)

8. Government Bill-Introduced

The Delhi High Court (Amendment) Bill, 2003.

2.48 P.M.

9. Government Bill - Under consideration

The Central Vigilance Commission Bill, 1999 as reported by the Joint Committee.

Time allotted: 4 Hrs

Time Taken : 42 Mts

Balance:3 Hrs. 18 Mts

The motion for consideration of the Bill was moved by Shri Harin Pathak on behalf of Shri L.K. Advani.

The following members took part in the debate.

- (1) Shivraj V. Patil
- (2) Shri Anadicharan Sahu (Speech unfinished)

The discussion was not concluded.

3.30 P.M.

10. Motion regarding the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

Shri Denzil B. Atkinson moved the following the motion:-

"That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 20th February, 2003."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 2001 (Amendment of article 323) by Shri Basavanagoud Kolar.
- (2) The Relief and Compensation to and Rehabilitation of Victims of Mass Violence and Injustice Bill, 2002 by Shri G.M. Banatwalla.
- (3) The Employment Exchanges (Compulsory Notification of Vacancies) (Amendment) Bill, 2002 (Amendment of section 3) by Shri Basavanagoud Kolar.
- (4) The Constitution (Amendment) Bill, 2002 (Amendment of article 171) by Shri Basavanagoud Kolar.

- (5) The Euthanasia (Regulation) Bill, 2002 by Adv. Uttamrao Dhikale
- (6) The Soil Conservation Bill, 2002 by Adv. Uttamrao Dhikale.
- (7) The Constitution (Amendment) Bill, 2002 (Amendment of article 83) by Adv. Uttamrao Dhikale .
- (8) The Representation of the People (Amendment) Bill, 2002 (Amendment of section 30) by Adv. Uttamrao Dhikale .
- (9) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (Amendment) Bill, 2003 (Amendment of section 2) by Dr. (Mrs.) Beatrix D' Souza.
- (10) The Cultural Heritage Protection Bill, 2003 by Shri G.M. Banatwalla.

3.38 p.m.

12. Private Member's Bill – Under consideration

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Yogi Adityanath.

The motion for consideration of the Bill moved by Shri Yogi Adityanath on the 19th July, 2002, was submitted to the vote of the House.

The House was adjourned for want of Quorum.

3.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 2003).

**G.C. MALHOTRA,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, February 24, 2003/Phalguna 5, 1924 (Saka)

No. 283

11 A.M.

1. Starred Questions

Starred Question Nos. 81 – 83, 85 and 88 were orally answered. Replies to Starred Question Nos. 84, 86 – 87 and 89 – 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 835 – 1064 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Multi-State Co-operative Societies Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 790 (E) in Gazette of India dated the 2nd December, 2002 under sub-section (3) of section 124 of the Multi-State Co-operative Societies Act, 2002.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. G.S.R. 38 (E) in Gazette of India dated the 20th January, 2003 under section 21 of the Coconut Development Act, 1979.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955:-
 - (i) The Fertilizer (Control) Amendment Order, 2003 published in Notification No. S.O. 49 (E) in Gazette of India dated the 16th January, 2003.
 - (ii) S.O. 50 (E) published in Gazette of India dated the 16th January, 2003 containing order notifying the specification in respect of the provisional fertilizers to be manufactured by M/s IFFCO for a period of two years w.e.f. the 16th January, 2003.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2001-2002.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Khuda Bakhsh Oriental Public Library, Patna, for the year 2001-2002.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2001-2002.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Forest (Conservation) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 23 (E) in Gazette of India dated the 10th January, 2003 under sub-section (2) of section 4 of the Forest (Conservation) Act, 1980.

4. REPORTS OF STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology: -

(1) Forty-first Report on Procurement of WLL equipment relating to the Ministry of Communications and Information Technology (Department of Telecommunications) ; and

(2) Forty-second Report on Action Taken by Government on the Recommendation/Observations contained in the Thirty-Fourth Report (Thirteenth Lok Sabha) of the Standing Committee on Information Technology on Demands for Grants (2002-2003) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

5. Submissions by Members

Regarding reported firing on Adivasis (Tribals) in Kerala.

The following members made submissions regarding reported firing on Adivasis (Tribals) in Kerala :-

- (1) Shri Suresh Kurup
- (2) Shri N.N. Krishnadas
- (3) Shri K. Francis George
- (4) Shri L.K. Advani

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

6. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Laxman Giluwa regarding need to take necessary steps for speedy electrification of Singhbhum Parliamentary Constituency, Jharkhand.
- (2) Shri Kirit Somaiya regarding need to take into consideration all aspects of environmental protection before relaxing Coastal Regulation Zone guidelines particularly in Mumbai.
- (3) Smt. Sheela Gautam regarding need to set up a Bench of High Court at Aligarh, Uttar Pradesh.
- (4) Shri Ananta Nayak regarding need to expedite execution of Kanpur Irrigation Project in Keonjhar district, Orissa.
- (5) Shri Ram Tahal Choudhary regarding need to take necessary steps for revival of Heavy Engineering Corporation Ltd., Bihar.
- (6) Shri G. Putta Swamy Gowda regarding need to take suitable steps to boost export of agricultural products from Hassan, Karnataka.
- (7) Shri Priya Ranjan Dasmunsi regarding need to allocate adequate funds under Tenth Plan for around development of North Bengal region.
- (8) Shri Vilas Muttemwar regarding need to establish a goods truck transport hub through railway wagons at Nagpur, Maharashtra.
- (9) Shri T.Govindan regarding need to include Marathi community living in Kasaragod district of Kerala in Scheduled Tribes list.
- (10) Shri Y.V. Rao regarding need to release funds for Sankara Eye Hospital, Coimbatore and its new unit at Guntur.
- (11) Shri Chandra Bhushan Singh regarding need to provide relief to the farmers whose crops have been affected by hailstorm in many States particularly in Farukhabad district, Uttar Pradesh.
- (12) Shri Ram Sajivan regarding need to formulate a policy to solve water problem in Bundelkhand region in Uttar Pradesh.
- (13) Shri P.H. Pandian regarding need to release 100% financial assistance to the Government of Tamil Nadu for the implementation of underground sewage scheme in Tirunelveli Municipal Corporation.
- (14) Shri Shrinivas Patil regarding need to set up a trauma care unit on National Highway No.4 at Karad in Satara District, Maharashtra.
- (15) Shri Sukdeo Paswan regarding need to clear the proposal for construction of metalled road between Birpur and Kurani upto Bangladesh border in Bihar.

2.01P.M.

7. MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Time allotted: 10 hrs

Time Taken: 3 Hrs 59 Mts.

Shri Vijay Kumar Malhotra moved the following motion: -

“ That an Address be presented to the President in the following terms:-

‘That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 17, 2003’.”.

Shri Suresh Prabhu seconded the motion.

Two hundred and ninety one (Nos. 73 to 105, 117 to 153, 177 to 253, 255 to 295, 533 to 540, 587 to 625, 633 to 647, 734 to 755 and 790 to 808) amendments were moved.

The following members took part in the debate:-

- (1) Smt. Sonia Gandhi
- (2) Shri Somnath Chatterjee
- (3) Shri Kailash Meghwal
- (4) Kunwar Akhilesh Singh

The discussion was not concluded.

*** 8. Statement by the Deputy Prime Minister.**

The Deputy Prime Minister made a statement regarding rally organized by Samajwadi Party and its Associate Organisations at Luknow on 21.2.2003.

6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 2003).

G.C. MALHOTRA,
Secretary-General.

***At 4.30 P.M.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, February 25, 2003/Phalgun 6, 1924 (Saka)

No. 284

11 A.M.

1. Starred Questions

Starred Question Nos. 101-105 were orally answered. Replies to Starred Question Nos. 106-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1065-1240 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Indo-Tibetan Border Police force, Assistant sub-Inspector (Stenographer) Group 'C' Posts Recruitment Rules, 2002 published in Notification No. G.S.R. 825 (E) in Gazette of India dated the 18th December, 2002.
 - (ii) The Indo-Tibetan Border Police force, Deputy Commandant (Transport) and Assistant Commandant (Transport) Recruitment Rules, 2002 published in Notification No. G.S.R. 826 (E) in Gazette of India dated the 18th December, 2002.
 - (iii) The Indo-Tibetan Border Police force, General Duty Cadre, Group 'A' Posts Recruitment (Amendment) Rules, 2002 published in Notification No. G.S.R. 838 (E) in Gazette of India dated the 26th December, 2002.
- (2) A copy of the Central Industrial Security Force, Group "A" Fire Cadre Posts Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 794 (E) in Gazette of India dated the 4th December, 2002 under sub-section (3) section 22 of the Central Industrial Security Force Act, 1968.
- (3) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Sigareni Collieries Company Limited for the year 2001-2002 within the stipulated period of nine months after the close of the accounting year.
- (1) A copy of the Notification No. S.O. 1390 (E) (Hindi and English versions) published in Gazette of India dated the 31st December, 2002 containing order regarding extension of the period within which all mining leases granted before the commencement of the Mines and Minerals (Regulation and Development) Amendment Act, 1972 shall be brought in conformity with the provisions of this Act and the rules made thereunder under sub-section (1) section 28 of the Mines and Minerals (Regulation and Development) Amendment Act, 1957.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2001-2002

(ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7)(a) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 1996-1997, along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 1997-1998, along with Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the years 1996-1997 and 1997-1998.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (a) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 1998-1999, along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 1999-2000, along with Audited Accounts

(iii) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2000-2001, along with Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the years 1998-1999, 1999-2000 and 2000-2001.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bengal Immunity Limited, Kolkata, for the year 2001-2002

(ii) Annual Report of the Bengal Immunity Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (11) above.

4. REPORT OF THE COMMITTEE ON PETITIONS

Shri Basudeb Acharia presented the Twenty - fifth Report (Hindi and English versions) of the Committee on Petitions.

5. REPORTS OF STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

- (i) Shri V. Dhananjaya Kumar laid on the table a copy of the Sixty-third Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations of the Committee contained in its Fifty-eighth Report on Demands for Grants 2002-2003 of Ministry of Civil Aviation.
- (ii) Shri V. Dhananjaya Kumar laid on the table a copy of the Sixty-fourth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations of the Committee contained in its Fifty-seventh Report on Demands for Grants 2002-2003 of Ministry of Shipping.

6. Submissions By Members

12.19 P.M.

- (i) **Regarding reported filing of a petition in Court by the CBI seeking permission to begin prosecution against Deputy Prime Minister and others.**

The following members made submissions regarding reported filing of a petition in Court by the CBI seeking permission to begin prosecution against Deputy Prime Minister and others.

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Prabodh Panda
- (3) Shri Arun Jaitley

12.37 P.M.

- (ii) **Regarding reported increase in charges for various diagnostic tests in AIIMS.**

The following members made submissions regarding reported increase in charges for various diagnostic tests in AIIMS:-

- (1) Shri Ramji Lal Suman
- (2) Shri Basudeb Acharia
- (3) Shri Balram Singh Yadav
- (4) Smt. Margaret Alva
- (5) Dr. Raghuvansh Prasad Yadav
- (6) Smt. Sushma Swaraj

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.02 P.M.)

2.03 P.M.

7. Matters under Rule 377

- (1) Shri Lal Bihari Tiwari raised a matter regarding need to expedite opening of a post office in Surajmal Vihar, Delhi.
- (2) Shri Ashok Argal raised a matter regarding need for construction of a bridge on river Chambal at Usedghat between Madhya Pradesh and U.P.
- (3) Shri Iqbal Ahmed Saradgi raised a matter regarding need to ensure fluoride free drinking water supply in Karnataka.
- (4) Shri Mahendra Singh Pal raised a matter regarding need to provide adequate funds to Government of Uttaranchal to repay outstanding dues to the sugarcane growers in the State.
- (5) Shri K.P. Singh Deo raised a matter regarding need to develop Dhenkanal – Kaliahata – Nudurpada – Narayanpur – Keonjhar road as a National Highway in Orissa.
- (6) Shri Lakshman Seth raised a matter regarding need to provide stoppage of all express trains at Mechada railway station, West Bengal.
- (7) Shri K. Yerrannaidu raised a matter regarding need to expedite the recognition of B.Ed colleges in Andhra Pradesh by National Council for Teacher Education.
- (8) Shri Ramji Lal Suman raised a matter regarding need to include Sakhwar caste of Madhya Pradesh in the list of Scheduled Castes.
- (9) Shri Shivaji Mane raised a matter regarding need to open district telecommunication centre in Hingoli district, Maharashtra.
- (10) Shri D. Venugopal raised a matter regarding need to set up a fruit processing industrial unit in Tiruppattur Parliamentary Constituency, Tamil Nadu.
- (11) Shri Devendra Prasad Yadav raised a matter regarding need to sanction proposal for gauge conversion work between Darbhanga – Nirmali rail section.
- (12) Shri Bir Singh Mahato raised a matter regarding need to sanction adequate funds for widening and improvement of National Highway No. 32 between Amchira and Shyam Nagar in West Bengal.
- (13) Shri V. Vetriselvan raised a matter regarding need to conduct a fresh survey to find out the feasibility of laying a railway line between Jollarpetti and Hosur via Krishnagiri, Tamil Nadu.
- (14) Shri Ramanand Singh raised a matter regarding need for construction of a road between Goraiya and Aber villages and construction of a bridge on Semrawal river at Rehuntaghat in Madhya Pradesh under Pradhanmantri Gram Sadak Yojna.
- (15) Shri Ravindra Kumar Pandey raised a matter regarding need to introduce mobile telephone services in Giridih, Dhanbad and Bokaro districts, Jharkhand.

2.22 P.M.

8. MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Discussion on the following motion moved by Shri Vijay Kumar Malhotra and seconded by Shri Suresh Prabhu and the amendments thereto moved on the 24th February, 2003, continued:-

“ That an Address be presented to the President in the following terms:-

‘That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 17, 2003’.”.

The following members took part in the debate:-

- (1) Shri M.V.V.S. Murthi
- (2) Shri Chandrakant Khaire
- (3) Shri Mani Shankar Aiyar
- (4) Shri Yogi Aditya Nath
- (5) Shri P.H. Pandian
- (6) Shri C. Kuppusami
- (7) Shri Raashid Alvi
- (8) **Dr. Ramesh Chand Tomar**
- (9) **Shri Ramji Lal Suman**
- (10) **Shri Brahma Nand Mandal**
- (11) **Shri Pravin Rashtrapal**
- (12) **Dr. Raghuvansh Prasad Singh**
- (13) **Shri Virendra Kumar**
- (14) **Shri G.Putta Swamy Gowda**
- (15) **Dr. Nitish Sengupta**
- (16) **Shri Prabhunath Singh**
- (17) **Shri Ajoy Chakraborty**
- (18) **Shri Bhartruhari Mahtab**
- (19) **Shri E. Ahamed**
- (20) **Shri Shyam Bihari Mishra**
- (21) **Shri K.P. Singh Deo**
- (22) **Shri Talib Hussain Chowdhary**
- (23) **Shri Anant Gudhe**
- (24) **Shri Amar Roypradhan**
- (25) **Shri Sunder Lal Tiwari**
- (26) **Smt. Jayashree Banerjee**

- (27) **Shri Joachim Baxla**
- (28) **Shri E. Ponnuswamy**
- (29) **Shri Subodh Roy**
- (30) **Shri Kodikunnil Suresh**
- (31) **Shri Haribhau Shankar Mahale**
- (32) **Shri Ravi Prakash Verma**
- (33) **Shri Ramdas Athawale (Speech unfinished)**

The discussion was not concluded.

The House was adjourned for want of Quorum

11. 08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 2003).

**G.C. MALHOTRA,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

**Wednesday, February 26, 2003/Phalguna 7, 1924
(Saka)**

No. 285

11 A.M.

1. Submissions by Members

Regarding workers rally on 26.2.2003 in New Delhi, against the economic policies of the Government resulting in unemployment.

The following members made submissions regarding workers rally on 26.2.2003 in New Delhi, against the economic policies of the Government resulting in unemployment:-

- (1) Shri Ramji Lal Suman
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Mulayam Singh Yadav
- (5) Shri Somnath Chatterjee
- (6) Shri Chandrashekhar
- (7) Shri Mohan Rawale
- (8) Shri Basudeb Acharia
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Ram Vilas Paswan
- (11) Shri Ajoy Chakraborty

The Prime Minister responded.

11.52 A.M.

2. **Starred Questions**

Starred Question Nos. 122, 124 and 126 were orally answered. Replies to Starred Question Nos. 121, 123, 125 and 127-140 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 1241-1433 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1330 (E) published in Gazette of India dated the 19th December, 2002 regarding acquisition of land on National Highway No. 56B (Lucknow-Bypass to connect National Highway No. 25 and 56) in the State of Uttar Pradesh.

(ii) S.O. 1332 (E) published in Gazette of India dated the 19th December, 2002 regarding acquisition of land for the National Highways No. 8 and 11 in the State of Rajasthan.

(iii) S.O. 1337 (E) published in Gazette of India dated the 19th December, 2002 regarding acquisition of land for four laning of National Highways No. 7 (Hosur to Krishnagiri Section) in the District of Dharmapuri in the State of Tamil Nadu.

(iv) S.O. 1342 (E) published in Gazette of India dated the 20th December, 2002 authorising the Manager (Technical) NHAI, Shivabasava Nagar, Belgaum, Karnataka, as the competent authority to perform the functions under the said Act for acquisition of land on National Highway No. 4 in the state of Karnataka.

(v) S.O. 1391 (E) published in Gazette of India dated the 31st December, 2002 regarding acquisition of land for four laning of National Highways No. 79 (Nasirabad to Baral) in District Ajmer in the State of Rajasthan.

(vi) S.O. 14 (E) published in Gazette of India dated the 6th January, 2003 regarding acquisition of land for four laning of National Highway No.76 (Udaipur-Mangalwar Section) in the State of Rajasthan.

(vii) S.O. 23 (E) published in Gazette of India dated the 9th January, 2003 regarding acquisition of land for four laning of National Highway No.46 (Krishnagiri-Ranipet Section) in the District of Vellore in the State of Tamil Nadu.

(viii) S.O. 24 (E) published in Gazette of India dated the 9th January, 2003 regarding acquisition of land for four laning of National Highway No.46 (Krishnagiri-Ranipet Section) in the District of Dharmapuri in the State of Tamil Nadu.

(ix) S.O. 25 (E) published in Gazette of India dated the 9th January, 2003 regarding acquisition of land for four laning of National Highway No.7 (Hosur- Krishnagiri Section) in the District of Dharmapuri in the State of Tamil Nadu.

(x) S.O. 30 (E) published in Gazette of India dated the 10th January, 2003 making certain amendments in the Notification No S.O. 236 (E) dated the 27th February, 2002.

(xi) S.O. 36 (E) published in Gazette of India dated the 13th January, 2003 regarding acquisition of land for four laning of National Highway No.2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.

(xii) S.O. 45 (E) published in Gazette of India dated the 15th January, 2003 regarding acquisition of land for four laning of National Highway No.46 (Krishnagiri to Ranipet Section) in the District of Dharmapuri in the State of Tamil Nadu.

(2) A copy of the Central Motor Vehicles (6th Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 845 (E) in Gazette of India dated the 27th December, 2002 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum thereto.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2000-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2000-2001.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2000-2001.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

5. REPORTS OF THE STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT

Shri Chandrakant Khaire presented the following reports (Hindi and English versions) of the Committee on Urban and Rural Development:-

(1) Thirty-ninth report on Action Taken by the Government on the recommendations contained in the 32nd Report (13th Lok Sabha) on Demands for Grants (2002-2003) of the Department of Drinking Water Supply (Ministry of Rural Development);

(2) Fortieth report on Action Taken by the Government on the recommendations contained in the 36th Report (13th Lok Sabha) on Demands for Grants (2002-2003) of the Department of Urban Employment and Poverty Alleviation (Ministry of Urban Development and Poverty Alleviation);

(3) Forty-first report on Action Taken by the Government on the recommendations contained in the 26th Report (13th Lok Sabha) on Pradhan Mantri Gram Sadak Yojana of the Department of Rural Development (Ministry of Rural Development);

(4) Forty-second report on Action Taken by the Government on the recommendations contained in the 33rd Report (13th Lok Sabha) on Demands for Grants (2002-2003) of the Department of Land Resources (Ministry of Rural Development);

(5) Forty-third report on Action Taken by the Government on the recommendations contained in the 34th Report (13th Lok Sabha) on Demands for Grants (2002-2003) of the Department of Rural Development (Ministry of Rural Development); and

(6) Forty-fourth report on Action Taken by the Government on the recommendations contained in the 35th Report (13th Lok Sabha) on Demands for Grants (2002-2003) of the Department of Urban Development (Ministry of Urban Development and Poverty Alleviation).

6. MOTION FOR ELECTION TO COMMITTEE

Smt. Bhavnaben Devrajbhai Chikhalia on behalf of Shri Ajit Singh moved the following motion: -

“That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years subject to other provisions of the said Rules.”

The motion was adopted.

12.01 P.M.

7. THE BUDGET (RAILWAYS)- 2003-2004

Shri Nitish Kumar presented a statement of the estimated receipts and expenditure of the Government of India for the year 2003-2004 in respect of Railways.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.30 P.M.)

8. Observation by the Speaker

The Speaker made the following observation:-

“Hon’ble Members, Leaders of the Parties and Groups in Lok Sabha have requested me that the Short Duration Discussion on Ayodhya listed for today be postponed and may be taken up tomorrow i.e. on 27th February, 2003 after the consideration of the Motion of Thanks on the President’s Address is over. I have acceded to the request.”

2.38 P.M.

9. Matters under Rule 377

- (1) Shri Mansukhbhai D. Vasava raised a matter regarding need to ensure that the provisions of Forest Conservation Act do not come in the way of development of Adivasi areas in Bharuch Parliamentary Constituency, Gujarat.
- (2) Dr. (Smt.) Sudha Yadav raised a matter regarding need for construction of an over-bridge at Kutubgarh railway gate on Rewari – Namaul highway in Haryana.
- (3) Shri Ram Singh Kaswan raised a matter regarding need to declare state highway between Hanumangarh and Sujangarh *via* Ratangarh-Sardardshahar Pallu-Sadulshahar as a National Highway in Rajasthan.

- (4) Shri Man Sinh Patel raised a matter regarding need to convert narrow-gauge rail line between Billi Mora and Bahai into broad gauge in Gujarat and extend it upto Nasik.
- (5) Shri Shriprakash Jaiswal raised a matter regarding need to enforce SEBI Regulations more effectively.
- (6) Shri Ramesh Chennithala raised a matter regarding need to construct a new railway station at Nedumbassery near Cochin.
- (7) Shri Sunil Khan raised a matter regarding need to review sharing of revenues between Centre and States.
- (8) Shri Kalava Srinivasulu raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh to meet drought situation in Anantapur district.
- (9) Smt. Renu Kumari raised a matter regarding need for construction of a road over-bridge between Khagaria and Home-guard Fandi near Khagaria railway station in Bihar.
- (10) Dr. Prasanna Kumar Patasani raised a matter regarding need to construct flyovers in Bhubaneswar, Orissa for removing traffic congestions.
- (11) Shri E. Ponnuswamy raised a matter regarding need to conduct a comprehensive independent reassessment of performance of Bt. Cotton.
- (12) Shri Haribhai Chaudhary raised a matter regarding need to amend the provisions of Crop Insurance Scheme keeping in view the interest of farmers.
- (13) Shri Kodikunnil Suresh raised a matter regarding need to set up a Regional Rural Bank for Travancore area in Kerala with head office at Kottarakara.

10. Government Bill- Passed.

Time Taken : 6 hrs 31 mts

**The Central Vigilance Commission Bill,
1999 as reported by the Joint Committee.**

Discussion on the motion for consideration of the Bill moved by Shri Harin Pathak on the 21st February, 2003, continued.

The following members took part in the debate:-

- (1) Shri Anadicharan Sahu
- (2) Shri P.H. Pandian
- (3) Shri T. Govindan
- (4) Shri Chandrakant Khaire
- (5) Shri P.S. Gadhavi
- (6) Shri Rupchand Pal
- (7) Shri Girdhari Lal Bhargava
- (8) Shri Kunwar Akhilesh Singh
- (9) Shri Kharabela Swain
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Subodh Mohite
- (12) Shri Prabodh Panda
- (13) Shri G.M. Banatwalla
- (14) Shri Sudarsana E. M.
Natchiappan
- (15) Shri Haribhau Shankar
Mahale
- (16) Shri Ramdas Athawale
- (17) Shri Ravi Prakash Verma

Shri Harin Pathak replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 27 were adopted.

Clause 28 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Harin Pathak.

The motion was adopted and the Bill, as amended, was passed.

6. 20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 2003).

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, February 27, 2003/Phalguna 8, 1924 (Saka)

No. 286

11 A.M.

1. Oath

Shri Pradeep Yadav took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Bhubaneswar Bhuyan, a member of Seventh Lok Sabha, Dr. Mallikarjun, a member of Fifth to Seventh and Ninth to Eleventh Lok Sabha, Shri Radha Charan Sharma, a member of First and Second Lok Sabha, Shri Balwant Sinha Mehta, a member of Constituent Assembly and First Lok Sabha, Shri Kamal Nath Jha, a member of Seventh Lok Sabha and Shri Natwarlal Patel, a member of Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.14 A.M.

3. Starred Questions

Starred Question Nos. 142 and 144-146 were orally answered. Replies to Starred Question Nos. 141, 143 and 147-160 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1434-1663 were laid on the Table.

12 Noon

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 'Economic Survey, 2002-2003' (Hindi and English versions).

(2)(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 2001-2002
- (ii) Statement regarding comments/observations of Auditors/replies furnished by the management of the National Industrial Development Corporation on their accounts for the year 2001-2002.
- (iii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Kolkata, for the year 2001-2002

- (ii) Annual Report of the National Instruments Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2001-2002.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Prasar Bharati (Broadcasting Corporation of India) (Procedure and Conduct of Business) (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. N-10/3/2000-PB Cell (Vol.I) in Gazette of India dated the 25th September, 2002 under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2001-2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

6. REPORTS OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Shri Ratilal Kalidas Varma presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi & English versions) of the sittings of the Committee relating thereto:-

(1) Twenty-third Report on Ministry of Tribal Affairs – Working of Integrated Tribal Development Projects in Rajasthan.

(2) Twenty-fourth Report on Ministry of Finance (Department of Economic Affairs - Banking Division) – Policy of recruitment of staff in various nationalised banks after abolition of Banking Service Recruitment Boards (BSRBs).

7. REPORT OF COMMITTEE ON GOVERNMENT ASSURANCES

Dr. S. Venugopal presented the Twelfth Report (Hindi and English versions) of the Committee on Government Assurances.

8. MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Shri Rajo Singh laid on the Table minutes (Hindi and English versions) of the 11th sitting of the Committee on Absence of Members from the sittings of the House held on 11 December, 2002.

12.03 P.M.

9. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd March, 2003.

10. SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS)-2002-2003

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2002-2003.

11. DEMANDS FOR EXCESS GRANTS (RAILWAYS)-2000-2001

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2000-2001.

12.12 P.M.

12. CALLING ATTENTION

Shri Basudeb Acharia called the attention of Minister of Heavy Industries and Public Enterprises to the situation arising out of non-payment of statutory dues to the workers and employees of Central Public Sector Undertakings and steps taken by the Government in regard thereto.

The Minister of Heavy Industries and Public Enterprises made a statement in regard thereto.

13. Submissions by Members

12.42 P.M.

(i) Regarding plight of farmers in the State of Uttar Pradesh.

The following members made submissions regarding plight of farmers in the State of Uttar Pradesh:-

- (1) Shri Ram Vilas Paswan
- (2) Shri Mulayam Singh Yadav
- (3) Smt. Sushma Swaraj

(ii) Regarding alleged harassment of Bengali speaking people in NOIDA by the police on the charge of being foreign nationals.

The following members made submissions regarding alleged harassment of Bengali speaking people in NOIDA by the police on the charge of being foreign nationals:-

- (1) Shri Hannan Mollah
- (2) Shri Sudip Bandyopadhyay
- (3) Smt. Sushma Swaraj

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.30 P.M.)

2.31 P.M.

14. DISCUSSION UNDER RULE 193

Time Taken: 8 hrs. 34 mts.

The Chairman informed the House that Shri Ramji Lal Suman who was to initiate the discussion under Rule 193 regarding Ayodhya issue had requested that Shri Mulayam Singh Yadav might be permitted to initiate the discussion on his behalf and he had acceded to his request.

Accordingly, Shri Mulayam Singh Yadav raised the discussion.

The following members took part in the debate:-

- (1) Shri Chinmayanand Swami
- (2) Shri S. Jaipal Reddy

- (3) Shri Chandrashekhar
- (4) Shri Vinay Katiyar
- (5) Shri Somnath Chatterjee
- (6) Shri K. Yerrannaidu
- (7) Shri Mohan Rawale
- (8) Shri Raashid Alvi
- (9) Smt. Krishna Bose
- (10) Shri H.D. Devegowda
- (11) Shri Shriprakash Jaiswal
- (12) Shri A.K.S. Vijayan
- (13) Smt. Kanti Singh
- (14) Shri Prabhunath Singh
- (15) Shri Yogi Aditya Nath
- (16) Shri Devendra Prasad Yadav
- (17) Shri Prabodh Panda
- (18) Shri Jagmeet Singh Brar
- (19) Shri G.M. Banatwalla
- (20) Dr. Prasanna Kumar Patasani
- (21) Shri Joachim Baxla
- (22) Shri Ali Mohmad Naik
- (23) Shri Amar Roy Pradhan
- (24) Shri Ramdas Athawale
- (25) Sardar Buta Singh

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

11.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th February, 2003).

**G.C. MALHOTRA,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, February 28, 2003/Phalguna 9, 1924 (Saka)

No. 287

11 A.M.

1. The Budget (General) – 2003-2004

Shri Jaswant Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 2003-2004.

1.15 P.M.

2. Government Bill-Introduced

The Finance Bill, 2003.

1.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 2003).

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, March 3, 2003/Phalguna 12, 1924 (Saka)

No. 288

11 A.M.

1. Felicitation to Indian Cricket Team's for their outstanding performance

The Speaker made the following Observation :-

“As the Hon'ble members are aware the Indian Cricket Team has registered convincing victories against England and Pakistan.

The House may congratulate the Indian Cricket Team on their spirited performance and wish them all the success in the remaining matches for the World Cup.”

11.02 A.M.

2. Starred Questions

Starred Questions Nos. 161 – 166 were orally answered. Replies to Starred Question Nos. 167 – 180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1664 – 1893 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Public Enterprises Survey (Volumes I to III) for the year 2001-2002 (Hindi and English versions)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2001-2002 under section 19 of the Coir Industries Act, 1953.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2001-2002 together with Audit Report thereon under sub-section (4) of section 17 of the Coir Industry Act, 1953.

(ii) A copy of the Review (Hindi and English versions) by the government on the Audited Accounts of the of the Coir Board, Kochi, for the year 2001-2002.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2001-2002.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10)(i) A copy of the Annual Accounts (Hindi and English versions) of the the Khadi and Village Industries Commission, Mumbai, for the year 2001-2002 together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the of the Khadi and Village Industries Commission, Mumbai, for the year 2001-2002.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2001-2002.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2000-2001.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Airports Authority of India (Lost Property) Regulations, 2003 (Hindi and English versions) published in Notification No. S.O. 28 (E) in Gazette of India dated the 10th January, 2003 under section 43 of the Airports Authority of India Act, 1994 together with an explanatory note thereto.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2001-2002.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Notification No. S.O. 133 (E) (Hindi and English versions) published in Gazette of India dated the 4th February, 2003 notifying Matheran and its surrounding region in the State of Maharashtra as the Matheran Eco-sensitive Zone issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.

(21)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2001-2002.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 2003, passed by Lok Sabha on the 18th February, 2003.

(ii) That at its sitting held on the 27th February, 2003, Rajya Sabha agreed without any amendment to the Election Laws (Amendment) Bill, 2003, passed by Lok Sabha on the 19th February, 2003.

(iii) That at its sitting held on the 27th February, 2003, Rajya Sabha agreed without any amendment to the Special Protection Group (Amendment) Bill, 2003, passed by Lok Sabha on the 20th February, 2003.

6. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2002-2003): -

(1) Forty-third Report on Action Taken on the recommendations contained in 12th Report of PAC (11th Lok Sabha) relating to "Lower Categorisation leading to loss of Rs.352.30 lakhs"

(2) Forty-fourth Report on Action Taken on the recommendations contained in 7th Report of PAC (13th Lok Sabha) relating to "Procurement of 2GHz Microwave System"

(3) Forty-fifth Report on Action Taken on the recommendations contained in 22nd Report of PAC (11th Lok Sabha) and 23rd Report of PAC (13th Lok Sabha) relating to “Excesses Over Voted Grants and Charged Appropriations (1995-96) and (1998-99)”

7. Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Forty-seventh Report of the Business Advisory Committee.

12.05 P.M.

8. Submissions by Members

(i) **Regarding situation arising out of increase in the prices of fertilizers thus adversely affecting the farmers.**

The following members made submissions regarding situation arising out of increase in the prices of fertilizers thus adversely affecting the farmers :-

- (1) Shri Ramji Lal Suman
- (2) Shri Jagmeet Singh Brar
- (3) Shri Raghunath Jha
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri K. Yerrannaidu
- (6) Shri S.S. Palanimanickam
- (7) Shri Devendra Prasad Yadav
- (8) Shri Priya Ranjan Dasmunsi
- (9) Kunwar Akhilesh Singh
- (10) Shri Chandrakant Khaire
- (11) Shri Rupchand Pal
- (12) Shri N. Janardhana Reddy
- (13) Shri P.H. Pandian

12. 43 P.M.

(ii) **Submissions by Members regarding reported harassment of people from Raiganj Parliamentary Constituency in various parts of U.P., Haryana and Delhi.**

The following members made submissions regarding reported harassment of people from Raiganj Parliamentary Constituency in various parts of U.P., Haryana and Delhi :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Adhir Chowdhary
- (3) Shri Somnath Chatterjee
- (4) Shri Vijay Goel

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

9. Government Bill-Introduced

The Customs Tariff (Amendment) Bill, 2003.

10. Statement regarding Ordinance - Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Customs Tariff (Amendment) Ordinance, 2003 was laid on the Table.

11. Matters Under Rule 377

- (1) Dr. Laxminarayan Pandeya raised a matter regarding need to depute a central team to Madhya Pradesh to assess the extent of damage caused to opium crop in the state.
- (2) Shri Y.G. Mahajan raised a matter regarding need to provide more facilities at Jalgaon railway station, Maharashtra.
- (3) Shri Mahendra Singh Pal raised a matter regarding need to move Supreme Court to review its judgment declaring lawyers right to strike as illegal.
- (4) Shri V.S. Sivakumar raised a matter regarding need to bring Kerala Hi-Tech Industries Limited, Trivandrum, under the control of Ministry of Defence.
- (5) Dr. Suguna Kumari Chellamella raised a matter regarding need to provide opportunities to Indian construction industry for undertaking reconstruction work in Afghanistan.
- (6) Shri Ramji Lal Suman raised a matter regarding need to allocate more funds for development of Animal husbandry.
- (7) Shri Anant Gudhe raised a matter regarding need to convert Achalpur-Murtizapur-Yawatmal narrow gauge rail line in Maharashtra into broad-gauge.
- (8) Shri Bal Krishna Chauhan raised a matter regarding need for early commissioning of National Bureau of Agriculturally Important Micro-organism at Mau, U.P.
- (9) Dr. V. Saroja raised a matter regarding need to include 'Peddanayakkan Palayani' town in Rasipuram Parliamentary Constituency, Tamil Nadu in the Integrated Small and Medium Township Development Scheme and allocate adequate funds for it.
- (10) Smt. Minati Sen raised a matter regarding need to upgrade Raninagar Railway Junction in Jalpaiguri district, West Bengal.
- (11) Shri Priya Ranjan Dasmunsi raised a matter regarding need for around development of Chanchal Sub-Division of North Malda, West Bengal.

2.25 P.M.

12. Statutory Resolution-Withdrawn

Time taken: 1 hrs. 39 mts.

Shri Prabodh Panda moved the following Resolution:-

“That this House disapproves of the Customs Tariff (Amendment) Ordinance, 2003 (No.1 of 2003) promulgated by the President on 20 January, 2003.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

13. Government Bill-Passed

The Customs Tariff (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Gingee N. Ramachandran, on behalf of Shri Jaswant Singh.

The following members took part in the combined discussion on the Resolution (vide para 12 above) and the motion for consideration of the Bill:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Anadicharan Sahu
- (3) Shri Rupchand Pal
- (4) Shri Prakash Mani Tripathi
- (5) Shri Sudersana E.M. Natchiappan
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Sheesh Ram Singh Ravi
- (8) Shri Bikram Keshari Deo
- (9) Shri Chandrakant Khaire

Shri Gingee N. Ramachandran replied to the combined debate.

Shri Prabodh Panda (spoke by way of reply to his Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gingee N. Ramachandran.

The motion was adopted and the Bill was passed.

4.24 P.M.

14. MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Time Taken: 13 Hrs 07 Mts.

Discussion on the following motion moved by Shri Vijay Kumar Malhotra and seconded by Shri Suresh Prabhu and the amendments thereto moved on the 24th February, 2003, continued:-

“ That an Address be presented to the President in the following terms:-

‘That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 17, 2003’.”

Shri Atal Bihari Vajpayee *replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

5.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th March, 2003).

G.C. MALHOTRA,
Secretary-General.

* He also laid a copy of statement (Hindi and English versions) regarding his visit to Kuala Lumpur (Malaysia) for NAM Summit from 24 and 25 February, 2003 alongwith his statement made at the XIII NAM Summit and the Resolutions passed at the Summit.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, March 4, 2003/Phalguna 13, 1924 (Saka)

No. 289

11. A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri J.M. Biswas, who was a member of Fourth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.28 A.M.

2. Starred Questions

Starred Questions Nos.181, 182 and 184 were orally answered. Replies to Starred Question Nos. 183 and 185-200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1894-2058 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Corrigendum to Supplementary Demands for Grants for Expenditure of the Central Government on Railways for 2002-03 (Hindi and English versions).

(2) A copy of the Coal Mines Pension (Amendment) Scheme, 2003 (Hindi and English versions) published in Notification No. G.S.R. 107 (E) in Gazette of India dated the 13th February, 2003 under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

(3) A copy of the following papers (Hindi and English versions) :-

(i) Statement explaining reasons for not laying the Audited Accounts of the National Institute of Industrial Engineering, Mumbai, for the year 2001-2002 within the stipulated period of nine months after the close of the accounting year.

(ii) Statement explaining reasons for not laying the Annual Report and Audited Accounts of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2001-2002 within the stipulated period of nine months after the close of the accounting year.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(iv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (iii) above.

(v) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2000-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (v) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2001-2002.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2000-2001, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2001-2002.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Science and Technology Policy-2003 (Hindi and English versions).
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the India Institute of Geomagnetism, Mumbai, for the year 2001-2002.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 1999-2000.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 1999-2000, together with Audit Report thereon.
- (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 1999-2000.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 1999-2000.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

5. Statement of Committee on Empowerment of Women

Shrimati Margaret Alva laid on the Table a Statement (Hindi and English versions) showing Action Taken by Government on the Recommendations contained in the First Report (Thirteenth Lok Sabha) on the Action Taken on First Report (Twelfth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Developmental Schemes for Rural Women'.

6. Reports of the Standing Committee on Energy

Shri Sontosh Mohan Dev presented the following Reports (Hindi and English versions) of the Standing Committee on Energy :-

- (1) Thirty-second Report on the Action Taken by the Government on the recommendations contained in the Twenty-fifth Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on the subject "Nuclear Power Generation- Targets and Achievements".
- (2) Thirty-third Report on the Action Taken by the Government on the recommendations contained in the Twenty-sixth Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on the subject "Small Hydro Power Programme -An Evaluation".
- (3) Thirty-fourth Report on the Action Taken by the Government on the recommendations contained in the Twenty-seventh Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on Demands for Grants (2002-03) of the Department of Atomic Energy.
- (4) Thirty-fifth Report on the Action Taken by the Government on the recommendations contained in the Twenty-eighth Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on Demands for Grants (2002-03) of the Ministry of Non-Conventional Energy Sources.
- (5) Thirty-sixth Report on the Action Taken by the Government on the recommendations contained in the Twenty-ninth Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on Demands for Grants (2002-03) of the Ministry of Power.
- (6) Thirty-seventh Report on the Action Taken by the Government on the recommendations contained in the Thirtieth Report of the Standing Committee on Energy (Thirteenth Lok Sabha) on Demands for Grants (2002-03) of the Ministry of Coal.

12.03 P.M.

7. Motion regarding Forty-seventh Report of the Business Advisory Committee.

Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Forty- seventh Report of the Business Advisory Committee presented to the House on the 3rd March, 2003.”

The motion was adopted.

8. Submissions by Members

11.04 A.M.

(i) Regarding alleged irregularities in utilization of MPLAD funds and reported directive by the Chief Minister of U.P. to contribute to the Party Fund from it.

The following members made submissions regarding alleged irregularities in utilization of MPLAD funds and reported directive by the Chief Minister of U.P. to contribute to the Party Fund from it : -

- (1) Kunwar Akhilesh Singh
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Ramji Lal Suman
- (4) Shri Saiduzzama
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Priya Ranjan Dasmunsi
- (7) Smt. Sushma Swaraj

12.04 P.M.

(ii) Regarding increase in prices of fertilizer and diesel causing hardship to farmers in the country

The following members made submissions regarding increase in prices of fertilizer and diesel causing hardship to farmers in the country:-

- #(1) Shri Priya Ranjan Dasmunsi
- (2) Shri Ramji Lal Suman
- (3) Shri Shivraj V. Patil
- (4) Shri Vijay Goel

(Due to interruptions in the House, the Lok Sabha adjourned at 12.25 P.M. and re-assembled at 1.34 P.M.)

1.30 P.M.

9. Matters under Rule 377

- (1) Prof. Dukha Bhagat raised a matter regarding need to solve drinking water problem in Lohardaga Parliamentary Constituency, Jharkhand.
- (2) Dr. (Smt.) Sudha Yadav raised a matter regarding need to provide compensation to the farmers whose crops have been affected due to drought particularly in southern part of Haryana.
- (3) Shri Chinmayanand Swami raised a matter regarding need to release funds from Central Road Fund for proper maintenance of Lumbini-Duddhi State highway in U.P.
- (4) Shri Ravindra Kumar Pandey raised a matter regarding need to provide employment and compensation to the dependents of deceased employees of E.C.L. and B.C.C.L. of Central Coal Fields Limited.
- (5) Shri Ananta Nayak raised a matter regarding need to expeditiously implement National Malaria Eradication Programme in Keonjhar district, Orissa.
- (6) Shri Vinay Kumar Sorake raised a matter regarding need to withdraw eviction drive against farmers living in Udipi and adjoining forest areas of Kodagu, Kerala.
- (7) Shri S. Ajaya Kumar raised a matter regarding need to withdraw the move to issue notices to the depositors of cooperative sector banks by Income-tax Department to furnish details of their deposits in

Kerala.

- (8) Shri Ambati Brahmaniah raised a matter regarding need to release additional quantity of rice to Andhra Pradesh under Food for Work Programme with a view to generate more employment to drought affected people of the State.
- (9) Shri Ram Sajivan raised a matter regarding need to re-start drilling operation work in Bundelkhand region of Uttar Pradesh with a view to find out under ground water there.

2.11 P.M.

10. The Budget (Railways)-2003-2004; Demands for Grants on Account (Railways) – 2003-2004; Supplementary Demand for Grant (Railways) – 2002-2003 and Demands for Excess Grants (Railways) for 2000-2001.

Time allotted: 8 hrs
Time Taken: 3 hrs 49 mts
Balance: 4 hrs 11 mts

The following items of business were taken up together:-

- (1) General Discussion on the Budget (Railways) –2003-2004;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) –2003-2004;
- (3) Supplementary Demand for Grant No. 16 in respect of Budget (Railways)- 2002-2003; and
- (4) Discussion on Demands for Excess Grants (Railways)-2000-2001.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Prahlad Singh Patel
- (3) Shri Moinul Hassan
- (4) Shri Kalava Srinivasulu
- * (5) Shri Sudip Bandyopadhyay
- (6) Shri Chandra Bhushan Singh
- * (7) Dr. Ranjit Kumar Panja
- * (8) Shri Dayabhai V. Patel
- (9) Adv. Uttamrao Dhikale
- (10) Smt. Shyama Singh
- (11) Dr. Jaswant Singh Yadav
- (12) Shri Ram Sajivan
- (13) Shri A. Krishnaswamy
- ** (14) Shri K.H. Muniyappa
- (15) Shri Prabhunath Singh
- * (16) Dr. Laxminarayan Pandeya
- (17) Shri Ravindra Kumar Pandey
- * (18) Shri Bhartruhari Mahtab
- (19) Shri Ramdas Athawale

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th March, 2003).

G.C. MALHOTRA,

Secretary-General.

At 11.25 A.M.

*** Written speeches were laid on the Table**

**** He also laid some portion of his written speech.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, March 5, 2003/Phalguna 14, 1924 (Saka)

No. 290

11. 05 A.M.

1. Starred Questions

Starred Question No. 201 was orally answered.

(Due to interruptions in the House, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 11.48 A.M.)

Starred Question No. 202 was also orally answered. Replies to Starred Question Nos. 203-220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2059-2231 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A statement (Hindi and English versions) correcting the statement made during the course of debate on Calling Attention in Lok Sabha on 20.2.2003 relating to the detection of harmful pesticides residues in certified bottled drinking water.

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 44 (E) published in Gazette of India dated the 15th January, 2003 regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 46 (Govindambadi to Perumugai) in the district of Vellore in the State of Tamil Nadu.

(ii) S.O. 69 (E) published in Gazette of India dated the 24th January, 2003 making certain amendments in the Notification No. S.O. 426 (E) dated the 15th April, 2002.

(iii) S.O. 70 (E) published in Gazette of India dated the 24th January, 2003 making certain amendments in the Notification No. S.O. 238 (E) dated the 27th February, 2002

(iv) S.O. 72 (E) published in Gazette of India dated the 24th January, 2003 regarding acquisition of land for four laning on National Highway No. 46 (Krishnagiri-Ranipet Section) between Arapakkam to Veppur Village in the district of Vellore in the State of Tamil Nadu.

(v) S.O. 85 (E) published in Gazette of India dated the 24th January, 2003 making certain amendments in the Notification No. S.O. 524 (E) dated the 17th May, 2002.

(vi) S.O. 87 (E) published in Gazette of India dated the 24th January, 2003 regarding acquisition of land for four laning on National Highway No. 2 (Palsit-Dankuni Section) in the district of Hooghly in the State of West Bengal.

(vii) S.O. 88 (E) published in Gazette of India dated the 24th January, 2003 regarding acquisition of land for four laning on National Highway No. 2 (Palsit-Dankuni Section) in the district of Burdwan in the State of West Bengal.

(viii) S.O. 93 (E) published in Gazette of India dated the 28th January, 2003 making certain amendments in the Notification No. S.O. 366 (E) dated the 26th April, 2001.

(ix) S.O. 1221 (E) published in Gazette of India dated the 12th November, 2002 making certain amendments in the Notification No. S.O. 673 (E) dated the 16th July, 2001.

- (x) S.O. 1253 (E) published in Gazette of India dated the 2nd December, 2002 authorising Manager, NHAI, Project Implementation Unit, Dharwad, Karnataka as the Competent Authority to perform the functions of such authority under the said Act in respect of land stretch for widening of National Highway No. 4 in the State of Maharashtra.
- (xi) S.O. 1254 (E) published in Gazette of India dated the 2nd December, 2002 making certain amendments in the Notification No.S.O. 265 (E) dated the 28th February, 2002.
- (xii) S.O. 1255 (E) published in Gazette of India dated the 2nd December, 2002 making certain amendments in the Notification No.S.O. 261 (E) dated the 28th February, 2002.
- (xiii) S.O. 1256 (E) published in Gazette of India dated the 2nd December, 2002 making certain amendments in the Notification No.S.O. 236 (E) dated the 27th February, 2002.
- (xiv) S.O. 1264(E) published in Gazette of India dated the 4th December, 2002 declaring the land specified in the Schedule annexed to the Notification shall be acquired for widening and upgradation of National Highway No.2 (Udaipur-Ratanpur Section) in the State of Rajasthan..
- (xv) S.O. 1265 (E) published in Gazette of India dated the 4th December, 2002 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Gorhar to Barwa-Adda) in the State of Jharkhand.
- (xvi) S.O. 1289 (E) published in Gazette of India dated the 10th December, 2002 regarding acquisition of land for four laning of National Highway No. 46 (Kulithagai to Agaramcheri) in the District of Vellore in the State of Tamil Nadu.
- (xvii) S.O. 1290 (E) published in Gazette of India dated the 10th December, 2002 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Chengalpattu and Tindivanam) in the District of Villupuram in the State of Tamil Nadu.
- (xviii) S.O. 1304 (E) published in Gazette of India dated the 11th December, 2002 regarding acquisition of land for four laning of National Highway No. 8 (Udaipur-Ratanpur Section) in the State of Rajasthan.
- (xix) S.O. 1313 (E) published in Gazette of India dated the 13th December, 2002 regarding acquisition of land widening of National Highway No. 2 (Palsit-Dankuni Section) in the State of West Bengal..
- (xx) S.O. 1314 (E) published in Gazette of India dated the 13th December, 2002 regarding acquisition of land for four laning of National Highway No. 2 (Panagarh to Palsit Section) in the State of West Bengal.
- (xxi) S.O. 1321 (E) published in Gazette of India dated the 16th December, 2002 regarding acquisition of land for widening of National Highway No. 2 (Delhi-Kanpur Section and Kanpur-Varanasi Section) in the District of Kanpur Nagar in State of Uttar Pradesh.
- (xxii) S.O. 71 (E) published in Gazette of India dated the 24th January, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxiii) S.O. 86 (E) published in Gazette of India dated the 24th January, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxiv) S.O. 94 (E) published in Gazette of India dated the 28th January, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xxv) S.O. 120 (E) published in Gazette of India dated the 3rd February, 2003 making certain amendments in the Notification No. S.O. 624 (E) dated the 3rd July, 2001.
- (xxvi) S.O. 121 (E) published in Gazette of India dated the 3rd February, 2003 regarding acquisition of land for widening of National Highway No. 6 (Dhankuni to Kolaghat Section) in the State of West Bengal.
- (xxvii) S.O. 122 (E) published in Gazette of India dated the 3rd February, 2003 authorising Sub-Collector, Vijayawada, as the competent authority to acquire land for construction of toll plaza on National Highway No.9 in the District Krishna in the state of Andhra Pradesh.
- (xxviii) S.O. 141 (E) published in Gazette of India dated the 7th February, 2003 making certain amendments in the Notification No. S.O. 121 (E) dated the 29th January, 2002.

(xxix) S.O. 152 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for construction of Highway No. 79 (Chittorgarh Bhilwara section) in the State of Rajasthan.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ix to xxi) of item No. (2) above.

(4) A copy of the Central Motor Vehicles (First Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 83 (E) in Gazette of India dated the 5th February, 2003 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2000-2001, along with Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2000-2001.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 2003-2004.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Merchant Shipping (Management for the Safe Operation of Ships) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 388 in Gazette of India dated the 21st September, 2002 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(11) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

(a) (i) Annual Accounts of the Paradip Port Trust, Paradip, for the year 2001-2002 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2001-2002

(b)(i) Annual Accounts of the Cochin Port Trust, Cochin, for the year 2001-2002, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2001-2002 .

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 795 (E) published in Gazette of India dated the 4th December, 2002 approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.

(ii) G.S.R. 796 (E) published in Gazette of India dated the 4th December, 2002 approving the Cochin Port Trust Employees (Grant of Advances for Building of Houses) Amendment Regulations, 2002.

(iii) G.S.R. 841 (E) published in Gazette of India dated the 26th December, 2002 approving the Visakhapatnam Port Trust Employees (Grant of Advances for the Purpose of Conveyances) Amendment Regulations, 2002.

(iv) G.S.R. 847 (E) published in Gazette of India dated the 27th December, 2002 approving the Jawaharlal Nehru Port Trust (Licensing and Control of Pilots) Amendment Regulations, 2002.

(v) G.S.R. 64(E) published in Gazette of India dated the 27th January, 2003 approving the Visakhapatnam Port Trust Employees (GPF) Amendment Regulations, 2003.

(14) A copy of the Notification No. G.S.R. 846 (E) (Hindi and English versions) published in Gazette of India dated the 27th December, 2002 containing corrigendum to the Notification No. G.S.R. 798 (E) dated the 23rd October, 2001.

(15)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, for the year 2001-2002.

(iii) A copy of the Review (Hindi and English versions) by the Government of the on the Audited Accounts of the Tuticorin Port Trust, for the year 2001-2002.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2003-2004.

4. Report of the Committee on Absence of Members from the Sittings of the House.

Shri Ram Sajivan presented the Twelfth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

5. Submissions by Members

Regarding non-availability of medicines in CGHS dispensaries.

The following members made submissions regarding non-availability of medicines in CGHS dispensaries:-

- (1) Smt. Margaret Alva
- (2) Dr. Girija Vyas
- (3) Smt. Sushma Swaraj

12.20 P.M.

6. Calling Attention

Shri Sunil Khan called the attention of Minister of Water Resources to the situation arising out of continuous erosion of banks of Ganga thereby causing threat to hundred of villages in the districts of Murshidabad, Malda and North Bengal and steps taken by the Government in regard thereto.

The Minister of Water Resources made a statement in regard thereto.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2. 04 P.M)

2.04 P.M.

7. Matters under Rule 377

- (1) Shri Radha Mohan Singh raised a matter regarding need to set up Doordarshan and Akashvani centres at Motihari, Bihar.
- (2) Shri Laxman Giluwa raised a matter regarding need to set up forest based industries in Singhbhum Parliamentary Constituency to generate employment for Adivasis.
- (3) Shri Ratilal Kalidas Varma raised a matter regarding need to clear the proposal of the Government of Gujarat for setting up a 'Fluoride Prevention Centre' in Gandhi Nagar.
- (4) Shri Ram Naresh Tripathy raised a matter regarding need to re-start air service to Jabalpur, Madhya Pradesh and connect it with Mumbai.
- (5) Smt. Margaret Alva raised a matter regarding need to enhance custom duty on import of silk with a view to safeguard the interest of indigenous sericulture industry particularly in Karnataka.
- (6) Prof. (Smt.) A.K. Premajam raised a matter regarding need to withdraw the move to shift Apparel Park from Kannur to Thiruvananthapuram, Kerala.
- (7) Shri K. Yerrannaidu raised a matter regarding need to set up a Coconut Research Centre at Silagam village, Andhra Pradesh.

- (8) Prof. S.P. Singh Baghel raised a matter regarding need to release funds for proper maintenance of National Highway No. 93 between Agra and Aligarh via Khandauli, Sadabad and Hathras, U.P.
- (9) Shri C. Kuppusami raised a matter regarding need for construction of a railway station near Thathankuppam village between Korattur and Villivakkam, Tamil Nadu.
- (10) Shri Prabhunath Singh raised a matter regarding need to release adequate funds for repair of National Highway No. 101 between Chhapra and Mohammadpur, Bihar.
- (11) Shri Bhartruhari Mahtab raised a matter regarding need to grant full subsidy on Valmiki Ambedkar Awas Yojna in Orissa.
- (12) Shri Sadashivrao Dadoba Mandlik raised a matter regarding need to remove difficulties being faced by telephone users in Kolhapur Parliamentary Constituency, Maharashtra.
- (13) Shri Manibhai Ramjibhai Chaudhri raised a matter regarding need to introduce more train services between Navsari and Umargam, Gujarat.
- (14) Rajkumari Ratna Singh raised a matter regarding need to provide more facilities at railway stations for the benefits of physically challenged and sick persons in the country.
- (15) Shri Sunder Lal Tiwari raised a matter regarding need to clear the proposal for construction of a bypass at National Highway No. 7 in Reewa district, Madhya Pradesh.

2.25 P.M.

8. The Budget (Railways)-2003-2004; Demands for Grants on Account (Railways) – 2003-2004; Supplementary Demand for Grant (Railways) – 2002-2003 and Demands for Excess Grants (Railways) for 2000-2001.

Time Taken: 10 hrs 07 mts

Combined discussion on the following items of business continued-

- (1) General Discussion on the Budget (Railways) –2003-2004;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) –2003-2004;
- (3) Supplementary Demand for Grant No. 16 in respect of Budget (Railways)- 2002-2003; and
- (4) Demands for Excess Grants (Railways)-2000-2001.

The following members took part in the debate:-

- (1) Shri Sontosh Mohan Dev
- * (2) Shri Girdhari Lal Bhargava
- * (3) Shri Varkala Radhakrishnan
- * (4) Shri Chandra Vijay Singh
- * (5) Shri Vinay Kumar Sorake
- * (6) Shri Vilas Muttemwar
- * (7) Shri Virendra Kumar

- (8) Shri Prabhat Samantaray
- * (9) Shri Nepal Chandra Das
- (10) Shri Bhaskar Rao Patil
- * (11) Shri Denzil B. Atkinson
- (11A) Dr. (Smt.) Sudha Yadav
- (12) Shri P.S. Gadhavi
- * (13) Shri Rampal Singh
- (14) Shri K. Malaisamy
- * (15) Shri Suresh Chandel
- * (16) Shri Sanat Kumar Mandal
- * (17) Shri Kanti Lal Bhuria
- (18) Dr. Nitish Sengupta
- * (19) Shri Ramanand Singh
- * (20) Shri Mahendra Singh Pal
- (21) Shri Haokip Holkhomang
- * (22) Shri Madhab Rajbangshi
- * (23) Shri Ram Tahal Choudhary
- * (24) Shri Dip Gogoi
- (26) Shri Saiduzzama
- (27) Shri Nawal Kishore Rai
- * (27) Shri Nandkumar Singh Chauhan
- * (28) Shri Pravin Rashtrapal
- (29) Shri Sudarsana E.M. Natchiappan
- (30) Shri Vishnu Dev Sai
- * (31) Shri Saroj Tufani
- (32) Prof. (Smt.) A.K. Premajam
- * (33) Shri Ram Singh Kaswan
- * (34) Sardar Simranjit Singh Mann
- (35) Shri Sohan Potai
- (36) Prof. S.P. Singh Baghel
- * (37) Shri Amar Roypradhan
- * (38) Smt. Sangeeta Kumari Singh Deo
- (39) Dr. Raghuvansh Prasad Singh
- * (40) Shri E. Ponnuswamy
- (41) Kumari Bhavana Pundlikrao Gawali
- * (42) Shri Ramji Lal Suman
- * (43) Shri Ananta Nayak
- (44) Shri Abdul Rashid Shaheen

- (44) Dr. Jagannath Manda
- (45) Shri Vijendra Pal Singh Badnore
- (46) Shri Naresh Puglia
- *(48) Shri Prabodh Panda
- *(49) Shri Ram Sinh Rathwa
- (50) Dr. N. Venkataswamy
- *(51) Shri Punnu Lal Mohale
- (52) Kunwar Akhilesh Singh
- (53) Shri V. Vetriseivan
- *(54) Shri Radha Mohan Singh
- *(55) Shri Shyam Bihari Mishra
- (56) Shri E. Ahamed
- *(57) Shri Parsuram Majhi
- *(58) Shri Lakshman Seth
- *(59) Shri Paban Singh Ghatowar
- *(60) Shri Maheshwar Singh
- (61) Shri Kodikunnil Suresh
- *(62) Prof. Rasa Singh Rawat
- *(63) Shri Chandra Pratap Singh
- *(64) Shri Ram Naresh Tripathee
- (65) Shri Chintaman Wanaga
- *(66) Shri Haribhau Shankar Mahale
- (67) Shri Bhan Singh Bhaura
- (68) Prof. Kailasho Devi
- *(69) Shri V.S. Sivakumar
- *(70) Smt. Abha Mahto
- (71) Shri K.P. Singh Deo
- *(72) Smt. Minati Sen
- *(73) Shri S. Ajaya Kumar
- *(74) Shri Ratilal Kalidas Varma
- (75) Dr. Ram Lakhan Singh
- *(76) Shri Namdeo Harbaji Diwathe
- *(77) Shri Ramchander Baina
- *(78) Shri Rupchand Pal
- *(79) Shri A.P. Abdullakutty
- (80) Shri Joachim Baxla
- (81) Shri Brahma Nand Mandal

- *(82) Dr. Madan Prasad Jaiswal
- (83) Shri Sunil Khan
- (84) Shri Bal Krishna Chauhan
- *(85) Shri Ashok Argal
- *(86) Dr. Ram Chandra Dome
- (87) Shri Thawar Chand Gehlo
- *(88) Shri Bikram Keshari Deo
- (89) Shri Shriprakash Jaiswal
- (90) Dr. V. Saroja
- (91) Shri A.K.S. Vijayan
- (92) Dr. Ramkrishna Kusmuria
- (93) Shri Ramesh Chennithala
- *(94) Shri Kirit Somaiya
- (95) Shri C. Krishnan
- (96) Shri Kharabela Swain
- (97) Shri Vijay Kumar Khandelwal
- *(98) Shri Jai Singh Gaikwad Patel
- *(99) Shri Dalpat Singh Paraste
- *(100) Shri Raghunath Jha

The discussion was not concluded.

8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th March, 2003).

G.C. MALHOTRA,
Secretary-General.

* Written speeches were laid on the Table.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, March 6, 2003/Phalguna 15, 1924 (Saka)

No. 291

11 A.M.

1. Observation by the Speaker

The Speaker made the following observation:

Hon'ble members may recall that during the Question Hour on 4.3.2003, the issue of alleged remarks of the Chief Minister of Uttar Pradesh regarding the funds under the Members of Parliament Local Area Development Scheme was sought to be raised. On a request being made to me by Kunwar Akhilesh Singh to direct the Government to make a statement in the House on the matter, I had observed that "the Minister of Parliamentary Affairs has heard the sentiments of the members. ... The Parliamentary Affairs Minister may try to get the information on this issue. Whatever information you have, you can give it during 'Zero Hour'."

The Minister of Parliamentary Affairs stated, during the 'Zero Hour' that day that she had discussed the matter with the Hon'ble Deputy Prime Minister and that "after obtaining the full facts he will make a statement in the House the next day"

Yesterday, the Hon'ble Deputy Prime Minister, informed the House that he had received a communication from the Chief Minister of Uttar Pradesh in the matter, and sought a direction from me whether it would be proper to share the information contained therein with the House. On a demand being made by Shri Priya Ranjan Dasmunsi that the communication be laid on the Table of the House, the Hon'ble Prime Minister and the Hon'ble former Prime Minister (Shri Chandra Shekhar) expressed a view that it would not be proper to lay the said communication on the Table of the House.

I have gone through the communication, a copy of which was made available to me by the Hon'ble Deputy Prime Minister and I am convinced that its contents are sensitive in nature.

I have examined the matter in the light of past precedents. According to Kaul and Shakhdar, correspondence between the Union and the State Governments is normally not laid on the Table of the House. It is also made established that the Government is not bound to lay a document on the Table if it considers it to be confidential.

I have, therefore, decided to treat the matter as of this nature closed."

Thereafter the following members were permitted by Speaker to make submissions:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Shriprakash Jaiswal
- (4) Shri Shivraj V. Patil
- (5) Shri Somnath Chatterjee
- (6) Shri Vijay Kumar Malhotra
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Raashid Alvi

11.40 A.M.

2. Starred Questions

Starred Question Nos. 221, 224 and 225 were orally answered. Replies to Starred Question Nos. 222, 223 and 226-240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2232-2461 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2003-2004.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 2nd December, 2002 under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2001-2002.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above .
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2003-2004.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2003-2004.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- | | |
|----------------------------------|--|
| (1) Shri Adhir Chowdhury | 18 November, 2002
to 20 December, 2002 |
| (2) Late Shri Anand Mohan Biswas | *18 November, 2002 to
15 December, 2002 |
| (3) Smt. Prabha Rau | 17 February, 2003 to
13 March, 2003 |

6. Report of the Committee on Private Members' Bills and Resolutions

Shri P.M. Sayeed presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Committee of Privileges

Shri Ram Naresh Tripathee laid on the Table the Fourth Report (Hindi and English versions) of the Committee on Privileges.

8. Supplementary Demands for Grants (General)-2002-2003

Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2002-2003.

9. Demands for Excess Grants (General)-2000-2001

Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2000-2001.

12.07 P.M.

10. Submissions by Members

To the submission made by Shri Rupchand Pal regarding disinvestment of HPCL & BPCL Smt. Sushma Swaraj responded.

12.11 P.M.

11. The Budget (Railways)-2003-2004; Demands for Grants on Account (Railways) – 2003-2004; Supplementary Demand for Grant (Railways) – 2002-2003 and Demands for Excess Grants (Railways) for 2000-2001.

Time Taken: 10 hrs. 57 mts.

Combined discussion on the following items of business continued-

- (1) General Discussion on the Budget (Railways) –2003-2004;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) –2003-2004;
- (3) Supplementary Demand for Grant No. 16 in respect of Budget (Railways)- 2002-2003; and
- (4) Demands for Excess Grants (Railways)-2000-2001.

The following members took part in the debate:-

(1) Smt. Sandhya Bauri

** (2) Shri Rajo Singh

** (3) Shri Tejveer Singh

Shri Nitish Kumar replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2003-2004, were voted in full.

Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 2002-2003 was voted in full.

1.02 P.M.

12. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2003

13. Government Bill - Passed

The Appropriation (Railways) Vote on Account Bill, 2003

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

1.05 P.M.

14. Government Bill – Introduced

The Appropriation (Railways) Bill, 2003

15. Government Bill – Passed

The Appropriation (Railways) Bill, 2003

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

1.08 P.M.

16. Government Bill – Introduced

The Appropriation (Railways) No.2 Bill, 2003.

17. Government Bill – Passed

The Appropriation (Railways) No.2 Bill, 2003.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2. 02 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.25 P.M. and re-assembled at 2.47 P.M.)

18. Matters under Rule 377

- (1) Shri Haribhai Chaudhary raised a matter regarding need to improve telephone services in Banaskantha Parliamentary Constituency, Gujarat.
- (2) Shri Punnu Lal Mohale raised a matter regarding need to lay rail line between Bilaspur and Mandala *via* Mugeli-Jabalpur in Chattisgarh.
- (3) Shri Prahlad Singh Patel raised a matter regarding need to release fund from Central Road Fund for proper maintenance of road between Balaghat and Kanha.
- (4) Dr. Madan Prasad Jaiswal raised a matter regarding need for linking of National Highway 28-A and National Highway 28 B in Bihar & Uttar Pradesh

- (5) Shri Naresh Puglia raised a matter regarding need to expedite allocation of funds to naxalite affected States for their Socio-economic development.
- (6) Col.(Retd.) Sona Ram Chaudhary raised a matter regarding need to release funds for construction of level crossings on Luni-Barmer-Munabao rail line, Rajasthan.
- (7) Shri Bikash Chowdhury raised a matter regarding need to open LPG outlets in Jamuria Municipality and Panchayat and Pandeveswar Panchayat Samiti in Asansol district of West Bengal.
- (8) Shri Rajaiah Malyala raised a matter regarding need to formulate a scheme under National River Action Plan for prevention of pollution in river Musi, Hyderabad.
- (9) Shri Shivaji Mane raised a matter regarding need to introduce mobile telephone services in Hingoli Parliamentary constituency, Maharashtra.
- (10) Shri Hassan Khan raised a matter regarding need to allocate adequate funds for extension of existing runway at Kargil airport.
- (11) Dr.(Col.) Dhani Ram Shandil raised a matter regarding need to allocate adequate funds for proper maintenance of National Highway No.22 between Shimla and Jury in Himachal Pradesh.
- (12) Shri Suresh Chandel raised a matter regarding need to encourage production of Hepatitis-B vaccine indigenously.

3.04 P.M.

19. The General Budget

Time allotted: 10 hrs

Time Taken: 3 hrs 53 mts

Balance: 6 hrs 07 mts

General discussion on the Budget (General) for 2003-2004 commenced.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri V. Dhananjaya Kumar
- (3) Dr. Bolla Bulli Ramaiah
- (4) Shri Prakash Paranjpe
- (5) Shri Madhusudan Mistry
- (6) Shri Kirit Somaiya
- (7) Shri Raghunath Jha
- (8) Shri Tilakdhari Prasad Singh

(9) Shri Kharabela Swain (speech unfinished)

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 2003).

G.C. MALHOTRA,

Secretary-General.

* Leave period of 28 days was condoned as the member had expired on 3.2.2003.

**Written speeches were laid on the Table

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, March 6, 2003/Phalguna 15, 1924 (Saka)

No. 291

11 A.M.

1. Observation by the Speaker

The Speaker made the following observation:

Hon'ble members may recall that during the Question Hour on 4.3.2003, the issue of alleged remarks of the Chief Minister of Uttar Pradesh regarding the funds under the Members of Parliament Local Area Development Scheme was sought to be raised. On a request being made to me by Kunwar Akhilesh Singh to direct the Government to make a statement in the House on the matter, I had observed that "the Minister of Parliamentary Affairs has heard the sentiments of the members. ... The Parliamentary Affairs Minister may try to get the information on this issue. Whatever information you have, you can give it during 'Zero Hour'."

The Minister of Parliamentary Affairs stated, during the 'Zero Hour' that day that she had discussed the matter with the Hon'ble Deputy Prime Minister and that "after obtaining the full facts he will make a statement in the House the next day"

Yesterday, the Hon'ble Deputy Prime Minister, informed the House that he had received a communication from the Chief Minister of Uttar Pradesh in the matter, and sought a direction from me whether it would be proper to share the information contained therein with the House. On a demand being made by Shri Priya Ranjan Dasmunsi that the communication be laid on the Table of the House, the Hon'ble Prime Minister and the Hon'ble former Prime Minister (Shri Chandra Shekhar) expressed a view that it would not be proper to lay the said communication on the Table of the House.

I have gone through the communication, a copy of which was made available to me by the Hon'ble Deputy Prime Minister and I am convinced that its contents are sensitive in nature.

I have examined the matter in the light of past precedents. According to Kaul and Shakhdar, correspondence between the Union and the State Governments is normally not laid on the Table of the House. It is also made established that the Government is not bound to lay a document on the Table if it considers it to be confidential.

I have, therefore, decided to treat the matter as of this nature closed."

Thereafter the following members were permitted by Speaker to make submissions:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Shriprakash Jaiswal
- (4) Shri Shivraj V. Patil
- (5) Shri Somnath Chatterjee
- (6) Shri Vijay Kumar Malhotra
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Raashid Alvi

11.40 A.M.

2. Starred Questions

Starred Question Nos. 221, 224 and 225 were orally answered. Replies to Starred Question Nos. 222, 223 and 226-240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2232-2461 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2003-2004.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 2nd December, 2002 under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2001-2002.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above .
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2003-2004.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2003-2004.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- | | |
|----------------------------------|--|
| (1) Shri Adhir Chowdhury | 18 November, 2002
to 20 December, 2002 |
| (2) Late Shri Anand Mohan Biswas | *18 November, 2002 to
15 December, 2002 |
| (3) Smt. Prabha Rau | 17 February, 2003 to
13 March, 2003 |

6. Report of the Committee on Private Members' Bills and Resolutions

Shri P.M. Sayeed presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Committee of Privileges

Shri Ram Naresh Tripathee laid on the Table the Fourth Report (Hindi and English versions) of the Committee on Privileges.

8. Supplementary Demands for Grants (General)-2002-2003

Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2002-2003.

9. Demands for Excess Grants (General)-2000-2001

Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2000-2001.

12.07 P.M.

10. Submissions by Members

To the submission made by Shri Rupchand Pal regarding disinvestment of HPCL & BPCL Smt. Sushma Swaraj responded.

12.11 P.M.

11. The Budget (Railways)-2003-2004; Demands for Grants on Account (Railways) – 2003-2004; Supplementary Demand for Grant (Railways) – 2002-2003 and Demands for Excess Grants (Railways) for 2000-2001.

Time Taken: 10 hrs. 57 mts.

Combined discussion on the following items of business continued-

- (1) General Discussion on the Budget (Railways) –2003-2004;
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) –2003-2004;
- (3) Supplementary Demand for Grant No. 16 in respect of Budget (Railways)- 2002-2003; and
- (4) Demands for Excess Grants (Railways)-2000-2001.

The following members took part in the debate:-

(1) Smt. Sandhya Bauri

** (2) Shri Rajo Singh

** (3) Shri Tejveer Singh

Shri Nitish Kumar replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2003-2004, were voted in full.

Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 2002-2003 was voted in full.

1.02 P.M.

12. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2003

13. Government Bill - Passed

The Appropriation (Railways) Vote on Account Bill, 2003

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

1.05 P.M.

14. Government Bill – Introduced

The Appropriation (Railways) Bill, 2003

15. Government Bill – Passed

The Appropriation (Railways) Bill, 2003

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

1.08 P.M.

16. Government Bill – Introduced

The Appropriation (Railways) No.2 Bill, 2003.

17. Government Bill – Passed

The Appropriation (Railways) No.2 Bill, 2003.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2. 02 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.25 P.M. and re-assembled at 2.47 P.M.)

18. Matters under Rule 377

- (1) Shri Haribhai Chaudhary raised a matter regarding need to improve telephone services in Banaskantha Parliamentary Constituency, Gujarat.
- (2) Shri Punnu Lal Mohale raised a matter regarding need to lay rail line between Bilaspur and Mandala *via* Mugeli-Jabalpur in Chattisgarh.
- (3) Shri Prahlad Singh Patel raised a matter regarding need to release fund from Central Road Fund for proper maintenance of road between Balaghat and Kanha.
- (4) Dr. Madan Prasad Jaiswal raised a matter regarding need for linking of National Highway 28-A and National Highway 28 B in Bihar & Uttar Pradesh

- (5) Shri Naresh Puglia raised a matter regarding need to expedite allocation of funds to naxalite affected States for their Socio-economic development.
- (6) Col.(Retd.) Sona Ram Chaudhary raised a matter regarding need to release funds for construction of level crossings on Luni-Barmer-Munabao rail line, Rajasthan.
- (7) Shri Bikash Chowdhury raised a matter regarding need to open LPG outlets in Jamuria Municipality and Panchayat and Pandeveswar Panchayat Samiti in Asansol district of West Bengal.
- (8) Shri Rajaiah Malyala raised a matter regarding need to formulate a scheme under National River Action Plan for prevention of pollution in river Musi, Hyderabad.
- (9) Shri Shivaji Mane raised a matter regarding need to introduce mobile telephone services in Hingoli Parliamentary constituency, Maharashtra.
- (10) Shri Hassan Khan raised a matter regarding need to allocate adequate funds for extension of existing runway at Kargil airport.
- (11) Dr.(Col.) Dhani Ram Shandil raised a matter regarding need to allocate adequate funds for proper maintenance of National Highway No.22 between Shimla and Jury in Himachal Pradesh.
- (12) Shri Suresh Chandel raised a matter regarding need to encourage production of Hepatitis-B vaccine indigenously.

3.04 P.M.

19. The General Budget

Time allotted: 10 hrs

Time Taken: 3 hrs 53 mts

Balance: 6 hrs 07 mts

General discussion on the Budget (General) for 2003-2004 commenced.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri V. Dhananjaya Kumar
- (3) Dr. Bolla Bulli Ramaiah
- (4) Shri Prakash Paranjpe
- (5) Shri Madhusudan Mistry
- (6) Shri Kirit Somaiya
- (7) Shri Raghunath Jha
- (8) Shri Tilakdhari Prasad Singh

(9) Shri Kharabela Swain (speech unfinished)

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 2003).

G.C. MALHOTRA,

Secretary-General.

* Leave period of 28 days was condoned as the member had expired on 3.2.2003.

**Written speeches were laid on the Table

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

**Monday, March 10, 2003/Phalguna 19,
1924 (Saka)**

No. 293

11 A.M.

1. Starred Questions

Starred Question Nos. 261-265 were orally answered.
Replies to Starred Question Nos. 266-280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2692-2921 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 2003-2004.

(2) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2003-2004.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2001-2002.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2001-2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2003-2004.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agro and Rural Industries for the year 2003-2004.

(11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2003-2004.

(12) A copy each of the following Notifications (Hindi and English versions) under sub section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 104 (E) published in Gazette of India dated the 13th February, 2003 together with an explanatory memorandum seeking to amend three notifications mentioned therein.

(ii) The CENVAT Credit (Amendment) Rules, 2003 published in Notification No. G.S.R. 105 (E) in Gazette of India dated the 13th February, 2003 together with an explanatory memorandum.

(iii) G.S.R. 811 (E) published in Gazette of India dated the 10th December, 2002 together with an

explanatory memorandum seeking to amend Notification No.52/2000-CE., dated the 19th October, 2000.

(iv) G.S.R. 70 (E) published in Gazette of India dated the 30th January, 2003 together with an explanatory memorandum specifying NOIDA Special Economic Zone, Madras Special Economic Zone, FALTA Special Economic Zone and Visakhapatnam Special Economic Zone as Special Economic Zone.

(v) G.S.R. 71 (E) published in Gazette of India dated the 30th January, 2003 together with an explanatory memorandum seeking to amend Notification No.64/2001-CE.(N.T.), dated the 13th September, 2001.

(13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 1287 (E) published in Gazette of India dated the 10th December, 2002 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

(ii) S.O. 1367 (E) published in Gazette of India dated the 26th December, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(iii) S.O. 1368 (E) published in Gazette of India dated the 26th December, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(iv) S.O. 95 (E) published in Gazette of India dated the 28th January, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(v) S.O. 96 (E) published in Gazette of India dated the 28th January, 2003 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(vi) G.S.R. 810 (E) published in Gazette of India dated the 10th December, 2002 together with an explanatory memorandum seeking to amend Notification No. 137/2000-Cus., dated the 19th October, 2000.

(vii) G.S.R. 78 (E) published in Gazette of India dated the 4th February, 2003 together with an explanatory memorandum regarding seeking to exempt goods of the description specified in column (2) of the Notification, when imported into India, from the whole of the basic and additional duties of customs leviable thereon.

(viii) G.S.R. 103 (E) published in Gazette of India dated the 11th February, 2003 together with an explanatory memorandum seeking to amend Notification No. 12/97 Cus., (NT) dated the 4th April, 1997.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Dena Bank (Employees) Pension (Amendment) Regulations, 2002 published in Notification no. IR/AMEND/02/2002 in Gazette of India dated the 21st September, 2002.

(ii) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. CO:PRS:LEGAL:MISC-3559-SAK:02-03:367 in Gazette of India dated the 2nd November, 2002.

(iii) The Canara (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. IRS:22BA:3812:RS. in Gazette of India dated the 30th November, 2002.

(iv) The United Bank of India (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. 2/2002. in Gazette of India dated the 7th December, 2002.

(v) The Punjab and Sindh Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. P.S.B./PEN/AMEND/06/2002 in Gazette of India dated the 5th December, 2002.

(vi) The Punjab National Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. PNB/DAC/P/2/2002 in Gazette of India dated the 4th January, 2003.

(vii) The Union Bank of India (Officers) Service (Amendment) Regulations, 2002 published in Notification No. OSR/18 in Gazette of India dated the 28th December, 2002.

(viii) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. PL:MR:POL:91 in Gazette of India

dated the 28th December, 2002.

(ix) The Canara Bank Officers' Service (Amendment) Regulations, 2002 published in Notification No. PWPM:5680:78:VR: in Gazette of India dated the 7th December, 2002.

(x) The Canara Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. PWPM:5163:78:VR: in Gazette of India dated the 30th November, 2002.

(xi) The Syndicate Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. 2336/0089/PD:IRD (O)/REG in Gazette of India dated the 23rd November, 2002.

(xii) The Syndicate Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No.2334/0089/PD/IRD(O)/REG.38 in Gazette of India dated the 23rd November, 2002.

(xiii) The Punjab and Sindh Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. PSB/DAC/2002 in Gazette of India dated the 16th January, 2003.

(15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item No. (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

(i) S.O. 164 published in Gazette of India dated the 18th January, 2003 regarding exemption to the "North Zone Cultural Centre, Patiala (Punjab)" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1997-1998 subject to certain conditions.

(ii) S.O. 165 published in Gazette of India dated the 18th January, 2003 regarding exemption to the "Chief Minister's Distress Relief Fund, Govt. of Kerala" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993 subject to certain conditions.

(iii) S.O. 166 published in Gazette of India dated the 18th January, 2003 regarding exemption to the "Bharitiya Bhasha Parishad, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(iv) S.O. 167 published in Gazette of India dated the 18th January, 2003 regarding exemption to the "North

Zone Cultural Centre, Patiala (Punjab)” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1998-1999 subject to certain conditions.

(v) S.O. 168 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Congregation of Christian Brothers in India, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993 subject to certain conditions.

(vi) S.O. 169 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Society for Promotion of Wastelands Development, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(vii) S.O. 170 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Adhiprasakthi Cheritable, Medical, Educational and Cultural Trust, Melmaruvathur” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(viii) S.O. 171 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Marwari Relief Society, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993 subject to certain conditions.

(ix) S.O. 172 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “India International Centre, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006 subject to certain conditions.

(x) S.O. 173 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Shri Ram Chandra Mission, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(xi) S.O. 174 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Child Relief and You (CRY), Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(xii) S.O. 175 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Bombay Humanitarian League, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the

period covered by the assessment years 1996-1997 to 1998-1999 subject to certain conditions.

(xiii) S.O. 176 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Defence Civilians Medical Aid Fund, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999 subject to certain conditions.

(xiv) S.O. 177 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Rajiv Gandhi Foundation, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001 subject to certain conditions.

(xv) S.O. 178 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Institute for Development and Communication, Chandigarh” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996 subject to certain conditions.

(xvi) S.O. 179 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “The Bharat Scouts and Guides, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004 subject to certain conditions.

(xvii) S.O. 180 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Voluntary Health Association of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001 subject to certain conditions.

(xviii) S.O. 181 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Indian Association of Women’s Studies, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xix) S.O. 182 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Children Book Trust, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004 subject to certain conditions.

(xx) S.O. 183 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Kerala Motor Transport Workers Welfare Fund Board, Kollam” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1986-1987 to 1988-1989 subject to certain conditions.

(xxi) S.O. 184 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Kerala Motor Transport Workers Welfare Fund Board, Kollam” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1990-1991 subject to certain conditions.

(xxii) S.O. 185 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Petrotech Secretariat, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(xxiii) S.O. 186 published in Gazette of India dated the 18th January, 2003 containing corrigendum to Notification No. 233/2002 dated 3rd September, 2002.

(xxiv) S.O. 187 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Afro Asian Association of Petroleum Geo-Chemists, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(xxv) S.O. 188 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “K.D. Malviya National Oil Museum, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(xxvi) S.O. 189 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Diocese of Aurangabad, Aurangabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995 subject to certain conditions.

(xxvii) S.O. 190 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Maharashtra State Women’s Council, Mumbai, ” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xxviii) S.O. 191 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Maharashtra Energy Development Agency, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004 subject to certain conditions.

(xxix) S.O. 192 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “LRG Ranganayaki Ammal Charities, Coimbatore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xxx) S.O. 193 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Association of Metropolitan Development Authorities, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(xxxi) S.O. 194 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Maharishi Ved Vigyan Vishwa Vidya Peetham, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xxxii) S.O. 195 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Tagore Society for Rural Development, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(xxxiii) S.O. 196 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Bengal Social Service League, Kolkata ” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004 subject to certain conditions.

(xxxiv) S.O. 197 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “Swami Ramananda Tirtha Memorial Committee, Hyderabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005 subject to certain conditions.

(xxxv) S.O. 198 published in Gazette of India dated the 18th January, 2003 regarding exemption to the “The Asiatic Society of Bombay, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004 subject to certain conditions.

(xxxvi) The Income-tax (Amendment) Rules, 2002 published in Notification No. S.O. 138 (E) in Gazette of India dated the 6th February, 2003 together with an explanatory memorandum.

(17) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (Containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%) Fifty rupees, Ten Rupees and Two Rupees (containing Copper 75% and Nickel 25%) coined in memory of “Sant Tukaram” Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 252 (E) in Gazette of India dated the 5th April, 2002 under sub- section (3) of section 21 of the Coinage Act, 1906.

(18) A copy each of the following Notifications (Hindi and English versions) under sub- section 7 of

section 9A of Customs Tariff Act, 1975:-

(i) G.S.R. 79 (E) published in Gazette of India dated the 4th February, 2003 together with an explanatory memorandum seeking to make certain technical corrections in the numbering scheme, description of goods etc. in the eight digit customs classification code adopted vide the Customs Tariff (Amendment) Ordinance, 2003 w.e.f. 1st February, 2003.

(ii) G.S.R. 98 (E) published in Gazette of India dated the 10th February, 2003 together with an explanatory memorandum seeking to amend two notifications mentioned therein.

(iii) G.S.R. 106 (E) published in Gazette of India dated the 13th February, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on non brass metal flashlights, originating in, or exported from the People's Republic of China and imported into India as recommended by the Designated Authority.

(19) A copy of the Regional Rural Banks (Appointment and Promotion of Officers and Other Employees) (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. S.O.1091 (E) in Gazette of India dated the 16th October, 2002 under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

(i) The Magadh Gramin Bank (Name of the Bank) (Officers and Employees) Service Regulations, 2000 (year) published in Notification No. MG 13/611/01 in Gazette of India dated the 26th February, 2001.

(ii) The Ranchi Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. RKGB/HO/PERS/KS/1377 in Gazette of India dated the 23rd May, 2002.

(22) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Current Account Transactions) (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 831 (E) in Gazette of India dated the 20th December, 2002.

(ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2002 published in Notification No.G.S.R. 854 (E) in Gazette of India dated the 31st December, 2002.

(iii) The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2002 published in Notification No.G.S.R. 855 (E) in Gazette of India dated the 31st December, 2002.

(iv) The Foreign Exchange Management (Current Account Transaction) (Amendment) Rules, 2003 published in Notification No.G.S.R. 33 (E) in Gazette of India dated the 16th January, 2003.

(v) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2003 published in Notification No.G.S.R. 34 (E) in Gazette of India dated the 16th January, 2003.

(23) A copy of the Annual Reports (Hindi and English versions) of the Insurance Regulatory and Development Authority, New Delhi, for the year 2001-2002 alongwith Audited Accounts under section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.

(24) A copy of the Insurance Regulatory and Development Authority (Distribution of Surplus) Regulations, 2002 (Hindi and English versions) published in Notification No. F.No. I/IRDA/Reg./12/2002 in Gazette of India dated the 14th December, 2002 under sub-section (3) of section 114 of the Insurance Act, 1938.

(25) A copy each of the following Notifications (Hindi and English versions):-

(i) G.S.R. 16 (E) published in Gazette of India dated the 9th January, 2003 containing corrigendum to the Notification No. G.S.R. 558 (E) dated the 27th July, 2001 issued under Depositories Act, 1996.

(ii) G.S.R. 17 (E) published in Gazette of India dated the 9th January, 2003 containing corrigendum to the Notification No. G.S.R. 559 (E) dated the 27th July, 2001 issued under SEBI Act, 1992.

(iii) G.S.R. 18 (E) published in Gazette of India dated the 9th January, 2003 containing corrigendum to the Notification No. G.S.R. 560 (E) dated the 27th July, 2001 issued under Securities Contracts (Regulation) Act, 1956.

(26) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the

Regional Rural Banks for the year ended the 31st March, 2002, together with Auditor's Report thereon:-

- (i) Junagadh Amreli Gramin Bank, Junagadh.
- (ii) Allahabad Kshetriya Gramin Bank, Allahabad.
- (iii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar.

(27) Two statements (Hindi and English versions) showing reasons for not laying the papers mentioned (126) above.

(28) A copy of the Notification No. G.S.R. 35 (E) (Hindi and English versions) published in Gazette of India dated the 16th January, 2003 together with an explanatory memorandum appointing Shri B.K. Mishra, Director General (Safeguard), as Director General (Specific Safeguard) for the purposes of Customs Tariff (Transitional Product Specific Safeguard Duty) Rules, 2002 issued under sub-section(8) of section (8) (c) of the Customs Tariff Act, 1975.

(29) A copy of the Notification No. G.S.R. 823 (E) (Hindi and English versions) published in Gazette of India dated the 16th December, 2002 together with an explanatory memorandum regarding exemption to the taxable services provided by a consulting engineer to a client on transfer of technology from so much of the service tax leviable thereon, as it is equivalent to the amount of cess paid on the said transfer of technology under sub-section (4) of section 94 of the Finance Act, 1994.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of section 45 of the Banking Regulation Act, 1949:-

(i) The Nedungadi Bank Limited (Amalgamation with Punjab National Bank) Scheme, 2003 published in Notification No. S.O. 113 (E) in Gazette of India dated 31st January, 2003.

(ii) The Benares State Bank Limited (Amalgamation with Bank of Baroda) Scheme, 2002 published in Notification No. S.O. 648 (E) in Gazette of India dated the 19th June, 2002.

(31) Statement (Hindi and English) showing reasons for delay in laying the papers mentioned at (ii) of item (30) above.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section(7) of section 45 of the Banking Regulation Act, 1949:-

(i) S.O.114 (E) published in Gazette of India dated the 31st January, 2003 specifying the 1st day of February,

2003 as the prescribed date in relation to the Scheme for the Amalgamation of the Nedungadi Bank Limited, Calicut, Kerala with Punjab National Bank.

(ii) No. S.O. 649 (E) published in Gazette of India dated the 19th June, 2002 specifying the date on which the Benares State Bank Limited (Amalgamation with Bank of Baroda) Scheme 2002, shall come into force.

(33) Statement (Hindi and English versions) showing reasons for not laying the papers mentioned at (ii) and (32) above.

(34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance and Company Affairs for the year 2003-2004.

(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1991-1992.

(ii) Annual Report of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1991-1992, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of

the working of the National Council for Cooperative Training, New Delhi, for the year 2001-2002.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39)(i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2001-2002.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2001-2002.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2001-2002.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2001-2002.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2001-2002.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2003-2004.
- (50) A copy of the Airports Authority of India (Manner of Investment of Funds) Rules, 2002 (Hindi and English versions) published in Notification No. S.O. 1258 (E) in Gazette of India dated the 2nd December, 2002 under section 43 of the Airports Authority of India Act, 1994 together with an explanatory note.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

4. Report of Standing Committee on Transport, Tourism and Culture.

Shri P.S. Gadhavi laid on the Table a copy of the Sixty-fifth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Sale of Centaur Hotel Mumbai Airport.

12.17 P.M.

5. Submission by Members

Regarding demolition of houses by D.D.A. at Tughlaqabad village, Delhi.

The following members made submission regarding demolition of houses by D.D.A. at Tughlaqabad village, Delhi :-

- (1) Shri Ram Vilas Paswan
- (2) Shri Madan Lal Khurana
- (3) Shri Jagmohan

(Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.01 P.M.)

6. Matters under Rule 377

- (1) Dr. Ramesh Chandra Tomar raised a matter regarding need to construct four-lane over bridge on rail line at Mohan Nagar, Ghaziabad, U.P.
- (2) Shri Thawar Chand Gehlot raised a matter regarding need to link Narmada, Kshipra and Chambal rivers with a view to solve drought situation in Malwanchal.
- (3) Dr.(Smt.) Sudha Yadav raised a matter regarding need to release additional funds to State Governments particularly Government of Haryana for construction of railway over bridges.
- (4) Shri Ramdas Rupala Gavit raised a matter regarding need to introduce a direct train between Dhule and Mumbai.
- (5) Prof. Rasa Singh Rawat raised a matter regarding need to name Rajkot airport after Maharashi Dayanand Saraswati.
- (6) Shri Radha Mohan Singh raised a matter regarding need to develop Chakia in Champaran district of Bihar as a tourist resort

and ensure proper maintenance of roads connecting it.

- (7) Shri Bijoy Handique raised a matter regarding need to provide potable water to all the people in the country.
- (8) Shri P. Mohan raised a matter regarding need to set up one more Kendriya Vidyalaya in Madurai city, Tamil Nadu.
- (9) Shri Ramji Lal Suman raised a matter regarding need to formulate a water management policy in the country.
- (10) Shri Ram Sajivan raised a matter regarding need for construction of a National Highway connecting Jhashi-Khajuraho-Kalinjar-Chitrakut and Allahabad.
- (11) Dr. K. Malaisamy raised a matter regarding need to expedite East Coast Road Project between Cuddalore and Tuticorin.
- (12) Dr. Nitish Sengupta raised a matter regarding need to expedite construction of Tamluk-Digha railway line in Contai Parliamentary Constituency, West Bengal.

2.19 P.M.

7. The General Budget

**Time
Taken: 13 hrs. 05 mts.**

Combined discussion on the following items of business continued :-

- (1) General discussion on the Budget (General) for 2003-2004.
- (2) Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64, 70, 72, 73, 75 to 103 for 2003-2004.
- (3) Supplementary Demands for Grants Nos. 1, 3 to 15, 28, 30, 35, 36, 38, 39, 40, 42, 45, 47, 48 to 51, 54 to 58, 60, 63, 66, 67, 73 to 80, 82, 83, 85 to 90, 94, 98 to 102, in respect of the Budget (General) for 2002-2003.
- (4) Demands for Excess Grants Nos. 1 and 21 in respect of the Budget (General) for 2000-2001.

The following members took part in the combined debate:-

- (1) Shri P.H. Pandian
- (2) Shri Ratilal Kalidas Varma
- (3) Smt. Margaret Alva
- (4) Shri Adhi Shankar
- *(5) Shri Rajo Singh
- (6) Shri H.D. Devegowda
- *(7) Sardar Simranjit Singh Mann
- (8) Dr. M.V.V.S. Murthi

- (9) Dr. Raghuvansh Prasad Singh

- *(10) Shri Hassan Khan

- (11) Shri Ramanand Singh

- (12) Dr. A.D.K. Jeyaseelan

- (13) Dr. K. Malaisamy

- *(14) Shri Prabhat Samantaray

- (15) Shri Lakshman Seth

- (16) Shri Devendra Prasad Yadav

- (17) Shri Mani Shankar Aiyar

- (18) Shri Surender Singh Barwala

- *(19) Shri P.S. Gadhavi

- (20) Shri Prabodh Panda

- (21) Shri Maheshwar Singh

- *(22) Shri Namdeo Harbaji Diwathe

- *(23) Shri Ram Tahal Chaudhary

- * (24) Shri Manjay Lal
- (25) Shri Dharam Raj Singh Patel
- (26) Shri Subodh Mohite
- * (27) Shri Madhab Rajbangsh
- (28) Shri Pawan Kumar Bansal
- * (29) Dr. V. Saroja
- (30) Shri Kishan Singh Sangwan
- (31) Shri Joachim Baxla
- (32) Dr. Prakash Yashwant Ambedkar
- (33) Shri Ramchander Bhainda
- (34) Shri K. Francis George
- @ (35) Shri Bikram Keshari Deo
- (36) Shri N. Janardhana Reddy
- @ (37) Shri Haribhai Chaudhary
- (38) Shri Brahma Nand Manda
- * (39) Shri Shyam Bihari Mishra
- @ (40) Shri A.C. Jose
- (41) Shri Varkala Radhakrishnan
- @ (42) Smt. Renu Kumari

*(43) Shri Basavanagoud Kolar

*(44) Shri Haribhau Shankar Mahale

The discussion was not concluded.

7.58 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
11th March, 2003).*

G.C. MALHOTRA,

Secretary-General.

* Written speeches were laid on the Table.

@ They also laid some portion of their written speech.



Seventeenth Lok Sabha

Bulletin1

Lok Sabha : Select Session : Select Month :

Dates							
3	4	5	6	7	10	11	12

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LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, March 11, 2003/Phalguna 20, 1924 (Saka)

No. 294

11 A.M.

1. Starred Questions

Starred Question Nos. 281-284 were orally answered. Replies to Starred Question Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2922-3071 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Detailed Demands for Grants (Vol.I) (Hindi and English versions) of the year 2003-2004.
- (2) A copy of the Detailed Demands for Grants (Vol.II) (Hindi and English versions) of the Union Territories without Legislature) for the year 2003-2004.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry for the year 2003-2004.

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LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, March 12, 2003/Phalgun 21, 1924 (Saka)

No. 295

11 A.M.

1. Starred Questions

Starred Question Nos. 301-304 and 306 were orally answered. Replies to Starred Question Nos. 305 and 307-320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3072-3269 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table :-

1. A copy each of the following Notifications (Hindi and English versions) of sub-section (3) of section 641 of the Companies Act, 1956:-
 - (i) G.S.R. 751 (E) published in Gazette of India dated the 2nd November, 2002 making certain amendments in the Schedule V of the Companies Act, 1956.
 - (ii) G.S.R. 762 (E) published in Gazette of India dated the 13th November, 2002 making certain amendments in the Schedule VI of the Companies Act, 1956.
2. A copy of the Forty Sixth Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 under section 638 of the said Act.
3. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2003-2004
4. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2003-2004.
5. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Culture (Department of Culture) for the year 2003-2004.
6. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2003-2004.
7. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2003-2004.
8. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2003-2004.
9. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2003-2004.
10. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2003-2004.
11. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 2003-2004.
12. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2003-2004.
13. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Small Scale Industries for the year 2003-2004.
14. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2001-2002.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2001-2002.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2001-2002.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

15. Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2003-2004.

(17) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 182(E) published in Gazette of India dated the 14th February, 2003 making certain amendments in the Notification No.S.O. 137 (E) dated the 18th February, 2002.
- (ii) S.O. 183 (E) published in Gazette of India dated the 17th February, 2003 regarding acquisition of land for four laning of National Highway No. 8 (Surat to Manor in Palsana) in the District of Surat in the State of Gujarat.
- (iii) S.O. 1208 (E) published in Gazette of India dated the 16th November, 2002 regarding acquisition of land for widening of National Highway No. 6 (Kolaghat-Kharagpur Section) in the State of West Bengal.
- (iv) S.O. 176 (E) published in Gazette of India dated the 14th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara Section) in the District of Satara in the State of Maharashtra.
- (v) S.O. 177 (E) published in Gazette of India dated the 14th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune to Satara Section) in the District of Satara in the State of Maharashtra.
- (vi) S.O. 178 (E) published in Gazette of India dated the 14th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune to Satara Section) in the District of Satara in the State of Maharashtra.
- (vii) S.O. 179 (E) published in Gazette of India dated the 14th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune to Satara Section) in the District of Satara in the State of Maharashtra.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the period from the 29th June, 2001 to the 28th June, 2002.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the period

from the 29th June, 2001 to the 28th June, 2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

20. a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2003-2004.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2003-2004.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cooper Limited and the Ministry of Mines for the year 2002-2003.
- 23 A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications and Information Technology (Department of Telecommunications) for the year 2003-2004.
- (24) A copy of the Telecommunication Interconnection Usage Charges (IUC) Regulation 2003 (Hindi and English versions) published in Notification No. 311-1/2003-Econ. in Gazette of India dated the 29th January, 2003 under section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (25) A copy of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 109 (E) in Gazette of India dated the 14th February, 2003 under section 34 of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post-graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post-graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2001-2002.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Prevention of Food Adulteration (Eighth Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 853 (E) in Gazette of India dated the 30th December, 2002 under sub section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (29) A copy of the S.O. 111 (E) (Hindi and English versions) published in Gazette of India dated 31st January, 2003 constituting the Drugs Technical Advisory Board consisting the members mentioned therein issued under sub-sections (1) and (2) of section 5 of the Drugs and Cosmetics Act, 1940.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2003-2004.
- (31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2003-2004.
- (32) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2003-2004.
- (33) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2003-2004.
- (34) A copy of the National Commission on Population (Hindi and English versions) on Conference of State Population Commissions/Councils (Proceedings and an overview of the demographic scenario in India), New Delhi.
- (35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2003-2004.
- (36) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping for the year 2003-2004.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the period from the 11th October, 1999 to the 31st March, 2001.
- (ii) Annual Report of the Ennore Port Limited, Chennai, for the period from the 11th October, 1999 to

the 31st March, 2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2001-2002.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

41. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2003-2004.

42. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2003-2004.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs Tariff (Amendment) Bill, 2003, passed by Lok Sabha on the 3rd March, 2003.

5. Report of Estimates Committee

Prof. Ummareddy Venkateswarlu presented the Twelfth Report (Hindi and English versions) of Estimates Committee on the Ministry of Railways (Railway Board)—‘Shifting of North-Western Railway Zonal Headquarters from Jaipur to Ajmer’.

12.07 P.M.

6. Statement by the Prime Minister

The Prime Minister made a statement regarding ‘Iraq situation’.

The following members with the permission of the Chair, sought clarifications thereon:-

- (1) Shri Shivraj V. Patil
- (2) Shri Somnath Chatterjee
- (3) Shri Ramji Lal Suman
- (4) Shri S. Jaipal Reddy

The Prime Minister responded to the clarifications.

12.32 P.M.

7. Calling Attention

Shri Kirit Somaiya called the attention of the Minister of Law and Justice to alleged inclusion of bogus voters in the electoral list in Madhya Pradesh and steps taken by the Government in regard thereto.

The Minister of Law and Justice made a statement in regard thereto.

(Due to interruptions in the House, Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.06 P.M.)

8. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

1. Shri Suresh Chandel regarding need to implement ‘one rank one pension’ scheme for defence personnel.
2. Shri Punnu Lal Mohale regarding need to link Khuria reservoir with Narmada river in Chhatisgarh with a view to augment irrigation facilities in the region.

3. Shri Girdhari Lal Bhargava regarding need to formulate Pradhan Mantri Water Harvesting Scheme in the country particularly in Rajasthan.
4. Shri Ashok Argal regarding need for construction of a bridge on river Chambal at Atarghat to connect Madhya Pradesh with Rajasthan.
5. Shri Prahlad Singh Patel regarding need to look into the problems being faced by farmers due to non-procurement of paddy in Balaghat district, Madhya Pradesh.
6. Col. (Retd.) Sona Ram Choudhary regarding need to supply additional gas to Ramgarh Power Project and also reactivate oil wells in Jaisalmer in Rajasthan.
7. Shri Ram Raghunath Chaudhary regarding need to provide telephone connections to all wait-listed people in Nagaur district, Rajasthan.
8. Shri Rajo Singh regarding need to provide adequate funds for development of historical tourist places in Purana Monger district, Bihar.
9. Shri P. Rajendran regarding need for construction of four-lane highways in Kerala with a view to develop tourism in the State.
10. Dr.(Mrs.) Rajeswaramma Vukkala regarding need to grant sanction for setting up an international leather complex in Nellore district, Andhra Pradesh.
11. Shri Bhal Chandra Yadav regarding need to allocate funds from Central Road Fund for repair of Bidhar- Ghanghata-Khalilabad- Mehndawal-Karmaini road in district Sant Kabir Nagar, U.P.
12. Shri Manjay Lal regarding need to release funds for construction of National Highway No.103 between Hijipur and Bhusri Gharari Chowk in Bihar.
13. Shri Prabhat Samantaray regarding need for construction of an under pass at KM 57.60 of Jagatpur-Chandikhole Section National Highway No.5 in Orissa.
14. Shri Sadashivrao Dadoba Mandlik regarding need to bring Agricultural Produce Market Committee in the definition of local authority under Income Tax Act.
15. Shri Ram Prasad Singh regarding need to declare Koelwar-Nazimabad-Darihat-Rohtas Fort road in Bihar as a National Highway.

2 .06 P.M.

9. Discussion Under Rule 193

Time taken: hrs. mts.

Shri Ramji Lal Suman raised a discussion regarding atrocities on dalits.

The following members took part in the debate:-

- (1) Shri Muni Lall
- (2) Shri Ram Vilas Paswa
- (3) Shri K.H. Muniyappa
- (4) Shri Mohan Rawale
- (5) Shri Subodh Roy
- (6) Dr. Jagannath Manda
- (7) Shri Thawar Chand Gehlot
- (8) Shri Shamsher Singh Dullo

- (9) Shri Rattan Lal Kataria
- (10) Shri Dalit Ezhilmalai
- (11) Shri A. Krishnaswamy
- (12) Shri S. Ajaya Kumar
- (13) Shri Sheesh Ram Singh Ravi
- (14) Kunwar Akhilesh Singh
- (15) Dr. Bikram Sarkar
- (16) Shri Pravin Rashtrapal
- (17) Captain (Retd.) Inder Singh
- (18) Shri Ram Prasad Singh
- (19) Shri E. Ponnuswamy
- (20) Shri Bhan Singh Bhaura
- (21) Shri Harpal Singh Sathi
- (22) Smt. Santosh Chowdhary
- (23) Shri Prakash Yashwant Ambedkar
- (24) Dr. Ram Chandra Dome
- (25) Shri Kishan Lal Diler
- (26) Shri Kodikunnil Suresh
- (27) Shri Virendra Kumar
- (28) Shri Ramdas Athawale
- (29) Shri Haribhau Shankar Mahale
- (30) Dr. Satyanarayan Jatiya
- (31) Shri Ramanand Singh
- (32) Shri Manikrao Hodlya Gavit

Shri I.D. Swami replied to the debate.

The discussion was concluded.

11.10. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 2003).

G.C. MALHOTRA,

Secretary -General

From pre-page

TABLE OFFICE

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On perusal of proceedings it is found that Shri S. Jaipal Reddy also sought clarification on the Statement made by the Prime Minister (item No. 6 at page 7).

2. Accordingly, entry has been revised.

3. Page No. 10 is also put up for.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, March 13, 2003/Phalgun 22, 1924 (Saka)

No. 296

11 A.M.

1. Starred Questions

Starred Question Nos.322-324 and 327 were orally answered. Replies to Starred Question Nos. 325, 326 and 328-340 were laid on the Table.

Starred Question No. 321 has been transferred to the Ministry of Communications and Information Technology for answer on 9.4.2003.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3270-3490 were laid on the Table.

12.01 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 2003-2004.

(2) A copy of the Defence Services Estimates (Hindi and English versions) for the year 2003-2004.

(3) copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2003-2004.

(4) A copy of the Information on Fire Incident in 9166 Sabarnati Express at Godhra on the 27th February, 2002 as available with the Railways (Hindi and English versions).

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2001-2002

(ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Dadra and Nagar Haveli Shops and Establishments Rules, 2000 (Hindi and English versions) published in Notification No. ADM/LEO/DNH/SEA/Part-II/229/2001 in Gazette Dadra and Nagar Haveli dated the 2nd March, 2001 under sub-section (4) of Section 59 of the Goa Daman and Diu Shops and Establishments Act, 1973.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Development of North Eastern Region for the year 2003-2004.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 2003-2004.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2001-2002, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2001-2002.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1995:-
- (i) S.O. 188 (E) published in Gazette of India dated the 17th February, 2002 rescinding Notification Nos. G.S.R. 463 (E) dated the 24th April, 1989 and G.S.R. 83 (E) dated the 24th February 1993.
- (ii) S.O. 190 (E) published in Gazette of India dated the 17th February, 2002 rescinding Notification No. G.S.R. 641 (E) dated the 19th July, 1995.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under section 14 of the Bureau of Indian Standards Act, 1986:-
- (i) The Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Order, 2003 published in Notification No. S.O. 189 (E) in Gazette of India dated the 17th February, 2003.
- (ii) The Cement (Quality Control) Order, 2003 published in Notification No. S.O. 191 (E) in Gazette of India dated the 17th February, 2003.
- (17) A copy of the Annual Report (Hindi and English versions) of the Pithoragarh Kshetriya Gramin Bank, Pithoragrah, for the year 2001-2002, together with Auditor's Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2002 published in Notification No.S.O. 1245 (E) in Gazette of India dated the 29th November, 2002.
- (ii) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2002 published in Notification No. S.O. 1291 (E) in Gazette of India dated the 10th December, 2002.
- (iii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2002 published in Notification No.S.O. 1292 (E) in Gazette of India dated the 10th December, 2002.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2002 published in Notification No. S.O. 1328 (E) in Gazette of India dated the 18th December, 2002.
- (v) The Securities and Exchange Board of India (Central Listing Authority) Regulations, 2003 published in Notification No.S.O. 171 (E) in Gazette of India dated the 13th February, 2003.
- (vi) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2003 published in Notification No. S.O. 203 (E) in Gazette of India dated the 19th February, 2003.
- (20) A copy each of the Notification Nos. G.S.R. 136 (E) to G.S.R. 154(E) (Hindi and English versions published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum regarding Central Excise Duty changes and exemption in context of Budget proposals pertaining to Indirect taxes announced by the Finance Minister in Lok Sabha on the 28th February, 2003 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(21) A copy each of the Notification Nos. G.S.R. 155 (E) to G.S.R. 157(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum seeking to amend Service Tax Credit Rules, 2002 and also to amend two notifications mentioned therein under sub-section (4) of section 94 of the Finance Act, 1994.

(22) A copy of the Notification No. G.S.R. 158 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum seeking to appoint 1st March, 2003 as the date on which amendments made vide Finance Act, 2000 in the Schedule to the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 to come into force issued under section 115 of the Finance Act, 2000.

(23) A copy of the Notification No. G.S.R. 159 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum seeking to prescribe effective rates for certain commodities covered in the Schedule to the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 issued under section 8 of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

(24) A copy of the Notification No. G.S.R. 160 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum seeking to notify toilet preparations covered under the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 for RSP based assessment issued under section 3 of the said Act.

(25) A copy each of the Notification Nos. G.S.R. 161 (E) to G.S.R. 173 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 together with an explanatory memorandum regarding Customs Duty changes and exemption in context of Budget proposals pertaining to Indirect taxes announced by the Finance Minister in Lok Sabha on the 28th February, 2003 under of section 159 of the Customs Act, 1962.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2000-2001

(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1998-1999.

(ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1998-1999.

(ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Calcutta, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(29) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (228) above.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2001-2002.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32)(i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2000-2001
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1999-2000.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

4. Reports of Public Accounts Committee

Sardar Buta Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2002-2003) :-

- (1) Forty-sixth Report relating to "Procurement of defective sleeping bags".
- (2) Forty-seventh Report on Action Taken on the recommendations contained in 21st Report of PAC (13th Lok Sabha) relating to "Design and Development of Pilotless Target Aircraft".
- (3) Forty-eighth Report on Action Taken on the recommendations contained in 19th Report of PAC (13th Lok Sabha) relating to "Audit Review on Indian Agricultural Research Institute".

5. Motion For Election to Committee

Shri Vijay Goel on behalf of Shri Arun Jaitley moved the following motion :-

"That in pursuance of sub-Section (4)(d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

6. Statements by the Deputy Prime Minister

The Deputy Prime Minister made the following statements:-

12.06 P.M.

- (i) On the Prevention of Terrorism Act, 2002 (POTA 2002).
- *(ii) Regarding police firing on Adivasis in Kerala on the 19th February, 2003.

12.10 P.M.

7. Calling Attention

Shri Vinay Kumar Sorake called the attention of the Minister of Environment & Forests to the situation arising out of drive to dispossess the land holdings of the poor and the tribal people settled in forest areas of Karnataka and the steps taken by the Government in regard thereto.

The Minister of Environment & Forests made a statement in regard thereto.

12.50 P.M.

8. Government Bill-Withdrawn

The Election and other Related Laws (Amendment) Bill, 2002 (Bill No. 23 of 2002).

9. Government Bill – Introduced

The Election and other Related Laws (Amendment) Bill, 2003 (Bill No. 18 of 2003).

12.55 P.M.

10. Submissions by Members

Regarding demand for conducting a CBI inquiry into collection of electricity charges by private contractors from jhuggi/slum dwellers in Delhi.

The following members made submissions regarding demand for conducting a CBI inquiry into collection of electricity charges by private contractors from jhuggi/slum dwellers in Delhi:-

- (1) Shri Madan Lal Khurana
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Devendra Prasad Yadav
- (4) Shri Chandrashekhar
- (5) Shri Anant Gangaram Geete

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.05 P.M.)

11. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Ananta Nayak regarding need to open a Regional Provident Fund Office at Keonjhar, Orissa.
- (2) Shri Mansukhbhai D. Vasava regarding need to ensure that people of Sagwada Tehsil in Narmada district, Gujarat can view Doordarshan programmes.
- (3) Shri Yogi Aditya Nath regarding need to bring a legislation to ban cow-slaughter.
- (4) Shri Sohan Potai regarding need to conduct re-survey of eligible occupants on forest land in the State of Chhattisgarh.
- (5) Prof. Rita Verma regarding need to take steps to check the incidents of land subsidence in Jharia Coal belt in Jharkhand.
- (6) Dr. Charan Das Mahant regarding need to provide employment to the people displaced by coal mines in Korba region, Chhattisgarh.
- (7) Shri Prakash V. Patil regarding need to provide freight incentives for the export of raw sugar particularly to Gulf countries.
- (8) Shri Tara Chand Bhagora regarding need to accord sanction to the proposal of Government of Rajasthan for inclusion of Mahi Irrigation Project in the Centrally Sponsored Scheme.
- (9) Smt. Minati Sen regarding need to reopen railway route connecting Haldibari in North Bengal and Sealdah via Parbatipur.
- (10) Shri Kalava Srinivasulu regarding need to ensure that farmers in Andhra Pradesh get insurance claims for the damages caused to their crops on priority basis.
- (11) Shri Rammurti Singh Verma regarding need to expedite construction of Power House by NTPC in Roja area of Shahjahanpur Parliamentary Constituency, U.P.
- (12) Adv. Suresh Ramrao Jadhav (Patil) regarding need to ensure that delimitation of constituencies is done after

consulting the elected representatives of the area.

- (13) Dr. Sushil Kumar Indora regarding need to contain the price of LPG and Kerosene.
- (14) Shri P.D. Elangovan regarding need to take steps to solve the problem of drought in Dharampuri Constituency, Tamil Nadu.
- (15) Shri P.C. Thomas regarding need to fill backlog of SCs and STs in Government jobs in the country.

2.05 P.M.

12. Resolution - Adopted

Discussion on the Resolution moved by Shri Anandrao Vithoba Adsul on the 11th March, 2003, continued-

“ That this House approves the proposal of the Government to reject the Award given on 12 February, 1999 by the Board of Arbitration in C.A. Reference No. 13 of 1992 in respect of grant of Touring Special Pay to Audit Staff in Indian Audit and Accounts Department in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 5,47,18,800/- in payment of arrears and a recurring expenditure of Rs. 1,36,79,700/- per annum will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy.”

An amendment to the Resolution was moved by Shri Basudeb Acharia.

Shri Basudeb Acharia took part in the debate.

Shri Anandrao Vithoba Adsul replied to the debate.

An amendment to the Resolution moved by Shri Basudeb Acharia was negatived.

The Resolution was adopted.

2 . 23 P.M.

13. Discussion Under Rule 193

Time taken: 3 hrs. 37 mts.

Shri Prabodh Panda raised a discussion regarding situation arising out of drought and other problems being faced by the farmers in the country.

The following members took part in the debate:-

- (1) Shri H.D. Devegowda
- (2) Shri K.K. Kaliappan
- (3) Shri Ambati Brahmaniah
- (4) Prof. Rasa Singh Rawat
- (5) Shri Satyavrat Chaturvedi
- (6) Shri Nikhilananda Sar
- (7) Kunwar Akhilesh Singh
- (8) Shri Anant Guddhe
- * (9) Shri Namdeo Harbaji Diwathe
- (10) Shri Ramji Lal Suman
- * (11) Shri Raghunath Jha
- * (12) Shri A.K.S. Vijayan
- (13) Dr. Girija Vyas
- * (14) Shri Bir Singh Mahato
- (15) Shri Bal Krishna Chauhan

16) Shri Nawal Kishore Rai

*(17) Shri P.S. Gadhavi

*(18) Shri Ramshakal

(19) Shri Bikram Keshari Deo

The discussion was not concluded.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th April, 2003).

G.C. MALHOTRA,

Secretary-General.

* Written speeches were laid on the Table.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, April 7, 2003/Chaitra 17, 1925 (Saka)

No. 297

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Gopal Dutt Mengi who was a member of Third Lok Sabha.

The Speaker also made reference to the tragedy in which 24 persons were massacred by terrorists at Nadimarg village in Pulwama District of Jammu and Kashmir on 24 March, 2003.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

2. Questions

Due to submissions made by members during the Question Hour regarding situation in Iraq, the Starred Questions could not be called for oral answer. Starred Question Nos. 341-360 put down in the Order Papers for the day were, therefore, treated

as Unstarred, and their answers together with the answers to Unstarred Question Nos. 3491-3720 would be printed in the official report for the day.

11.02 A.M.

3. Submissions by Members Regarding situation in Iraq.

The following members made submissions regarding situation in Iraq.

- (1) Shri Basudeb Acharia
- (2) Shri Priya Ranjan Dasmunsi
- (3) Kunwar Akhilesh Singh
- (4) Shri K.H. Muniyappa
- (5) Shri Sudarsana E.M. Natchiappan
- (6) Shri Rupchand Pal
- (7) Shri Ram Vilas Paswan
- (8) Shri Vijay Kumar Malhotra
- (9) Shri Mulayam Singh Yadav
- (10) Shri Somnath Chatterjee
- (11) Prof. Ummareddy Venkateswarlu
- (12) Shri Raashid Alvi
- (13) Shri Chandrakant Khaire
- (14) Shri Adhi Sankar
- (15) Dr. V. Saroja
- (16) Dr. Raghuvansh Prasad Singh

(Lok Sabha adjourned at 12.22 P.M. and re-assembled at 2.02 P.M)

As soon as the House met, several members made submissions demanding unanimous resolution on Iraq issue.

Thereafter, the Speaker made the following Observation:-

"I have heard the views of different leaders in the House. To my mind, there is an urgent need to evolve consensus on such an important issue. Just now, I discussed the matter with other leaders as well. The Government has shown a draft in this regard too. There is a need to convene another meeting on this issue in order to finalise the draft. I agree with your contentions. A meeting has been scheduled at 5.00 P.M. in my Chamber. The Leaders of all the Parties will be attending this meeting and will discuss the issue. It will give me tremendous pleasure if a draft agreeable to

all is approved in that meeting. The country has to address a very important matter and it will be in the fitness of things, if the whole House evolves unanimity on this issue. Therefore, I adjourn the House to meet again at 5.00 P.M.”.

(Lok Sabha adjourned at 2.07 P.M. and re-assembled at 5 P.M.)

5.02 P.M.

4. President's Message

The Chairman informed the House that the Speaker had received the following message dated the 17th March, 2003 from the President:-

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 17th of February, 2003”.

5.04 P.M.

5. Government Bill-Introduced

The Indian Council of World Affairs (Amendment) Bill, 2003.

6. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

1. Shri Haribhai Choudhary regarding need to introduce a local train between Ahmedabad and Abu road and extend Arawali Express upto Mumbai Central.
2. Prof. Rasa Singh Rawat regarding need to withdraw excise duty and Sales Tax under V.A.T. imposed on powerloom industry in Rajasthan.
3. Shri Maheshwar Singh regarding need to ensure proper utilisation of funds for development of forest land particularly in Himachal Pradesh.
4. Shri Manibhai Ramjibhai Chaudhri regarding need to develop Wilson Hill in Dharampur area of Balsad Parly. Constituency, Gujarat as place of tourist importance.
5. Shri Rampal Singh regarding need to set up Food Processing Industries in Dhumariaganj Parliamentary Constituency, U.P.
6. Dr. Madan Prasad Jaiswal regarding need to ensure proper maintenance of National Highway No. 28 A between Indo-Nepal border and Raxaul in Bihar.
7. Shri Shriprakash Jaiswal regarding need to upgrade the old Kanpur Railway Station as a major station.
8. Shri K.P. Singh Deo regarding need to provide financial assistance to the Govt. of Orissa for upgradation of Angul – Tikarpara road in Orissa.
9. Col. (Retd.) Sona Ram Choudhary regarding need to provide better telephone facilities in Badmer and Jaisalmer districts, Rajasthan.
10. Shri Ramesh Chennithala regarding need to take steps to solve the problems faced by depositors of Postal Savings Accounts in Kerala.
11. Smt. Minati Sen regarding need to consider the alternative proposal of the Government of West Bengal for construction of East-West Corridor of the National Highway running through northern part of Jalpaiguri district, West Bengal.
12. Dr. D.V.G. Shankar Rao regarding need to provide additional central assistance for Welfare of tribals in Parvathipuram Parliamentary Constituency of Andhra Pradesh.
13. Shri Ramji Lal Suman regarding need to have a transparent policy on disinvestment.

14. Shri Trilochan Kanungo regarding need to expedite completion of oil refinery project at Paradeep, Orissa.

15. Shri G.M. Banatwalla regarding need to open more post offices in Ponnai and entire district of Malappuram in Kerala.

5.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th April, 2003).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, April 8, 2003/Chaitra 18, 1925 (Saka)

No. 298

11 A.M.

1. Questions

* Starred Question No. 361 was orally answered. Due to submissions made by members regarding situation in Iraq, the Starred Question Nos. 362-380 put down in the order paper for the day, could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3721-3888 would be printed in the official report for the day.

2. Submissions by Members regarding situation in Iraq

The following members made submissions regarding situation in Iraq.

- (1) Shri Ramji Lal Suman
- (2) Shri Ram Vilas Paswan
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Shankersinh Vaghela
- (5) Shri G.M. Banatwalla
- (6) Shri Rupchand Pal
- (7) Shri Mulayam Singh Yadav
- (8) Shri Somnath Chatterjee
- (9) Shri L.K. Advani

(Lok Sabha adjourned at 11.35 A.M. and re-assembled at 12.30 P.M.)

(As soon as the House met, the Speaker adjourned the House to meet again at 2.00 P.M.)

(Lok Sabha adjourned at 12.30 P.M. and re-assembled at 2. 02 P.M.)

3. Paper Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Export and Import Policy (1st April, 2002 – 31st March, 2007) (As amended upto 31st March, 2003) (Hindi and English versions).
- (2) A copy of the Handbook of Procedures- Volume I (1st April, 2002 – 31st March, 2007) (As amended upto 31st March, 2003) (Hindi and English versions).
- (3) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2001-2002, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and

Training, New Delhi, for the year 2000-2001, together Audit Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2000-2001.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2000-2001.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2000-2001, together Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation for the year 2000-2001.

4. Report of Committee on Empowerment of Women

Dr. (Smt.) Beatrix D'Souza Presented the Twelfth Report (Hindia and English version) of the Committee on Wmpowerment of Women on the Action Taken by the Government on the recommendations contained in the fifth report of the committee (Thirteenth Lok Sabha) on the subject "Functioning of Family Courts".

5. Reports of Standing Committee on Energy

Shri Santosh Mohan Dev presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2003) :-

- (1) Thirty-eighth Report on Demands for Grants (2003-04) of the Department of Atomic Energy.
- (2) Thirty-ninth Report on Demands for Grants (2003-04) of the Ministry of Non-Conventional Energy Sources.
- (3) Fortieth Report on Demands for Grants (2003-04) of the Ministry of Power.
- (4) Forty-first Report on Demands for Grants (2003-04) of the Ministry of Coal.

6. Report of Standing Committee on Petroleum & Chemicals

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals:-

- (1) Thirty-Ninth Report on Demands for Grants (2003-04) of the Ministry of Petroleum & Natural Gas;
- (2) Fortieth Report on Demands for Grants (2003-04) of the Ministry of Chemicals & Fertilisers (Department of Chemicals & Petrochemicals); and
- (3) Forty-First Report on Demands for Grants (2003-04) of the Ministry of Chemicals & Fertilisers (Department of Fertilisers).

7. Report of Standing Committee on Home Affairs

Shri Prakash Mani Tripathi laid on the Table a copy each (Hindi and English versions) of the Ninety-eighth Report on Demands for Grants (2003-2004) of the Ministry of Home Affairs.

8. Motion for Election to Committee

Dr. Satyanarayan Jatiya moved the following motion:-

“That in pursuance of Clause 3(3)(h) of the Rehabilitation Council of India Act, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Rehabilitation Council of India, subject to other provisions of the said Act.”

The motion was adopted.

9. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Prof. Dukha Bhagat regarding need to relay radio and T.V. programmes in local language in Lohardagga and Gumla district, Jharkhand.
- (2) Shri Chintaman Wanaga regarding need to open computerized reservation centre at Dahamu Road Station of Western Railway.
- (3) Shri Parashuram Majhi regarding need to set up a medical college and hospital at Nawarangpur in Orissa with the Central assistance.
- (4) Shri Ram Tahal Chaudhary regarding need to include Kurmi caste of Chhota Nagpur in the Scheduled Tribe list.
- (5) Shri Man Sinh Patel regarding need for doubling of rail line between Surat and Jalegaon via Udhna in Gujarat.
- (6) Shri Kirit Somaiya regarding need to take preventive measures to check incidents of leakage and fire in Mahanagar Gas Pipeline in Mumbai.
- (7) Capt. Satish Sharma regarding need to take steps to make I.T.I. Unit at Rae Bareilly, viable
- (8) Shri Bheru Lal Meena regarding need to formulate a forest policy.
- (9) Shri Naresh Puglia regarding need to withdraw excise duty imposed on power loom industry particularly in Maharashtra.
- (10) Shri Iqbal Ahmed Saradgi regarding need to release additional funds and foodgrains to the Government of Karnataka to meet the severe drought situation in the State.
- (11) Shri Subodh Roy regarding need to broadcast 'Bajm-a-Urdu' programme for one hour daily from Akashvani, Bhagalpur.
- (12) Shri K.E. Krishnamurthy regarding need to revive Fertilizer Corporation of India Unit at Ramagundam, Andhra Pradesh.
- (13) Shri Shivaji Mane regarding need to set up food processing industries in Parbhani and Naded districts, Maharashtra.
- (14) Shri M. Chinnasamy regarding need to withdraw excise duty imposed on production of power loom and High Density Polyethylene mono-filament Knitted fabric.
- (15) Shri Ramdas Athawale regarding need to protect the interest of SC/STs in the country.

2.07 P.M.

10. Resolution- Adopted

The Speaker placed the following **Resolution before the House:-

Reflecting national sentiment this House deplores the military action by the coalition forces led by the USA against a sovereign Iraq. This military action, with a view to changing the Government of Iraq, is unacceptable. The resultant suffering of the innocent people of Iraq, specially women and children is a matter of grave human dimension. This action is without the specific sanction of the UN Security Council and is not in conformity with the UN Charter. The House, therefore, expresses profound anguish and deep sympathy for the people of Iraq.

This House expresses its satisfaction at the quick response of the Government of India to the UN appeal for immediate humanitarian relief to the suffering people of Iraq and for the decision of the Government of India to commit Rs. 100 crore in cash and kind to the UN including 50,000 Metric Tonnes of Wheat to the World Food Programme and trusts that, if required, additional assistance will also be provided.

This House calls for the immediate cessation of hostilities and quick withdrawal of coalition forces from Iraq.

This House also calls upon the UNO to protect the sovereignty of Iraq and ensure that the re-construction of Iraq is done under UN auspices.

The following members, with the permission of the Chair, made submissions:-

- (1) Shri S. Jaipal Reddy
- (2) Shri Somnath Chatterjee
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Mulayam Singh Yadav
- (5) Shri Ramvilas Paswan

- (6) Shri K. Yerraniadu
- (7) Shri Chandrakant Khaire
- (8) Shri Bal Krishna Chauhan
- (9) Dr. K. Malaisamy
- (10) Shri Adhi Sankar
- (11) Shri Raashid Alvi
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri P.A. Sangma
- (14) Smt. Krishna Bose
- (15) Shri Devendra Prasad Yadav
- (16) Shri G.M. Banatwalla
- (17) Shri Bhartruhari Mahtab
- (18) Shri Ajoy Chakraborty
- (19) Shri Ali Mohmad Naik
- (20) Shri Amar Roypradhan
- (21) Shri E. Ponnuswamy
- (22) Shri Joachim Baxla
- (23) Shri Ramdas Athawale
- (24) Shri P.C. Thomas
- (25) Sardar Simranjit Singh Mann
- (26) Shri Yashwant Sinha

Thereafter the Resolution was adopted unanimously.

4.48 P.M.

11. Announcement by the Speaker

The Speaker made the following announcement:-

“In the meeting of Leaders of Parties held on 7th April, 2003, it was decided that the sittings fixed for 16th and 17th April, 2003 might be cancelled.

It was also decided that Private Members’ Business (Bills) fixed for 13th March, 2003 which was postponed to some other date will now be taken up on 10th April, 2003 alongwith Private Members’ Resolutions. The Private Members’ Business will be transacted on 10th April, 2003 from 2.00 P.M. to 7.00 P.M.”.

12. Government Bill – Passed

Time Taken: 2 Hrs. 01 Mts.

The Prevention of Insults to National Honour (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri I.D. Swami on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Jagmeet Singh Brar
- (2) Shri Yogi Aditya Nath
- (3) Shri Varkala Radhakrishnan
- (4) Shri P.H. Pandian
- (5) Shri Anadicharan Sahu
- (6) Kunwar Akhilesh Singh
- (7) Shri Mohan Rawale
- (8) Shri Rupchand Pal
- (9) Prof. Rasa Singh Rawat

- (10) Shri Sontosh Mohan Dev
- (11) Shri S.S. Palanimanickam
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri G.M. Banatwalla
- (14) Sardar Simranjit Singh Mann
- (15) Shri Prabodh Panda
- (16) Shri Subodh Mohite
- (17) Shri Haribhau Shankar Mahale

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I.D. Swami.

The motion was adopted and the Bill was passed.

13. Government Bill – Under consideration

Time allotted: 4 hrs.

Time taken : 15 mts.

Balance: 3 hrs. 45 mts.

The Electricity Bill, 2001.

The motion for consideration of the Bill was moved by Shri Anant Gangaram Geete.

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th April, 2003).

G.C. MALHOTRA,

Secretary-General.

* At 11.27 A.M.
** Original in Hindi

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, April 9, 2003/Chaitra 19, 1925 (Saka)

No. 299

11 A.M.

1. Starred Questions

Starred Question Nos. 381 and 382 were orally answered. Replies to Starred Question Nos. 383-401 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3889-4049 were laid on the Table.

3. Papers Laid on the Table

(1) A copy of the Daman and Diu Motor Vehicles (1st Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. ADTr/DMN/F.79/104/2002-03/83 in Gazette of U.T. Administration of Daman and Diu dated the 5th December, 2002 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum thereto.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.

(3). A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecom Disputes Settlement and Appellate Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) (Amendment) Rules, 2003 published in Notification No.G.S.R. 201 (E) in Gazette of India dated the 7th March, 2003.

(ii) The Telecom Regulatory Authority of India (Salary, Allowances and other Conditions of Service of the Officers and Employees) (Amendment) Rules, 2003 published in Notification No.G.S.R. 202 (E) in Gazette of India dated the 7th March, 2003

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) The Debts Recovery Tribunal-III, Delhi, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 118 (E) in Gazette of India dated the 24th February, 2003.

(ii) The Debts Recovery Tribunal-III, Kolkata, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 119 (E) in Gazette of India dated the 24th February, 2003.

(iii) The Debts Recovery Tribunal, Vishakhapatnam, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 120 (E) in Gazette of India dated the 24th February, 2003.

(iv) The Debts Recovery Tribunal, Ranchi, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 121 (E) in Gazette of India dated the 24th February, 2003.

- (v) The Debts Recovery Tribunal, Pune, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 122(E) in Gazette of India dated the 24th February, 2003.
- (vi) The Debts Recovery Tribunal, Coimbatore, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 123(E) in Gazette of India dated the 24th February, 2003.
- (vii) The Debts Recovery Tribunal, Lucknow, Group 'A' and 'B'(Gazetted) and Group 'B' (Non-Gazetted) Posts Recruitment Rules, 2003 published in Notification No. G.S.R. 124 (E) in Gazette of India dated the 24th February, 2003.
- (7) A copy of the 'Tenth Five Year Plan 2002—2007'(Volumes I to III) (Hindi and English versions).
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Space Application Centre, Shillong, for theyear 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Space Application Centre, Shillong, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

TENTH LOK SABHA

- (i) Statement No XXIX Eight Session, 1993.
- (ii) Statement No XXXII Thirteenth Session, 1995.

ELEVENTH LOK SABHA

- (iii) Statement No XXXI Second Session, 1996.
- (iv) Statement No XXIX Third Session, 1996.
- (v) Statement No XXIX Fourth Session, 1997.

TWELFTH LOK SABHA

- (vi) Statement No XXIX Second Session, 1998.
- (vii) Statement No XXIII Third Session, 1998.

THIRTEENTH LOK SABHA

- (viii) Statement No XXI Second Session, 1999.
- (ix) Statement No XXI Third Session, 2000.
- (x) Statement No XVII Fourth Session, 2000.
- (xi) Statement No XV Fifth Session, 2000.
- (xii) Statement No XIV Sixth Session, 2001.
- (xiii) Statement No XII Seventh Session, 2001.
- (xiv) Statement No IX Eighth Session, 2001.
- (xv) Statement No VII Ninth Session, 2002.
- (xvi) Statement No IV Tenth Session, 2002.
- (xvii) Statement No.II (Item No. 1 to 58 Vol. I) Eleventh Session, 2002.

(xviii) Statement No.II (Item No. 59 to 73 Vol. II) Eleventh Session, 2002

(xix) Statement No.II (Item No. 74 to 96 Vol. III) Eleventh Session, 2002

(xx) Statement No I Twelfth Session, 2003.

(11) A copy of the Merchant Shipping (Continuous Discharge Certificate-cum-Seafarer's Identity Document) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 187 (E) in Gazette of India dated the 3rd March, 2003 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(12) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts and Audit Report* of the New Mangalore Port Trust for the year 2001-2002.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2001-2002

(ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2001-2002.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the statement (Hindi and English versions) for the rejection of Board of Arbitration award in Compulsory Arbitration Reference No. 5 of 1993 regarding Cash Handling Allowance to Post Office Staff handling cash at Counters and those engaged for Salary/bills/pension disbursement in the Department of Posts.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th April, 2003, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 2003.

5. Bill as passed by Rajya Sabha-Laid on the Table

The Essential Commodities (Amendment) Bill, 2003.

6. Statements of Estimates Committee

Prof. Ummareddy Venkateswarlu laid on the Table a copy each of the following Statements (Hindi and English versions) of Estimates Committee:-

(1) 7th Report of the Estimates Committee (Thirteenth Lok Sabha) on the Ministry of Finance and Company Affairs – Role of Public Sector Banks in Self-Employment Schemes including PMRY.

(2) 8th Report of the Estimates Committee (Thirteenth Lok Sabha) on the Ministry of Communications – Telecommunications Services in Rural Areas.

7. Report of Committee on Private Members' Bills and Resolutions

Shri M.O.H. Farook presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report Of Committee on Empowerment of Women

Dr. (Smt.) V. Saroja presented the Thirteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on the Action Taken by the Government on the recommendations contained in the Fourth Report of the Committee (Thirteenth Lok Sabha) on the subject 'Health and Family Welfare Programmes for Women'.

9. Report of Committee on Members of Parliament Local Area Development Scheme

Shri P.H. Pandian presented the Eleventh Report (Hindi and English versions) of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme.'

12.05 P.M.

10. Submissions by Members

Regarding levying of Excise Duty on power loom industry and imposition of Value Added Tax (VAT).

The following members made submissions regarding levying of Excise Duty on power loom industry and imposition of Value Added Tax (VAT):-

- (1) Shri Ramji Lal Suman
- (2) Shri Mulayam Singh Yadav
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Madan Lal Khurana
- (5) Shri Ramdas Athawale
- (6) Shri Vilas Muttemwar
- (7) Kunwar Akhilesh Singh
- (8) Smt. Jayashree Banerjee
- (9) Shri Haribhai Chaudhary
- (10) Shri Man Sinh Patel
- (11) Shri G.M. Banatwalla
- (12) Shri K.K. Kaliappan
- (13) Dr. V. Saroja
- (14) Shri Adhi Sankar
- (15) Shri Shriprakash Jaiswal
- (16) Shri P.S. Gadhavi
- (17) Shri T.M. Selvaganapathi
- (18) Shri Chandrakant Khaire
- (19) Prof. Rasa Singh Rawat
- (20) Shri Kashiram Rana

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

11. STATEMENT BY MINISTER

The Minister of Health and Family Welfare made a statement regarding situation arising out of the reported Severe Acute Respiratory Syndrome (SARS) cases in some East Asian and other countries.

The following members with the permission of the Chair, sought clarifications thereof:-

- (1) Shri Kirit Somaiya
- (2) Shri Ramji Lal Suman
- (3) Shri Mohan Rawale
- (4) Shri G.M. Banatwalla
- (5) Dr. Ranjit Kumar Panja
- (6) Dr.V. Saroja

- (7) Dr. Ram Chandra Dome
- (8) Shri Vijayendra Pal Singh Badnore
- (9) Shri Priya Ranjan Dasmunsi

Smt. Sushma Swaraj replied to the clarifications.

2. 35 P.M.

- (1) Smt. Jayaben B. Thakkar raised a matter regarding need to release funds for payment of honorarium at enhanced rates to Anganwadi workers in the State of Gujarat.
- (2) Shri Laxman Giluwa raised a matter regarding need to set up locomotive shed at Chakradharpur, Jharkhand.
- (3) Shri Vinay Kumar Sorake raised a matter regarding need to improve the conditions of Beedi workers in Karnataka.
- (4) Shri Rajo Singh raised a matter regarding need to open more educational institutions in Bihar for proper development of human resources in the State.
Shri Khagen Das raised a matter regarding need to introduce Dhaka – Agartala bus service.
- (5) Shri D. Venugopal raised a matter regarding need to evolve a coordinated plan to provide free electricity to agricultural sector.
- (6) Shri Sadashivrao Dadoba Mandlik raised a matter regarding need to clear the proposal of Maharashtra Government to ensure safe drinking water to the people living on the banks of river Panchganga in Kolhapur, Maharashtra.
- (7) Shri Ram Prasad Singh raised a matter regarding need to open a Central School at Aara in Bhojpur district, Bihar
- (8) Dr. (Col.) Dhani Ram Shandil raised a matter regarding need to set up high power T.V. transmitter at 'Khada Patthar' in Shimla Parliamentary Constituency, Himachal Pradesh.
- (9) Shri Mansukhbhai D. Vasava raised a matter regarding need to restart rail services between Ankleshwar and Rajpipla and Bharuch and Dahej in Gujarat.
- (10) Shri Y.G. Mahajan raised a matter regarding need for commissioning of Metro Channel by Doordarshan in Jalgaon Parliamentary Constituency, Maharashtra.
- (11)

The Electricity Bill, 2001.

Discussion on the motion for consideration of Bill moved by Shri Anant Gangaram Geete on the 8th April, 2003 continued.

The following members took part in the debate:-

- (1) Shri Sontosh Mohan Dev
- (2) Shri Vijayendra Pal Singh Badnore
- (3) Shri Rupchand Pal
- (4) Shri Subodh Mohite
- (5) Kunwar Akhilesh Singh
- (6) Shri Bikram Keshari Deo
- (7) Shri Shivraj V. Patil
- (8) Shri C. Kuppusami
- (9) Shri T.M. Selvaganapathi
- (10) Shri Rattan Lal Kataria
- (11) Dr. Raghuvansh Prasad Singh
- (12) Shri K. Yerrannaidu
- (13) Shri Prakash Yashwant Ambedkar
- (14) Shri Prabodh Panda
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Sudarsana E.M. Natchiappan
- (17) Adv. Suresh Ramrao Jadhav (Patil)
- (18) Shri Bikash Chowdhury
- (19) Shri Adhi Sankar
- (20) Dr. V. Saroja
- (21) Shri Rajo Singh
- (22) Shri Lakshman Seth
- (23) Shri Ramdas Athawale

Shri Anant Gangaram Geete replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 and 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clauses 13 to 16 were adopted, as amended.

Clauses 17-21 were adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 32 were adopted.

Clause 33 was adopted, as amended.

Clause 34 was adopted.

Clauses 35 and 36 were adopted, as amended.

Clause 37 was adopted.

Clauses 38 to 40 were adopted, as amended.

Clause 41 was adopted.

Clauses 42 and 43 were adopted, as amended.

Clauses 44 to 48 were adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted.

Clause 51 was adopted, as amended.

Clause 52 was adopted.

Clause 53 was adopted, as amended.

Clause 54 was adopted.

Clauses 55 and 56 were adopted, as amended

Clauses 57 to 60 were adopted.

Clauses 61 to 67 were adopted, as amended.

Clauses 68 and 69 were adopted.

Clause 70 was adopted, as amended.

Clauses 71 to 73 were adopted.

Clause 74 was adopted, as amended.

Clause 75 was adopted.

Clause 76 was adopted, as amended.

Clauses 77 and 78 were adopted.

Clause 79 was adopted, as amended.

Clauses 80 and 81 were adopted.

Clauses 82 and 83 were adopted, as amended.

Clause 84 was adopted.

Clauses 85 and 86 were adopted, as amended.

Clauses 87 and 88 were adopted.

Clause 89 was adopted, as amended.

Clauses 90 to 111 were adopted.

Clauses 112 and 113 were adopted, as amended.

Clauses 114 to 125 were adopted.

Clauses 126 and 127 were adopted, as amended.

Clauses 128 to 135 were adopted.

Clause 136 was adopted, as amended.

Clause 137 was adopted.

Clause 138 was adopted, as amended.

Clause 139 was adopted.

Clauses 140 and 141 were adopted, as amended.

Clauses 142 to 144 were adopted.

Clause 145 was adopted, as amended.

Clauses 146 to 152 were adopted.

Shri Anant Gangaram Geete moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 104 to the Electricity Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 152 A was adopted.

New Clause 152 A was also adopted.

Shri Anant Gangaram Geete moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 105 to the Electricity Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 152 B was adopted.

New Clause 152 B was also adopted.

Shri Anant Gangaram Geete moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 106 to the Electricity Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 152 C was adopted.

New Clause 152 C was also adopted.

Shri Anant Gangaram Geete moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 107 to the Electricity Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 152 D was adopted.

New Clause 152 D was also adopted.

Shri Anant Gangaram Geete moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 108 to the Electricity Bill, 2001 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 152 E was adopted.

New Clause 152 E was also adopted.

Clauses 153 to 156 were adopted.

Clause 157 was adopted, as amended.

Clause 158 to 164 were adopted.

Clause 165 was adopted, as amended.

Clause 166 was adopted.

Clauses 167 and 168 were adopted, as amended.

Clauses 169 and 170 were adopted.

Clause 171 was adopted, as amended.

Clause 172 was adopted.

Clause 173 was adopted, as amended.

Clauses 174 and 175 were adopted.

Clause 176 was adopted, as amended.

Clauses 177 to 179 were adopted.

Clause 180 was adopted, as amended.

The Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

That Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended be passed was moved by Shri Anant Gangaram Geete.

The motion was adopted and the Bill, as amended, was passed.

****14. Report of the Business Advisory Committee.**

Smt. Sushma Swaraj presented the Forty-eighth Report of the Business Advisory Committee.

9. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th April, 2003).

G.C. MALHOTRA,
Secretary-General.

* Annual Accounts and Audit Report of the New Mangalore Port Trust were laid on the Table of the House on 18.12.2002.

** At 6.07 P.M.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, April 10, 2003/Chaitra 20, 1925 (Saka)

No. 300

11 A.M.

1. Starred Questions

Starred Question Nos. 402, 403, 405-408 and 412 were orally answered. Replies to Starred Question Nos. 404, 409-411 and 413-421 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4050-4263 were laid on the Table.

A Statement by the Minister of State for Social Justice and Empowerment correcting the reply given on February 27, 2003 to Unstarred Question No. 1633 regarding schemes to cater needs of physically handicapped persons was also laid on the Table.

PAPERS TO BE LAID ON THE TABLE

The following papers were laid on the Table-

- (1) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2001 under sub-section (4) of the section 15A of the said Act.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2001-2002.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 2002-2003.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 2001-2002.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2003-2004.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2001-2002.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th April, 2003, Rajya Sabha passed the Representation of the People (Amendment) Bill, 2003.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Representation of the People (Amendment) Bill, 2003.

6. Assent to Bills

Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on 18 February, 2003:-

- (1) The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 2003.
- (2) The Appropriation (Railways) Vote on Account Bill, 2003.
- (3) The Appropriation (Railways) Bill, 2003
- (4) The Appropriation (Railways) No.2 Bill, 2003.
- (5) The Customs Tariff (Amendment) Bill, 2003.
- (6) The Appropriation (Vote on Account) Bill, 2003.
- (7) The Appropriation Bill, 2003.
- (8) The Appropriation (No. 2) Bill, 2003.

7. REPORTS OF STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Shri Devendra Prasad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:-

- (1) Twenty-first Report on Demands for Grants (2003-2004) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).

- (2) Twenty- second Report on Demands for Grants (2003-2004) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

8. REPORT OF STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Shri Somnath Chatterjee presented the Forty-Ninth Report (Hindi and English versions) of the Standing Committee on Information Technology on Demands for Grants (2003-2004) relating to the Ministry of Information and Broadcasting.

9. REPORTS OF STANDING COMMITTEE ON LABOUR AND WELFARE

Dr. Sushil Kumar Indora presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour & Welfare:-

- (1) Thirtieth Report on Demands for Grants (2003-2004) of the Ministry of Social Justice and Empowerment.
- (2) Thirty-first Report on Demands for Grants (2003-2004) of the Ministry of Tribal Affairs.
- (3) Thirty-second Report on Demands for Grants (2003-2004) of the Ministry of Labour.

10. REPORT OF STANDING COMMITTEE ON RAILWAYS

Shri K.Yerrannaaidu presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Railways on Demands for Grants (2003-04) of the Ministry of Railways.

11. REPORTS OF STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Dr. Manda Jagannath laid on the Table a copy each (Hindi and English versions) of the Hundred-twenty fifth, Hundred-twenty sixth, Hundred-twenty seventh, Hundred-twenty eighth, Hundred-twenty ninth, Hundred-thirtieth, Hundred-thirty first Action Taken Reports of the Standing Committee on Human Resource Development on Action Taken by the Departments of Health, Family Welfare, Indian Systems of Medicine and Homoeopathy, Elementary Education and Literacy, Secondary and Higher Education, Women and Child Development and Ministry of Youth Affairs and Sports on the recommendations/observations contained in the 116th, 117th, 118th, 119th, 120th, 121st, 122nd Reports on Demands for Grants (2002-2003) of the Committee, respectively, as well as a copy each (Hindi and English versions) of the Hundred- thirty second, Hundred-thirty third and Hundred-thirty fourth Action Taken Reports on Action Taken by the Departments of Elementary Education and Literacy, Health and Secondary and Higher Education on the recommendations/observations contained in the 114th, 112th and 113th Reports of the Committee relating to Implementation of Elementary Education Schemes, Medical Education and Technical Education respectively.

12. REPORTS OF STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

Shri V. Dhananjaya Kumar laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Sixty-sixth Report on Demands for Grants 2003-2004 of Department of Tourism;
- (2) Sixty-seventh Report on Demands for Grants 2003-2004 of Ministry of Road Transport & Highways.

12.06 P.M.

13. STATEMENTS BY MINISTERS

(i) The Minister of State in the Ministry of Parliamentary Affairs on behalf of Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st April, 2003.

*(ii) The Minister of State in the Department of Atomic Energy and Space made a statement regarding 'launch of INSAT-3A Satellite'.

@(iii) The Minister of Agriculture made a statement regarding potato prices in the country.

The following members with the permission of the Chair sought clarifications:-

- (1) Shri Ramji Lal Suman

(2) Sardar Simranjit Singh Mann

Shri Ajit Singh replied to the clarifications.

12.11 P.M.

14. Motion regarding Forty- Eighth Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi moved the following motion:-

“That this House do agree with the Forty- eighth Report of the Business Advisory Committee presented to the House on the 9th April, 2003.”

The motion was adopted.

15. Submissions by Members

12.14 P.M.

(i) **Regarding delay in holding elections to the Cantonment Boards in the country.**

The following members made submissions regarding delay in holding elections to the Cantonment Boards in the country:-

- (1) Shri Shivraj V. Patil
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Vijay Goel

12.45 P.M.

(ii) **Regarding problems being faced by potato growers in U.P and other parts of the country.**

The following members made submissions regarding problems being faced by potato growers in U.P and other parts of the country:-

- (1) Shri Ramji Lal Suman
- (2) Shri Raj Babbar
- (3) Kunwar Akhilesh Singh
- (4) Prof. S.P. Singh Baghel
- (5) Shri Ramsagar Rawat
- (6) Shri Dharam Raj Singh Patel
- (7) Shri Basudeb Acharia
- (8) Shri Shriprakash Jaiswal
- (9) Shri Devendra Prasad Yadav
- (10) Shri Raghunath Jha
- (11) Shri Vijay Goel

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2. P.M)

16. Motion regarding the Thirty-second Report of the Committee on Private Members' Bills and Resolutions

Shri E. Ponnuswamy moved the following motion:-

“That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 2003”.

The motion was adopted.

17. Private Members' Bills – Introduced.

- (1) The Constitution (Amendment) Bill, 2002 (Amendment of article 74, etc) by Shri Priya Ranjan Dasmunsi.
- (2) The Constitution (Amendment) Bill, 2003 (Insertion of new article 21A) by Shri Priya Ranjan Dasmunsi.

18. Private Member's Bill – Withdrawn

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Yogi Adityanath.

The Bill was withdrawn by leave of the House.

19. Private Member's Bill – Under consideration

The Constitution (Amendment) Bill, 2000 (Amendment of article 248. etc.) by Shri Suresh Kurup.

The following members took part in the debate:-

- (1) Shri Hannan Mollah
- (2) Shri Kharabela Swain
- (3) Shri Shivraj V. Patil
- (4) Dr. V. Saroja
- (5) Prof. Rasa Singh Rawat
- (6) Shri Varkala Radhakrishnan (Speech unfinished)

The discussion was not concluded.

20. Private Member's Resolution – Adopted

The following Resolution moved by Shri Prahlad Singh Patel on the 26th July, 2002 was put to vote of the House :-

“This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.”.

The Resolution was adopted.

21. Private Member's Resolution – Withdrawn

Dr. Ram Chandra Dome moved the following Resolution:-

“This House urges upon the Government to bring forward a suitable legislation to include ‘Santhali’ language in the Eighth Schedule to the Constitution.”.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Basudeb Acharia
- (3) Prof. Rasa Singh Rawat
- (4) Smt. Sandhya Bauri
- (5) Shri Harin Pathak

Dr. Ram Chandra Dome replied to the debate.

The Resolution was withdrawn by leave of the House

6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st April, 2003).

G.C. MALHOTRA,

Secretary-General.

*At 2.05 P.M.

@ At 4.05 P.M.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, April 21, 2003/Vaisakha 1, 1925 (Saka)

No. 301

11.00 A.M.

1. Submissions by Members

- * (i) **Regarding alleged framing of charges against leaders of Samajwadi Party and others in Uttar Pradesh.**

The following members made submissions regarding alleged framing of charges against leaders of Samajwadi Party and others in Uttar Pradesh:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Chandrashekhar
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Somnath Chatterjee
- (5) Shri Ram Vilas Paswan
- (6) Dr. Raghuvansh Prasad Singh
- (7) Prof. Vijay Kumar Malhotra
- (8) Shri Raashid Alvi
- (9) Shri Chandrakant Khaire
- (10) Shri Prabhunath Singh
- (11) Shri H.D. Devegowda
- (12) Kumari Mamata Banerjee

12.31 P.M.

- (ii) **Regarding threat to Parliamentary Democratic system in the country particularly in West Bengal.**

The following members made submissions regarding threat to Parliamentary Democratic System in the country particularly in West Bengal:-

- (1) Kumari Mamata Banerjee
- (2) Shri Rupchand Pal
- (3) Shri Somnath Chatterjee
- (4) Shri Anil Basu
- (5) Shri Sudip Bandyopadhyay
- (6) Shri Tarit Baran Topdar
- (7) Shri Priya Ranjan Dasmunsi
- (8) Smt. Bhavnaben Devrajibhai Chikalia

11. 54 a.m.

2. Starred Questions

Starred Question Nos. 422 and 423 were orally answered. Replies to Starred Question Nos. 424 - 441 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4264 - 4493 were laid on the Table.

4. Papers Laid on the Table: -

The following papers were laid on the Table :-

- (1) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Council of Agricultural Research for the year 2001-2002 within the stipulated period of 9 months after the close of the accounting year.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2001-2002.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2001-2002
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the following Papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2003-2004.
 - (ii) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2003-2004
 - (iii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2003-2004.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
- (i) S.O. 246 (E) published in Gazette of India dated the 28th February, 2003 regarding fixation of price of Urea, Zincated Urea and Anhydrous Ammonia with effect from 28th February, 2003.
 - (ii) S.O. 285 (E) published in Gazette of India dated the 12th March, 2003 regarding fixation of price of Urea, Zincated Urea and Anhydrous Ammonia with effect from 12th March, 2003.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2001-2002
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2000-2001.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2000-2001.

- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2001-2002.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2001-2002.
 - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2001-2002.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2001-2002.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2001-2002.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2001-2002.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Environment (Protection) Fourth Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 849(E) in Gazette of India dated the 30th December, 2002 under section 26 of the Environment (Protection) Act, 1986.
- (20) A copy of the Notification No. S.O. 99(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2003 making certain amendments in the Notification No. S.O. 93 (E) dated the 29th January, 1998.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th April, 2003, Rajya Sabha passed the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003.

6. Bill as passed by Rajya Sabha-Laid on the Table

The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003.

7. Reports of Standing Committee on Finance

Shri N. Janardhana Reddy presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Thirty - Ninth Report on Demands for Grants (2003-2004) of the Ministry of Finance & Company Affairs (Departments of Economic Affairs and Expenditure);
- (2) Fortieth Report on Demands for Grants (2003-2004) of the Ministry of Finance & Company Affairs (Department of Revenue) ;
- (3) Forty-first Report on Demands for Grants (2003-2004) of the Ministry of Finance & Company Affairs (Department of Company Affairs) ;
- (4) Forty-second Report on Demands for Grants (2003-2004) of the Ministry of Disinvestment ;
- (5) Forty-third Report on Demands for Grants (2003-2004) of the Ministry of Planning.; and
- (6) Forty-fourth Report on Demands for Grants (2003-2004) of the Ministry of Statistics and Programme Implementation.

12.05 P.M.

8. Government Bill- Introduced

The Banking Regulation (Amendment) Bill, 2003

The motion for leave to introduce the Bill moved by Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh was opposed.

The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.06 P.M.)

9. Matters under Rule 377

- (1) Shri Namdeorao Harbaji Diwathe raised a matter regarding need to re-start mining operation at Kynamite mine at Dahegaon in Bhandara district, Maharashtra.
- (2) Shri Manibhai Ramjibhai Chaudhri raised a matter regarding need to open a Central School at Balsad, Gujarat.
- (3) Shri Thawar Chand Gehlot raised a matter regarding need to formulate special plan for providing relief to the people affected by drought in Malwa region of Madhya Pradesh.
- (4) Shri Rajo Singh raised a matter regarding need for construction of a by-pass between Ramgarh Chowk and National Highway No.80 via Ashok Dham at Lakhisarai in Bihar under 'Pradhan Mantri Sadak Yojna'.
- (5) Shri Dharam Raj Singh Patel raised a matter regarding need to provide financial assistance to the Government of U.P. for desilting of Varuna river in Phulpur Parliamentary Constituency.
- (6) Shri Prabhu Nath Singh raised a matter regarding need to improve telephone services in Bihar particularly in rural areas.
- (7) Dr. V.Saroja raised a matter regarding need to clear the proposal of Tamil Nadu Government for setting up a Hydel project in Kollimalai hills in Rasipuram constituency of the State.
- (8) Shri Pawan Kumar Bansal raised a matter regarding need to look into the problems of the employees of Chandigarh Union Territory Administration transferred to Municipal Corporation, Chandigarh.
- (9) Prof. (Smt.) A.K. Premajam raised a matter regarding need to expedite construction of Meloot Railway Overbridge in Tellicherry, Kerala.

10. Amendments made by Rajya Sabha to Government Bill-Amendments Agreed to

The Banking Service Commission (Repeal) Bill, 2002.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh.

ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-third" the word "Fifty-fourth be substituted.

CLAUSE-1

2. That at page 1, line 3, for the figure "2002" the figure "2003" be substituted.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Anandrao Vithoba Adsul.

The motion was adopted and the amendments were agreed to.

2.21. P.M.

Time Taken :4 hrs. 58 mts.

11. The Budget (Railways) – 2003-2004

Discussion on Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 2003 – 2004 commenced :-

One Hundred and Twenty-One cut motions to the Demands for Grants in respect of the Budget (Railways) for 2003 – 2004 (1 to 56, 122 to 150, 236 to 243, 247 to 250 and 298 to 321) were moved.

The following members took part in the debate :-

- (1) Shri K.H. Muniyappa
- (2) Swami Chinmayanand
- (3) Prof. (Smt.) A.K. Premajam
- (4) Shri Kirit Somaiya
- (5) Shri Ramji Lal Suman
- (6) Dr. A.D.K. Jeyaseelan
- (7) Dr. Bolla Bulli Ramaiah
- (8) Shri H.D. Devegowda
- (9) Dr. K. Malaisamy
- (10) Prof. Rasa Singh Rawat
- (11) Dr. Raghuvansh Prasad Singh
- (12) Shri Prabhunath Singh
- (13) Shri Mahender Singh Pal
- (14) Shri Trilochan Kanungo
- (15) Shri Khagan Das
- (16) Shri E. Ponnuswamy
- (17) Prof. S.P. Singh Baghel
- (18) Smt. Jayashree Banerjee
- (19) Shri Somnath Chatterjee
- (20) Shri Punnu Lal Mohale
- (21) Shri Sontosh Mohan Dev
- (22) Shri P. S. Gadhavi
- (23) Shri K.K. Kaliappan
- (24) Smt. Renu Kumari
- (25) Sardar Simranjit Singh Mann
- (26) Shri P. Mohan

Shri Nitish Kumar replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2003 – 2004 as shown in column 4 of the printed List of Demands for Grants (Railways) for 2003 – 2004 were voted in full.

12. Government Bill-Introduced

The Appropriation (Railways) No.3 Bill, 2003.

13. Government Bill-Passed

The Appropriation (Railways) No.3 Bill, 2003.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

7.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 2003).

* At 11.03 A.M.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, April 22, 2003/Vaisakha 2, 1925 (Saka)

No. 302

11.00 A.M.

1. Starred Questions

Starred Question Nos. 442, 444 and 446-450 were orally answered. Replies to Starred Question Nos. 443, 445 and 451-461 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4494-4636 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Visva –Bharti, Santiniketan, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva –Bharti, Santiniketan, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2001-2002.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 2001-2002.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology,

Bombay, for the year 2001-2002.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2001-2002.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:-

- (i) Annual Accounts of the Indian Institute of Technology, Madras, for the year 2001-2002 together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 2001-2002 together with Audit Report thereon..

(7) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) and (6) above.

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2001-2002, together with Audit Report thereon.

(iii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2001-2002.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 2001-2002.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2001-2002, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2001-2002.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2001-2002.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training, Kolkata, for the year 2001-2002.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2001-2002, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2001-2002.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of Regional Institute of Technology, Jamshedpur, for the year 2000-2001, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 2000-2001.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28)(i) A copy of the Annual Report (Hindi and English versions) of Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2000-2001
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30)(i) A copy of the Annual Report (Hindi and English versions) of Regional Engineering College, Silchar, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 2000-2001.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of National Institute of Technology, Hamirpur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2001-2002.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India - Union Government (No.1 of 2003) – Accounts of the Union Government for the year ended the March, 2002.
- (ii) Report of the Comptroller and Auditor General of India - Union Government (No.2 of 2003) – Transactions Audit Observations for the year ended the March, 2002.

- (iii) Report of the Comptroller and Auditor General of India - Union Government (No.3 of 2003) – Performance Appraisals for the year ended the March, 2002.
 - (iv) Report of the Comptroller and Auditor General of India - Union Government (No.5 of 2003) – (Scientific Departments) for the year ended the March, 2002.
 - (v) Report of the Comptroller and Auditor General of India - Union Government (No.6 of 2003) (Defence Services) – Army and Ordnance Factories for the year ended the March, 2002.
 - (vi) Report of the Comptroller and Auditor General of India - Union Government (No.7 of 2003) (Defence Services) – Air Force and Navy for the year ended the March, 2002.
 - (vii) Report of the Comptroller and Auditor General of India - Union Government (No.8 of 2003) (Railways) for the year ended the March, 2002.
 - (viii) Report of the Comptroller and Auditor General of India - Union Government (No.9 of 2003) (Railways) for the year ended the March, 2002.
 - (ix) Report of the Comptroller and Auditor General of India - Union Government (No.10 of 2003) (Indirect Taxes-Customs) for the year ended the March, 2002.
 - (x) Report of the Comptroller and Auditor General of India - Union Government (No.11 of 2003) (Indirect Taxes- Central Excise and Service Tax) for the year ended the March, 2002.
 - (xi) Report of the Comptroller and Auditor General of India - Union Government (No.12 of 2003) (Direct Taxes) for the year ended the March, 2002.
 - (xii) Report of the Comptroller and Auditor General of India - Union Government (No.13 of 2003) (Direct Taxes) –System Appraisals for the year ended the March, 2002.
- (37) A copy of the Appropriation Accounts, Indian Railways for the year 2001-2002, Part I- Review (Hindi and English versions).
- (38) A copy of the Appropriation Accounts, Indian Railways for the year 2001-2002, Part II- Detailed Appropriation Accounts (Hindi and English versions).
- (39) A copy of the Appropriation Accounts, Indian Railways for the year 2001-2002, Part II- Detailed Appropriation Accounts (Annexure-G) (Hindi and English versions).
- (40) A copy of the Union Government - Appropriation Accounts (Civil) for the year 2001-2002 (Hindi and English versions).
- (41) A copy of the Union Government - Finance Accounts for the year 2001-2002 (Hindi and English versions).
- (42) A copy of the Appropriation Accounts of the Defence Services – Union Government - for the year 2001-2002 (Hindi and English versions).
- (43) A copy of the Appropriation Accounts (Postal Services) – Union Government - for the year 2001-2002 (Hindi and English versions).
- (44) A copy of the Notification No. S.O. 366 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 2003 containing order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif season 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2000-2001.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2001-2002.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of National Commission for Women, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2000-2001.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2000-2001.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the National Security Guard (Group "B" –Non-Gazetted Posts) Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 53 in Gazette of India dated the 8th February, 2003 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

4. REPORT OF ESTIMATES COMMITTEE

Shri Manjay Lal presented the Thirteenth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in their Ninth Report (Thirteenth Lok Sabha) on the Ministry of Shipping – 'Expansion and Modernisation of Ports with special reference to Mormugao Port Trust'.

5. REPORT OF STANDING COMMITTEE ON DEFENCE

Shri Madan Lal Khurana presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Defence (2003) on Demands for Grants of the Ministry of Defence for the year 2003-2004.

6. REPORTS OF STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT

Shri Chandrakant Khaire presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:-

- (1) Forty-fifth Report on Demands for Grants (2003-2004) of the Department of Urban Employment and Poverty Alleviation (Ministry of Urban Development and Poverty Alleviation);
- (2) Forty-sixth Report on Demands for Grants (2003-2004) of the Department of Drinking Water Supply (Ministry of Rural Development);
- (3) Forty-seventh Report on Demands for Grants (2003-2004) of the Department of Land Resources (Ministry of Rural Development);
- (4) Forty-eighth Report on Demands for Grants (2003-2004) of the Department of Rural Development (Ministry of Rural Development); and
- (5) Forty-ninth Report on Demands for Grants (2003-2004) of the Department of Urban Development (Ministry of Urban Development and Poverty Alleviation).

7. REPORTS OF STANDING COMMITTEE ON HOME AFFAIRS

Shri Prakash Mani Tripathi laid on the Table a copy each (Hindi and English versions) of the Ninety-ninth, One Hundredth and One Hundred - first Reports of the Standing Committee on Home Affairs on Demands for Grants (2003-2004) of the Ministry of Personnel,

Public Grievances and Pensions, Department of Development of North Eastern Region and Ministry of Law and Justice, respectively.

8. MOTION FOR ELECTION TO COMMITTEE

Shri Kashiram Rana moved the following motion : -

“That in pursuance of sub-section (3) (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act.”

The motion was adopted.

9. Submissions by Members regarding spread of Severe Acute Respiratory Syndrome (SARS) disease in the country.

The following members made submissions regarding spread of Severe Acute Respiratory Syndrome (SARS) disease in the country :-

- (1) Shri Ramji Lal Suman
- (2) Shri Priya Ranjan Dasmunsi
- (3) Adv. Suresh Ramrao Jadhav (Patil)
- (4) Shri Sudip Bandyopadhyay
- (5) Shri K. Yerrannaidu
- (6) Shri Mohan Rawale

Smt. Sushma Swaraj responded.

12.26 P.M.

10. CALLING ATTENTION

Shri H.D. Devegowda called the attention of the Minister of Road Transport & Highways to the situation arising out of the strike by truck Operators in the country thereby causing scarcity of vegetables and essential commodities and steps taken by the Government in regard thereto.

The Minister of State of the Ministry of Road Transport and Highways made a statement in regard thereto.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2. 04 P.M.)

11. Matters Under Rule 377

- (1) Shri A. Narendra raised a matter regarding need for formation of a separate State of Telangana.
- (2) Smt. Jayashree Banerjee raised a matter regarding need to ensure that destitutes children get the benefits of social security schemes at par with SCs and STs.
- (3) Prof. Rita Verma raised a matter regarding need to take steps to make Sindri Fertilizers Unit in Bihar viable.
- (4) Shri Haribhai Chaudhari raised a matter regarding need to start commercial flights from Disha defence airport, Gujarat.

Shri Naresh Puglia raised a matter regarding need to accord approval to the proposal

- (5) of the Government of Maharashtra seeking one time grant of Rs. 1000 crores to meet liabilities of the State.
- (6) Dr. Charan Das Mahant raised a matter regarding need to regularise I.T.I. apprentices of South Eastern Coal Fields Ltd. in Chhatisgarh.
- (7) Shri Vinay Kumar Sorake raised a matter regarding need to expedite expansion of Mangalore airport to facilitate customs/immigration and cargo handling operations.
- (8) Smt. Margaret Alva raised a matter regarding need to waive off interest on loans borrowed by fishermen in the coastal belt of Uttar Kannada district, Karnataka.
- (9) Shri Rajaiah Malyala raised a matter regarding need to resume broadcast of weekly radio programme 'Sanvari Jayen Jeewan Ki Rahain' in Hindi and in all other languages throughout the country.
- (10) Shri Shivaji Mane raised a matter regarding need to improve telephone services in Hingoli Parliamentary Constituency, Maharashtra.
- (11) Shri Dinesh Chandra Yadav raised a matter regarding need to provide cell-one service of V.S.N.L. at Seri Bakhtiyarpur, Bihar.
- (12) Shri Ramji Lal Suman raised a matter regarding need to provide more financial powers to village Panchayats to make them more effective.

2.21 P.M.

12. The Budget (General) 2003-2004- Demands for Grants

Time Taken : hrs. mts.

Discussion on the Demand for Grant No. 60 under the control of Ministry of Labour commenced.

Thirty four cut motions (Nos. 1 to 34) were moved.

The following members took part in the debate:-

- (1) Shri Mani Shankar Aiyar
- (2) Shri Ratilal Kalidas Varma
- (3) Shri Tarit Baran Topdar
- (4) Shri Chandrakant Khaire
- (5) Shri H.D. Devegowda
- (6) Shri Rattan Lal Kataria
- (7) Shri Ramji Lal Suman
- (8) Shri C. Kuppusami
- (9) Shri A.C. Jose
- (10) Shri Trilochan Kanungo
- (11) Shri Pawan Kumar Bansal
- (12) Dr. K. Malaisamy
- (13) Dr. Bikram Sarkar

- (14) Dr. Raghuvansh Prasad Singh
- (15) Shri Suresh Kurup
- (16) Shri C. Sreenivasan
- (17) Shri Anadicharan Sahu
- (18) Shri Lakshman Singh
- (19) Adv. Suresh Ramrao Jadhav (Patil)
- (20) Shri Prabodh Panda
- (21) Shri Bikas Chowdhury
- (22) Shri Haribhau Shankar Mahale
- (23) Dr. V. Saroja
- (24) Shri Basudeb Acharia
- (25) Shri Mohan Rawale

Dr. Sahib Singh Verma replied to the debate.

All the cut motions moved were negatived.

The Demand for Grant No. 60 (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2003-2004 was voted in full.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 2003).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, April 23, 2003/Vaisakha 3, 1925 (Saka)

No. 303

11.00 A.M.

1. Submissions by Members

11.03 A.M.

***(i) Regarding certain observations made in the Nineteenth Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for 2003-2004.**

The following members made submissions regarding certain observations made in the Nineteenth Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence :-

- (1) Shri Priya Ranjan Dasmuni
- (2) Shri Somnath Chatterjee
- (3) Col. (Retd.) Sona Ram Choudhary
- (4) Shri Shivraj V. Patil
- (5) Shri Satyavrat Chaturvedi

@ Shri Madan Lal Khurana responded

The Prime Minister also responded.

12.35 P.M.

(ii) Regarding alleged misuse of POTA in various parts of the country.

The following members made submissions regarding alleged misuse of POTA in various parts of the country:

- (1) Shri Ramji Lal Suman
- (2) Shri Basudeb Acharia
- (3) Shri Prabodh Panda
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Ajoy Chakraborty
- (6) Shri Priya Ranjan Dasmuni
- (7) Shri C.N. Singh
- (8) Shri Rupchand Pal
- (9) Shri Somnath Chatterjee
- (10) Shri P.H. Pandian

11.16 A.M.

2. Starred Questions

Starred Question Nos. 462, 464, 465 and 468 were orally answered. Replies to Starred Question Nos. 463, 466, 467 and 469-481 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4637-4812 were laid on the Table.

4. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1333 (E) published in Gazette of India dated the 19th December, 2002 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ii) S.O. 56 (E) published in Gazette of India dated the 21st January, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (iii) S.O. 57 (E) published in Gazette of India dated the 21st January, 2003 making certain amendments in the Notification No. S.O. 78 (E) dated the 17th January, 2002.
- (iv) S.O. 235 (E) published in Gazette of India dated the 26th February, 2003 making certain amendments in the Notification No. S.O. 464 (E) dated the 26th May, 1998.
- (v) S.O. 236 (E) published in Gazette of India dated the 26th February, 2003 regarding acquisition of land for development of National Highway No. 4 (Sankeshwar Bypass) in the State of Maharashtra.
- (vi) S.O. 237 (E) published in Gazette of India dated the 26th February, 2003 regarding acquisition of land for widening of National Highway No. 4 (Nelamangla to Tumkur Section) in Tumkur district in the State of Karnataka.
- (vii) S.O. 242 (E) published in Gazette of India dated the 27th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai Ranipet Section) in Kanchipuram district in the State of Tamil Nadu.
- (viii) S.O. 243 (E) published in Gazette of India dated the 27th February, 2003 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu-Tindivanam Section) in the State of Tamil Nadu.
- (ix) S.O. 146(E) published in Gazette of India dated the 10th February, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore district in the State of Tamil Nadu.
- (x) S.O. 147 (E) published in Gazette of India dated the 10th February, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xi) S.O. 148 (E) published in Gazette of India dated the 10th February, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore district in the State of Tamil Nadu.
- (xii) S.O. 149 (E) published in Gazette of India dated the 10th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai- Ranipet Section) in Kanchipuram district in the State of Tamil Nadu.
- (xiii) S.O. 197 (E) published in Gazette of India dated the 19th February, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri- Ranipet Section) in the State of Tamil Nadu.
- (xiv) S.O. 198 (E) published in Gazette of India dated the 19th February, 2003 regarding acquisition of land for four laning of National Highway No. 46(Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xv) S.O. 154 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for construction of National Highway No. 5 (Ganjam to Narayani Junction) of (Visakhapatnam-Bhubaneswar Section) in Ganjam district in the State of Orissa.
- (xvi) S.O. 155 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for construction of National Highway No. 5 (Ganjam to Narayani Junction) of (Visakhapatnam-Bhubaneswar Section) in Ganjam district in the State of Orissa.
- (xvii) S.O. 156 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in Ganjam district in the State of Orissa.

- (xviii) S.O. 157 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in Ganjam district in the State of Orissa.
- (xix) S.O. 158 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in Ganjam district in the State of Orissa.
- (xx) S.O. 159 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Ganjam-Sunakhala Section) in Khurda district in the State of Orissa.
- (xxi) S.O. 160 (E) published in Gazette of India dated the 11th February, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Ganjam-Sunakhala Section) in Khurda district in the State of Orissa.
- (xxii) S.O. 161 (E) published in Gazette of India dated the 11th February, 2003 regarding appointment of Project Director, National Highways Authority of India as Estate Officer for the purposes of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 in South West district in the NCT of Delhi and Gurgaon district in Haryana.
- (xxiii) S.O. 162 (E) published in Gazette of India dated the 13th February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Ganjam-Sunakhala Section) in Khurda district in the State of Orissa.
- (xxiv) S.O. 163 (E) published in Gazette of India dated the 13th February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Ganjam-Sunakhala Section) in Khurda district in the State of Orissa.
- (xxv) S.O. 289 (E) published in Gazette of India dated the 13th March, 2003 making certain amendments in the Notification No. S.O. 832(E) dated the 7th August, 2002.
- (xxvi) S.O. 290 (E) published in Gazette of India dated the 13th March, 2003 making certain amendments in the Notification No. S.O. 927(E) dated the 2nd September, 2002.
- (xxvii) S.O. 291 (E) published in Gazette of India dated the 13th March, 2003 making certain amendments in the Notification No. S.O.928 (E) dated the 2nd September, 2002.
- (xxviii) S.O. 292 (E) published in Gazette of India dated the 13th March, 2003 making certain amendments in the Notification No. S.O. 929(E) dated the 2nd September, 2002.
- (xxix) S.O. 293 (E) published in Gazette of India dated the 13th March, 2003 making certain amendments in the Notification No. S.O. 930(E) dated the 2nd September, 2002.
- (xxx) S.O. 232 (E) published in Gazette of India dated the 26th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xxxi) S.O. 276 (E) published in Gazette of India dated the 11th March, 2003 regarding acquisition of land for the purposes of building, maintenance, management and operations of Allahabad Bypass on National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 277 (E) published in Gazette of India dated the 11th March, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 305 (E) published in Gazette of India dated the 18th March, 2003 regarding acquisition of land for the purpose of construction of Toll Plazas in Krishna district in the State of Andhra Pradesh.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2001-2002.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. G.S.R. 100 (E) (Hindi and English versions) published in Gazette of India dated the 11th February, 2003 making certain amendments in the Notification No. G.S.R. 578 (E) dated the 23rd July, 1983 issued under section 26A of the Drugs and Cosmetics Act, 1940.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2001-2002.
- (iii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Shipping for the year 2003-2004.
- (ii) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2003-2004.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2001-2002.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

5. REPORT OF ESTIMATES COMMITTEE

Prof. Ummareddy Venkateswarlu presented the Fourteenth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Tenth Report (Thirteenth Lok Sabha) on the Ministry of Tourism and Culture (Department of Tourism) – ‘Development of Infrastructure for Growth of Tourism’.

6. REPORT OF COMMITTEE ON PETITIONS

Shri Basudeb Acharia presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Petitions.

7. MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Shri Ram Sajivan laid on the Table minutes (Hindi and English versions) of the 12th sitting of the Committee on Absence of Members from the sittings of the House held on 4 March, 2003.

8. REPORTS OF STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Shri G.J. Javiya laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Human Resource Development:-

- (1) One Hundred thirty-fifth Report of the Committee on Demands for Grants (2003-2004) of the Department of Health;
- (2) One Hundred thirty-sixth Report of the Committee on Demands for Grants (2003-2004) of the Department of Family Welfare;
- (3) One Hundred thirty-seventh Report of the Committee on Demands for Grants (2003-2004) of the Department of Indian Systems of Medicine and Homoeopathy;
- (4) One Hundred thirty-eighth Report of the Committee on Demands for Grants (2003-2004) of the Department of Elementary Education and Literacy;
- (5) One Hundred thirty-ninth Report of the Committee on Demands for Grants (2003-2004) of the Department of Secondary and Higher Education;
- (6) One Hundred fortieth Report of the Committee on Demands for Grants (2003-2004) of the Department of Women and Child Development; and
- (7) One Hundred forty-first Report of the Committee on Demands for Grants (2003-2004) of the Ministry of Youth Affairs and Sports.

12.04 P.M

9. STATEMENT BY THE PRIME MINISTER

The Prime Minister made a statement regarding his 'recent visit to Jammu & Kashmir'.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.04 P.M.)

2.05 P.M.

10. Report of the Business Advisory Committee

Smt. Sushma Swaraj presented the Forty-ninth Report of the Business Advisory Committee.

11. Matters under Rule 377

- (1) Shri Man Sinh Patel raised a matter regarding need to ensure better water drainage system at Hold gaon in Navasari district while four-laning of National Highway between Surat and Mumbai.
- (2) Shri Ram Tahal Chaudhary raised a matter regarding need to provide financial assistance to the Government of Jharkhand for providing relief to the farmers whose crops have been affected by hailstorms.
- (3) Shri Bikram Keshari Deo raised a matter regarding need to bring more beneficiaries under Annapurna Scheme in Orissa.
- (4) Shri Laxman Giluwa raised a matter regarding need to declare Singhbhum in Jharkhand as drought prone area and sanction a financial package to meet the drought situation there.
- (5) Prof. Rasa Singh Rawat raised a matter regarding need to take steps to make H.M.T. unit at Ajmer viable.
- (6) Shri Kirit Somaiya raised a matter regarding need to issue guidelines and Notification for relay of free channels and basic service charges for cable customers.

- (7) Shri Priya Ranjan Dasmunsi raised a matter regarding need to allocate more funds in the plan allocation for the year 2003 – 2004 for the development of North Bengal.
- (8) Shri Bheru Lal Meena raised a matter regarding need to review the decision to disinvest Public Undertakings.
- (9) Shri Kodikunnil Suresh raised a matter regarding need to extend P.F., E.S.I and medical assistance facilities to taxi drivers in the country by enacting a suitable law.
- (10) Shri Sunil Khan raised a matter regarding need to ensure that the companies with outstanding dues are not given extension of time by Prasar Bharti.
- (11) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to start rail service between Manmad and Tirupati via Parli-Vikrabad.
- (12) Shri Prasanna Acharya raised a matter regarding need to ensure that farmers of Orissa get remunerative prices for their produce.
- (13) Shri Haribhau Shankar Mahale raised a matter regarding need to protect the interest of power loom industry in the country.
- (14) Dr. Raman Singh raised a matter regarding need to take steps to check spread of jaundice in Rajnanandgaon in Chhatisgarh.

2.24 P.M.

12. The Budget (General) 2003-2004 - Demands for Grants.

Time Taken: 6 hrs. 04 mts.

Discussion on the Demand for Grant No. 30 under the control of Ministry of External Affairs commenced.

Ten cut motions (Nos.4 to 13) were moved.

The following members took part in the debate:-

- (1) Shri R.L. Bhatia
- (2) Shri Prakash Mani Tripathi
- (3) Shri Ramji Lal Suman
- (4) Smt. Krishna Bose
- (5) Shri Rupchand Pal
- (6) Shri Kharabela Swain
- (7) Shri P.H. Pandian
- (8) Shri Satyavrat Chaturvedi
- (9) Shri Bhartruhari Mahtab
- (10) Shri Raashid Alvi
- (11) Dr. Raghuvansh Prasad Singh
- (12) Prof. Rasa Singh Rawat
- (13) Shri Ajoy Chakraborty
- (14) Shri Shivraj V. Patil
- (15) Shri Prakash Yashwant Ambedkar
- (16) Sardar Simranjit Singh Mann
- (17) Shri Haribhau Shankar Mahale

- (18) Shri Varkala Radhakrishnan
(19) Kunwar Akhilesh Singh
(20) Shri Ramdas Athawale

Shri Yashwant Sinha replied to the debate.

All the cut motions moved were negatived.

The Demand for Grant No. 30 (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2003-2004 was voted in full.

8. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th April, 2003).

G.C. MALHOTRA,

Secretary-General.

*** Also from 12.07 P.M. to 12.35 P.M.**

@ The Chairman Standing Committee on Defence

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, April 24, 2003/Vaisakha 4, 1925 (Saka)

No. 304

11.00 A.M.

@ 1. Starred Questions

Starred Question Nos. 482 – 486 were orally answered. Replies to Starred Question Nos. 487 – 501 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4813 – 5012 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2001 under sub-section (4) of section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 731 (E) (Hindi and English versions) published in Gazette of India dated the 12th July, 2002 seeking to invest the Railway Board with all the powers and functions of the Central Government issued under section 2 of the Indian Railway Board Act, 1905.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2001-2002.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation and the Ministry of Railways for the year 2003-2004.
- (8) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India - Union Government (Commercial) (No.1 of 2003) – Public Sectors Undertakings –Review of Accounts for the year ended the March, 2002.
 - (ii) Report of the Comptroller and Auditor General of India - Union Government (Commercial) (No.2 of 2003) – Public Sector Undertakings- Comments on Accounts for the year ended the March, 2002.
 - (iii) Report of the Comptroller and Auditor General of India - Union Government (Commercial) (No.3 of 2003) – Public Sector Undertakings – Transaction Audit Observations for the year ended the March, 2002.
 - (iv) Report of the Comptroller and Auditor General of India - Union Government (Commercial) (No.4 of 2003) – Public Sector Undertakings – Reviews on some of the activities of selected PSUs for the year ended the March, 2002.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries, for the year 2001-2002.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 2003-2004.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.
 - (ii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.
 - (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004
 - (iv) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.
 - (v) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.
- (13) A copy of the Petroleum and Natural Gas (Amendment) Rules, 2003 (Hindi and English versions) published in the Notification No. G.S.R. 295 (E) in Gazette of India dated the 1st April 2003 under section 10 of the Oilfields (Regulation and Development) Act, 1948.

4. MESSAGES FROM RAJYA SABHA

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2003 passed by the Lok Sabha on the 21st April, 2003.
- (2) That at its sitting held on the 23rd April, 2003, Rajya Sabha agreed without any amendment to the Prevention of Insults to National Honour (Amendment) Bill, 2003 passed by the Lok Sabha on the 8th April, 2003.

12.05 P.M.

5. Observation by Speaker – Question of Privilege

The Speaker made the following observation with regard to the notices of Question of Privilege given by Shri Ram Vilas Paswan against the Home Minister of Gujarat :-

“ I have received your notices of question of privilege dated 7 and 24 April, 2003 against the Home Minister, Government of Gujarat for his alleged misleading statement against you in the press.

As you are aware the Home Minister of Gujarat, against whom the notices of question of privilege are directed, is a member of Gujarat Legislative Assembly.

It is well established that one House cannot claim or exercise any authority over a member of the other House.

According to Kaul & Shakhder ‘...Where a contempt or a breach of privilege has been committed by a member of Parliament against a State Legislature or by a member of a State Legislature against Parliament or the Legislature of another State, a convention is being developed to the effect that when a question of breach of privilege is raised in any Legislature in which a member of another Legislature is involved, the Presiding Officer refers the case to the Presiding Officer of the Legislature to which that member belongs and the latter deals with the matter in the same way as if it were a breach of privilege of that House.’

I have, accordingly, referred the matter to the Hon’ble Speaker, Gujarat Legislative Assembly for appropriate action in the matter under intimation to us.”

12.10 P.M.

6. CALLING ATTENTION

Shri Basudeb Acharia called the attention of the Minister of Commerce and Industry to the situation arising out of decision of MMTC to retrench more than 350 employees of MICA division and steps taken by the Government in regard thereto.

The Minister of Commerce and Industry made a statement in regard thereto.

12.26 P.M.

7. MOTION REGARDING THE FORTY- NINTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 23rd April, 2003.”

The motion was adopted.

12.29 P.M.

8. Submissions by Members

Regarding disinvestment of Public Sector Undertakings in the country particularly of HPCL and BPCL

The following members made submissions regarding disinvestment of Public Sector Undertakings in the country particularly of HPCL and BPCL :-

- ***(1)** **Shri Ramji Lal Suman**
- ***(2)** **Shri Priya Ranjan Dasmuni**
- (3)** **Shri Vijay Kumar Malhotra**
- (4)** **Shri Ajoy Chakraborty**
- (5)** **Dr. Raghuvansh Prasad Singh**
- (6)** **Shri Somnath Chatterjee**
- (7)** **Shri Chandrashekhar**
- (8)** **Shri Chandrakant Khaire**
- (9)** **Shri Shivraj V. Patil**

(Due to interruptions in the House, Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.00 P.M.)

- ****(10)** **Shri Ram Vilas Paswan**
- ****(11)** **Shri Rupchand Pal**
- ****(12)** **Smt. Sushma Swaraj**

2.14 P.M.

9. Government Bill – Introduced

The Jallianwala Bagh National Memorial (Amendment) Bill, 2003.

2.14 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Jaswant Singh Yadav regarding need to introduce a train service between Alwar and Bhiwadi, Rajasthan.
- (2) Shri Y.G. Mahajan regarding need to improve mobile services by B.S.N.L in Jalgaon Parliamentary Constituency, Maharashtra.
- (3) Shri Girdhari Lal Bhargava regarding need to give financial assistance to the Government of Rajasthan for construction of Exhibition Ground at Jaipur.
- (4) Shri A.P. Jithender Reddy regarding need to protect the interest of Poultry Industry by withdrawing Excise Duty and VAT on fodder items.
- (5) Shri Ravindra Kumar Pandey regarding need to provide employment on compassionate grounds to the dependents of deceased persons in Bokaro Steel Plant, Jharkhand.
- (6) Shri Rattan Lal Kataria regarding need to solve acute drinking water problem in Ambala Parliamentary Constituency, Haryana.
- (7) Shri Ramesh Chennithala regarding need to declare Rajiv Gandhi Centre for Bio-Technology as an institution of national

importance and sanction adequate grants for its development.

- (8) Shri G. Putta Swamy Gowda regarding need to set up Special Economic Zone in Hassan, Karnataka.
- (9) Shri Mahendra Singh Pal regarding need to enact a law to provide ownership right to the people settled on forest land particularly in Uttaranchal.
- (10) Shri Madhusudan Mistry regarding need for early commissioning of Akashwani Station at Himmatnagar, Sabarkantha district, Gujarat.
- (11) Shri Subodh Roy regarding need for proper maintenance of rail track between Keul and Sahebganj in Bhagalpur Parliamentary Constituency, Bihar.
- (12) Shri K. Yerrannaidu regarding need to clear the proposals of the Government of Andhra Pradesh for development of handloom sector in the State.
- (13) Shri Y.V. Rao regarding need to declare Minimum Support Price for palm oil produced in the country.
- (14) Shri Devendra Prasad Yadav regarding need to develop Balirajgarh in district Madhubani, Bihar as a tourist resort.
- (15) Shri Bhan Singh Bhaura regarding need to provide financial assistance to the Government of Punjab for meeting severe drought situation in the State particularly in Bhatinda and Mansa districts.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th April, 2003).

G.C. MALHOTRA,
Secretary-General.

@ At 11.10 A.M.

* From 11.00 A.M. to 11.10 A.M.

** From 2.00 P.M. to 2.14 P.M.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)
Friday, April 25, 2003/Vaisakha 5, 1925 (Saka)

No. 305

11.00 A.M.

1. Starred Questions

Starred Question Nos. 502 – 505 were orally answered. Replies to Starred Question Nos. 506 – 522 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5013 – 5242 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

(1) A copy of the Public Companies (Terms of Issue of Debentures and Raising of Loans with Option to Convert such Debentures or Loans into Shares) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 275 (E) in Gazette of India dated the 1st April, 2003 under sub-section (3) of Section 642 of the Companies Act, 1956.

(2) A copy of the Supreme Court Judges (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 110 (E) in Gazette of India dated the 14th February, 2003 under sub-section (3) of section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(3) A copy of the Jute Manufactures Development Council (Procedural) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 836 (E) in Gazette of India dated the 24th December, 2002 under sub-section (3) of section 25 of the Jute Manufactures Development Council Act, 1983.

(4) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year (i) 2001-2002, along with Audited Accounts.

A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute (ii) Diversification, Kolkata, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2001-2002

(ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Textiles Corporation Limited, New Delhi, for the year 2001-2002

(ii) Annual Report of the National Textiles Corporation Limited, New Delhi, for the year 2001-2002, along with

- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi , for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi , for the year 2001-2002,
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2001-2002, along with Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2003-2004.
- (13) A copy of the Tea (Marketing) Control Second Amendment Order, 2003 (Hindi and English versions) published in Notification No. S.O. 430 (E) in Gazette of India dated the 10th April, 2003 issued under section 30 of the Tea Act, 1953.
- (14) A copy of the Industrial Development Bank of India (Issue and Management of Bonds) (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. F.No. LD 2897 in Gazette of India dated the 12th February, 1997 under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Foreign exchange derivative contracts) (Third Amendment) Regulations, 2002 published in Notification No. G.S.R. 222 (E) in Gazette of India dated the 18th March, 2003.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2002 published in Notification No. G.S.R. 223 (E) in Gazette of India dated the 18th March, 2003.
- (iii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Sixth Amendment) Regulations, 2002 published in Notification No. G.S.R. 224 (E) in Gazette of India dated the 18th March, 2003.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (First Amendment) Regulations, 2003 published in Notification No. G.S.R. 225 (E) in Gazette of India dated the 18th March, 2003.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 516 (E) published in Gazette of India dated the 23rd July, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (ii) G.S.R. 704 (E) published in Gazette of India dated the 16th October, 2002 together with an explanatory memorandum making certain amendments in 20 notifications mentioned therein.
- (iii) G.S.R. 705 (E) published in Gazette of India dated the 16th October, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

- (iv) G.S.R. 728 (E) published in Gazette of India dated the 28th October, 2002 together with an explanatory memorandum making certain amendments in 4 Notifications mentioned therein.
- (v) G.S.R. 760 (E) published in Gazette of India dated the 12th November, 2002 together with an explanatory memorandum making certain amendments in 14 Notifications mentioned therein.
- (vi) G.S.R. 783 (E) published in Gazette of India dated the 28th November, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (vii) G.S.R. 46 (E) published in Gazette of India dated the 21st January, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 28/97-Cus., dated the 1st April, 1997.
- (viii) G.S.R. 47 (E) published in Gazette of India dated the 21st January, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (ix) G.S.R. 197 (E) published in Gazette of India dated the 6th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 80/97-Cus., dated the 21st October, 1997.
- (x) G.S.R. 226 (E) published in Gazette of India dated the 18th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 26/2000-Cus., dated the 1st March, 2000.
- (xi) G.S.R. 69 (E) published in Gazette of India dated the 30th January, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 79/2002-Cus.(NT), dated the 10th December, 2002.
- (xii) S.O. 218 (E) published in Gazette of India dated the 25th February, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001 Cus. (NT), dated the 3rd August, 2001.
- (xiii) S.O. 224 (E) published in Gazette of India dated the 25th February, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xiv) S.O. 225 (E) published in Gazette of India dated the 25th February, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xv) G.S.R. 126 (E) published in Gazette of India dated the 24th February, 2003 together with an explanatory memorandum making certain amendments in the Notification No.12/99-Cus.(NT), dated the 5th February, 1999.
- (xvi) S.O. 324 (E) published in Gazette of India dated the 26th March, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xvii) S.O. 325 (E) published in Gazette of India dated the 26th March, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xviii) G.S.R. 284 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum seeking to exempt all items of equipment including machinery and rolling stock imported by or on behalf of the Delhi Metro Rail Corporation Limited for the use in the Delhi MRTS Project from whole of the basic, additional and special additional duties of customs leviable thereon.
- (xix) G.S.R. 294 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2003-Cus., dated the 1st March, 2003.
- (xx) G.S.R. 306 (E) published in Gazette of India dated the 4th April, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.

(18) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i to vi) of (4) above.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 234 (E) in Gazette of India dated the 24th March, 2003, together with an explanatory memorandum.
- (ii) The Central Excise (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 242 (E) in Gazette of India dated the 25th March, 2003 together with an explanatory memorandum.
- (iii) The CENVAT Credit (Fifth Amendment) Rules, 2003 published in Notification No. G.S.R. 243 (E) in Gazette of India dated the 25th March, 2003, together with an explanatory memorandum.
- (iv) G.S.R. 244 (E) published in Gazette of India dated the 25th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No 36/2001-CE(NT), dated the 26th June, 2001.
- (v) G.S.R. 245 (E) published in Gazette of India dated the 25th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE dated the 25th March, 1986.
- (vi) G.S.R. 258 (E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 16/2001-CE, dated the 26th March, 2001.
- (vii) G.S.R. 182 (E) published in Gazette of India dated the 3rd March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (viii) G.S.R. 192 (E) published in Gazette of India dated the 5th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (ix) G.S.R. 210 (E) published in Gazette of India dated the 11th March, 2003 together with an explanatory memorandum seeking to exempt levy of duty of excise on parts of bicycle for the period from 1st March, 2002 to 26th April, 2002.
- (x) G.S.R. 288 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum making certain amendments in the Notification No 6/2002-CE, dated the 1st March, 2002.
- (xi) G.S.R. 289 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum making certain amendments in the Notification Nos. 8/2003-CE, and 9/2003-CE dated the 1st March, 2003.
- (xii) G.S.R. 290 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum making certain amendments in the Notification Nos. 7/2003-CE, and 9/2003-CE dated the 1st March, 2003.
- (xiii) The Central Excise (Fourth Amendment) Rules, 2003 published in Notification No. G.S.R. 291 (E) in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum.
- (xiv) The CENVAT Credit (Sixth Amendment) Rules, 2003 published in Notification No. G.S.R. 292 (E) in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum.
- (xv) G.S.R. 304 (E) published in Gazette of India dated the 4th April, 2003 together with an explanatory memorandum making certain amendments in the Notification No 32/99-CE (NT) dated the 8th July, 1999.
- (xvi) G.S.R. 213 (E) published in Gazette of India dated the 12th March, 2003 together with an explanatory memorandum regarding exemption to softy Ice Cream and Non-alcoholic beverages dispensed through vending machines from the Central Excise duty during the period from 1st March, 1997 to 28th February, 2001.

(20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 258(E) published in Gazette of India dated the 5th March 2003 containing corrigendum to the nNotificatio No. S.O. 104 (E) dated the 28th January, 2003 together with an explanatory note.
- (ii) The Income-tax (Second Amendment) Rules, 2003 published in nNotificatio No. S.O 278 (E) in Gazette of India dated the 11th March, 2003 together with a corrigendum thereto published in Notification No. S.O. 367 (E) dated the 1st April, 2003 alongwith an explanatory memoranda.

- (iii) The Income-tax (Fourth Amendment) Rules, 2003 published in nNotificatio No. S.O 368 (E) in Gazette of India dated the 1st April, 2003 together with an explanatory note.
- (iv) S.O. 231 (E) published in Gazette of India dated the 26th February, 2003 containing corrigendum to the nNotificatio No. S.O. 138 (E) dated the 6th February, 2003, together with an explanatory memorandum thereto.
- (21) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 2003 (Hindi and English versions) published in the nNotificatio No. G.S.R. 36 (E) in Gazette of India dated the 16th January, 2003 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum thereto.
- (22) A copy of the Finance Commission (Salaries and Allowances) Amendment Rules, 2003 (Hindi and English versions) published in nNotificatio No. S.O. 310 (E) in Gazette of India dated the 24th March, 2003 under sub-section (2) of section (7) of the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (23) A copy each of the following nNotificatios (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R. 232(E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Para cresol, originating in, or exported from the People's Republic of China, at the rates recommended by the Designated Authority.
- (ii) G.S.R. 233(E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Phenol, originating in, or exported from South Africa, Singapore and European Union, at the rates recommended by the Designated Authority.
- (iii) G.S.R. 247(E) published in Gazette of India dated the 27th March, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Sodium Hydroxide, originating in, or exported from European Union (excluding France), Indonesia and Chinese Taipei, at the rates recommended by the Designated Authority.
- (iv) G.S.R. 248(E) published in Gazette of India dated the 27th March, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Methylene Chloride, originating in, or exported from, European Union, South Africa and Singapore, at the rates recommended by the Designated Authority.
- (v) G.S.R. 188 (E) published in Gazette of India dated the 4th March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Citric Acid, originating in, or exported from, Indonesia and Thailand, at the rates recommended by the Designated Authority.
- (vi) G.S.R. 205(E) published in Gazette of India dated the 7th March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Vitamin A Palmitate, originating in, or exported from, European Union and Gerogia, at the rates recommended by the Designated Authority.
- (vii) G.S.R. 218 (E) published in Gazette of India dated the 17th March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Vitamin E Acetate and Vitamin E feed grade, originating in, or exported from the People's Republic of China, at the rates recommended by the Designated Authority.
- (viii) G.S.R. 219(E) published in Gazette of India dated the 17th March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Hexa Methylene Tetramine, originating in, or exported from, Iran, at the rates recommended by the Designated Authority.
- (ix) G.S.R. 231(E) published in Gazette of India dated the 21st March, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Polyester Staple Fibres of certain specification, originating in, or exported from, Korea RP, Malaysia, Taiwan and Thailand, at the rates recommended by the Designated Authority.
- (x) G.S.R. 285 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum seeking to exempt all items of equipment including machinery and rolling stock imported by or on behalf of the Delhi Metro Rail Corporation Limited for the use in the Delhi MRTS Project from whole of the basic, additional and special additional duties of customs leviable thereon.
- (xi) G.S.R. 286 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium tripolyphosphate, originating in, or exported from, the People's Republic of China, at the rates recommended by the Designated Authority.

- (xii) G.S.R. 287 (E) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Sodium hydrosulphite, originating in, or exported from, Germany and the Republic of Korea, at the rates recommended by the Designated Authority.
- (xiii) G.S.R. 297 (E) published in Gazette of India dated the 2nd April, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on lead acid batteries imported from Singapore, Hong Kong and Taiwan.
- (xiv) G.S.R. 298 (E) published in Gazette of India dated the 2nd April, 2003 together with an explanatory memorandum seeking to rescind nNotificatio No. 55/2002-Cus., dated the 22nd May, 2002.
- (xv) G.S.R. 305 (E) published in Gazette of India dated the 4th April, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on steel and fibre glass measuring tapes and their parts and components, originating in, or exported from the People's Republic of China at the rates recommended by the Designated Authority.
- (24) A copy each of the following nNotificatios (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
- (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003 published in nNotificatio No. G.S.R. 129 (E) in Gazette of India dated the 26th February, 2003, together with an explanatory memorandum.
- (ii) S.O. 239 (E) published in Gazette of India dated the 26th February, 2003 together with an explanatory memorandum declaring Anthranilic Acid as a controlled substance under the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (25) A copy each of the following nNotificatios (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-
- (i) The Post Office Time Deposit (Amendment) Rules, 2003 published in nNotificatio No. G.S.R. 174 (E) in Gazette of India dated the 1st March, 2003.
- (ii) The Post Office Recurring Deposit (Amendment) Rules, 2003 published in nNotificatio No. G.S.R. 175 (E) in Gazette of India dated the 1st March, 2003.
- (iii) The Post Office (Monthly Income Account) Amendment Rules, 2003 published in nNotificatio No. G.S.R. 176 (E) in Gazette of India dated the 1st March, 2003.
- (iv) The National Savings Scheme (Amendment) Rules, 2003 published in Notification No. G.S.R. 178 (E) in Gazette of India dated the 1st March, 2003.
- (26) A copy each of the following nNotificatios (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificate Act, 1959:-
- (i) The National Savings Certificates (VIII Issue) Amendment Rules, 2003 published in nNotificatio No. G.S.R. 179 (E) in Gazette of India dated the 1st March, 2003.
- (ii) The Kisan Vikas Patra (Amendment) Rules, 2003 published in nNotificatio No. G.S.R. 180 (E) in Gazette of India dated the 1st March, 2003.
- (27) A copy of the Notification No. S.O. 250 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 making certain amendments in the Notification No. S.O. 48 (E) dated the 15th January, 2000 issued under section 5 of the Public Provident Fund Act, 1968.
- (28) A copy each of the following Notifications (Hindi and English versions):-
- (i) Notification No. F.No. 5-1/2003-NS.II published in Gazette of India dated the 1st March, 2003 making certain amendments in the Notification No. 2/14/89-NS.II, dated 7th June, 1989 so as to amend the Deposit Scheme for Retiring Government Employees, 1989.
- (ii) Notification No. F.No. 5-1/2003-NS.II published in Gazette of India dated the 1st March, 2003 making certain amendments in the Notification No. 2/19/89-NS.II, dated 12th December, 1990 so as to amend the Deposit Scheme for Retiring Employees of Public Sector Companies, 1991.

(29) A copy of the Notification No. G.S.R. 177 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 notifying that the balances at the credit of the subscribers of the National Scheme, on or after the 1st day of March, 2003, shall bear interest at the rate of seven-and-a-half per cent per annum issued under sub-rule (1) of rule 6 of the National Savings Scheme Rules, 1987.

(30) A copy each of the following Notifications (Hindi and English versions) issued under sections 18 and 19 of the Central Excise Rules, 2002:-

- (i) G.S.R. 235 (E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No.40/2001-CE(NT), dated the 26th June, 2001.
- (ii) G.S.R. 236 (E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No.41/2001-CE(NT), dated the 26th June, 2001.
- (iii) G.S.R. 237 (E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No.42/2001-CE(NT), dated the 26th June, 2001.
- (iv) G.S.R. 238 (E) published in Gazette of India dated the 24th March, 2003 together with an explanatory memorandum making certain amendments in the Notification No.43/2001-CE(NT), dated the 26th June, 2001.

(31) A copy of the Notification No. G.S.R. 293 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 2003 together with an explanatory memorandum making certain amendments in the Notification No 35/2001-CE (NT) dated the 26th June 2001 issued under section 9 of the Central Excise Rules, 2002.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2001-2002.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy of the Tea (Marketing) Control (Amendment) Order, 2003 (Hindi and English versions) published in Notification No. S.O. 247 (E) in Gazette of India dated the 28th February, 2003 issued under section 30 of the Tea Act, 1953.

(35) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004.
- (ii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004

4. REPORT OF ESTIMATES COMMITTEE

Shri Dalit Ezhilmalai presented the Fifteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Tourism and Culture (Department of Tourism) – ‘Development of Infrastructure for Growth of Tourism – Development of Ajmer City’.

5. STUDY TOUR REPORTS OF COMMITTEE ON PUBLIC UNDERTAKINGS

Prof. Vijay Kumar Malhotra laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Forty-fourth Study Tour Report pertaining to Bharat Dynamics Limited.

- (2) Forty-fifth Study Tour Report pertaining to Sponge Iron India Limited.

6. REPORT OF STANDING COMMITTEE ON AGRICULTURE

Shri S.S. Palanimanickam presented the following Reports (Hindi and English Versions) of the Standing Committee on Agriculture:-

- (1) Fortieth Report on Demands for Grants (2003-2004) of the Ministry of Agriculture (Department of Agriculture & Co-operation).
- (2) Forty-first Report on Demands for Grants (2003-2004) of the Ministry of Agriculture (Department of Agricultural Research & Education)
- (3) Forty-second Report on Demands for Grants (2003-2004) of the Ministry of Agriculture (Department of Animal Husbandry & Dairying)
- (4) Forty-third Report on Demands for Grants (2003-2004) of the Ministry of Food Processing Industries.
- (5) Forty-fourth Report on Demands for Grants (2003-2004) of the Ministry of Water Resources.

7. REPORTS OF STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

Shri V. Dhananjaya Kumar laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Sixty-eighth Report on Demands for Grants (2003-2004) of Department of Culture.
- (2) Sixty-ninth Report on Demands for Grants (2003-2004) of Ministry of Civil Aviation.
- (3) Seventieth Report on Demands for Grants (2003-2004) of Ministry of Shipping.

8. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th April, 2003.

9. The Budget (General) –2003-2004–Demands for Grants

At 12.11 P.M. the following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under Column 4 of the printed list of Demands for Grants – Budget (General) for 2003-2004 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture.
- (2) Demand No. 4 relating to Ministry of Agro and Rural Industries.
- (3) Demand Nos. 5 and 6 relating to Department of Atomic Energy.
- (4) Demand Nos. 7 and 8 relating to Ministry of Chemicals and Fertilisers.
- (5) Demand No. 9 relating to Ministry of Civil Aviation.
- (6) Demand No. 10 relating to Ministry of Coal.
- (7) Demand No. 11 relating to Ministry of Mines.
- (8) Demand Nos. 12 and 13 relating to Ministry of Commerce and Industry.
- (9) Demand Nos. 14 to 16 relating to Ministry of Communications and Information Technology.
- (10) Demand Nos. 17 and 18 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (11) Demand Nos. 19 to 26 relating to Ministry of Defence.
- (12) Demand No. 27 relating to Department of Development of North Eastern Region.
- (13) Demand No. 28 relating to Ministry of Disinvestment.

- (14) Demand No. 29 relating to Ministry of Environment and Forests.
- (15) Demand Nos. 31 to 33, 35, 36 and 38 to 44 relating to Ministry of Finance and Company Affairs.
- (16) Demand No. 45 relating to Ministry of Food Processing Industries.
- (17) Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare.
- (18) Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises.
- (19) Demand Nos. 51 to 55 and 93 to 97 relating to Ministry of Home Affairs.
- (20) Demand Nos. 56 to 58 relating to Ministry of Human Resource Development.
- (21) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (22) Demand Nos. 61 and 62 relating to Ministry of Law and Justice.
- (23) Demand No. 64 relating to Ministry of Non-Conventional Energy Sources.
- (24) Demand No. 65 relating to Department of Ocean Development.
- (25) Demand No. 66 relating to Ministry of Parliamentary Affairs.
- (26) Demand No. 67 relating to Ministry of Personnel, Public Grievances and Pensions.
- (27) Demand No. 68 relating to Ministry of Petroleum and Natural Gas.
- (28) Demand No. 69 relating to Ministry of Planning.
- (29) Demand No. 70 relating to Ministry of Power.
- (30) Demand No. 72 relating to Lok Sabha.
- (31) Demand No. 73 relating to Rajya Sabha.
- (32) Demand No. 75 relating to Secretariat of the Vice-President.
- (33) Demand No. 76 relating to Ministry of Road Transport and Highways.
- (34) Demand Nos. 77 to 79 relating to Ministry of Rural Development.
- (35) Demand Nos. 80 to 82 relating to Ministry of Science and Technology.
- (36) Demand No. 83 relating to Ministry of Shipping.
- (37) Demand No. 84 relating to Ministry of Small Scale Industries.
- (38) Demand No. 85 relating to Ministry of Social Justice and Empowerment.
- (39) Demand No. 86 relating to Department of Space.
- (40) Demand No. 87 relating to Ministry of Statistics and Programme Implementation.
- (41) Demand No. 88 relating to Ministry of Steel.
- (42) Demand No. 89 relating to Ministry of Textiles.
- (43) Demand Nos. 90 and 91 relating to Ministry of Tourism and Culture.
- (44) Demand No. 92 relating to Ministry of Tribal Affairs.
- (45) Demand Nos. 98 to 101 relating to Ministry of Urban Development and Poverty Alleviation.
- (46) Demand No. 102 relating to Ministry of Water Resources.
- (47) Demand No. 103 relating to Ministry of Youth Affairs and Sports.

12.18 P.M.

10. Government Bill – Introduced

The Appropriation (No.3) Bill, 2003.

12.20 P.M.

11. Government Bill - Passed

The Appropriation (No.3) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

Shri Priya Ranjan Dasmunsi took part in the debate.

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

12.30 P.M.

12. Submission by Member

To the submission made by Shri Ram Vilas Paswan regarding reported racket of sale of human organs in Bokaro General hospital, Jharkhand, the Deputy Prime Minister responded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2. 04 P.M.)

2.05 P.M.

13. Government Bill – Under Consideration

Time allotted : 12 hrs.

Time Taken : 1 hr. 25 mts.

Balance : 10 hrs. 35 mts.

The Finance Bill, 2003.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate :-

(1) Shri Priya Ranjan Dasmunsi

(2) Shri Rupchand Pal

The discussion was not concluded.

3.30 P.M.

14. Private Member's Resolution – Under Consideration

Shri Ramdas Athawale moved the following Resolution :-

“This House recommends to the Government to take vigorous steps for implementation of policies and programmes for socio-

economic and political upliftment of the Scheduled Castes, Scheduled Tribes and other weaker sections of the society by

strengthening the administration and by bringing forward suitable legislation.”

The following members took part in the debate :-

(1) Shri Shivraj V. Patil

(2) Prof. Rasa Singh Rawat

(3) Shri Ramji Lal Suman

(4) Dr. V. Saroja (Speech unfinished)

[At 5.06 P.M. the Chair announced since there was no quorum, Lok Sabha would meet at 5.30 P.M. At 5.34 P.M. Secretary-General announced that since there was no quorum, the Speaker had directed that the House be adjourned to meet again at 11 A.M. on Monday, the 28th April, 2003]

The discussion on the Resolution was not concluded.

5.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 2003).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, April 28, 2003/Vaisakha 8, 1925 (Saka)

No. 306

11.00 A.M.

1. Starred Questions

Starred Question Nos. 523, 525, 526, 528 and 529 were orally answered. Replies to Starred Question Nos. 524, 527 and 530-542 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5243-5472 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

(1) a copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 2003-2004.

(2) A copy each of the following papers (Hindi and English versions)-

- (i) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2003-2004.
- (ii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2003-2004.
- (iii) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2003-2004.
- (iv) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2003-2004.
- (v) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2003-2004.

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2000-2001.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2001-2002.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited,

Lucknow, for the year 1999-2000.

- (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agricultural Cooperation, Ministry of Agriculture for the year 2003-2004.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2001-2002.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2001-2002
 - (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Statement regarding Review by the Government on the Comments of Auditor on Accounts of the Indian Airlines Limited, New Delhi, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. S.O. 1257 (E) (Hindi and English versions) published in Gazette of India dated the 2nd December, 2002 making certain amendments in the Notification No. S.O. 728 (E) dated the 21st July, 1987 issued under sections 12 and 13 of the Environment (Protection) Act, 1986.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2001-2002.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2001-

2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2001-2002.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on the 3rd March, 2003, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Santosh Bagrodia
- (2) Shri K. Rahman Khan
- (3) Dr. Alladi P. Rajkumar
- (4) Shri C.P. Thirunavukkarasu
- (5) Shri Bachani Lekhraj
- (6) Prof. Ram Gopal Yadav
- (7) Shri Prasanta Chatterjee

(2) That at its sitting held on the 3rd March, 2003, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Kalraj Mishra
- (2) Shri Lalitbhai Mehta
- (3) Smt. Ambika Soni
- (4) Shri Jibon Roy
- (5) Shri Suresh Kalmadi
- (6) Shri Satish Pradhan
- (7) Shri K. Kalavenkata Rao

(3) That at its sitting held on the 3rd March, 2003, Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2003 and ending on the 30th April, 2004 and had elected the following members of Rajya Sabha to serve on the said Committee:-

- (1) Prof. R.B.S. Varma

- (2) Shri Nana Deshmukh
- (3) Shri Gandhi Azad
- (4) Shri Birabhadra Singh
- (5) Shri V.V. Raghavan
- (6) Dr. Faguni Ram
- (7) Shri Raju Parmar
- (8) Shri Sukhdev Singh Libra
- (9) Shri Anil Kumar
- (10) Shri R. Kamaraj

5. REPORTS OF COMMITTEE ON PUBLIC UNDERTAKINGS

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Eighth Report on 'Oil and Natural Gas Corporation Ltd. – Avoidable Expenditure due to Creation of Excessive Handling Capacity'.
- (2) Ninth Report on 'Air India Ltd. – Undue favour to General Sales Agent'; and
- (3) Tenth Report on the Action Taken by the Government on the recommendations contained in the Fifth Report of the Committee on Public Undertakings (2001-2002) on 'Industrial Development Bank of India'.

12.03 P.M.

6. MOTION REGARDING JOINT COMMITTEE ON OFFICES OF PROFIT

Shri Virendra Kumar moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri Sangh Priya Gautam, Member, Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

The motion was adopted.

7. Submissions by Members

12.15 P.M

- (i) To the submission made by Shri Shivraj V. Patil regarding implementation of Right to Education, Smt. Sushma Swaraj responded.

12.19 P.M.

- (ii) Regarding non-operation of flights by certain section of pilots of Air India to SARS affected regions resulting in their suspension and its subsequent effect on operation of flights.

The following members made submissions regarding non-operation of flights by certain section of pilots of Air India to SARS affected regions resulting in their suspension and its subsequent effect on operation of flights:-

- (1) Shri Ramji Lal Suman
- (2) Shri E.Ahamed
- (3) Shri Raashid Alvi

Shri Syed Shahnawaz Hussain responded.

12.39 P.M.

- (iii) Regarding the reported decision of Centre in respect of delimitation of constituencies.

The following members made submissions regarding the reported decision of Centre in respect of delimitation of constituencies:-

- (1) Shri Ram Vilas Paswan
- (2) Shri Jagmeet Singh Brar
- (3) Shri Shriprakash Jaiswal
- (4) Shri Shamsher Singh Dullo

Smt. Sushma Swaraj responded.

(iv) To the submission made by Shri Ramdas Athawale regarding Women's Reservation Bill, Smt. Sushma Swaraj responded.

1.00 P.M.

8. Observation by Speaker – Question of Privilege

The Speaker made the following observation:-

“ I have received notices of question of privilege from Sarvashri Ramji Lal Suman, Toofani Saroj, Raghunath Jha, Ram Rati Bind and Kunwar Akhilesh Singh, M.P.s against Kum. Mayawati, Chief Minister of Uttar Pradesh, for committing a contempt of the House.

As you are aware, Kum. Mayawati, Chief Minister of Uttar Pradesh, against whom notices of question of privilege are directed, is a member of Uttar Pradesh Legislative Assembly.

It is well established that one House cannot claim or exercise any authority over a member of the other House.

According to Kaul & Shakdher ‘... where a contempt or a breach of privilege has been committed by a member of Parliament against a State Legislature or by a member of a State Legislature against Parliament...’ the convention, as I mentioned in the House a few days ago is that ‘when a question of breach of privilege is raised in any Legislature in which a member of another Legislature is involved, the Presiding Officer refers the case to the Presiding Officer of the Legislature to which that member belongs and the latter deals with the matter in the same way as if it were a breach of privilege of that House.’

I am, accordingly, referring the matter to the Hon'ble Speaker, Uttar Pradesh Legislative Assembly for appropriate action in the matter under intimation to us.”

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

9. Matters under Rule 377

- (1) Shri Ramdas Rupala Gavit raised a matter regarding need to set up a T.V. relay tower at Bhamer village in Dhule Parliamentary Constituency to ensure better reception of DD-I and DD-II channels.
- (2) Shri Rajo Singh raised a matter regarding need for proper maintenance of roads in Begusarai Parliamentary Constituency, Bihar under Central Road Fund.
- (3) Col.(Retd.) Sona Ram Chaudhary raised a matter regarding need to provide compensation to the people of Barmer Parliamentary Constituency affected due to explosion of land mines on Indo-Pak border in Rajasthan.
- (4) Shri Pawan Kumar Bansal raised a matter regarding need to increase Floor Area Ratio of dwelling units and regularise need based additions to buildings in Chandigarh.
- (5) Dr. Jagannath Manda raised a matter regarding need to formulate a comprehensive strategy to combat AIDS.
- (6) Dr. K. Malaisamy raised a matter regarding need to evolve a comprehensive uniform policy providing reservation benefits to O.B.C.s settled in any part of the country.
- (7) Sardar Simranjit Singh Mann raised a matter regarding need to suitably amend Anand Marriage Act for registering Sikh marriages.
- (8) Shri Mansukhbhai D. Vasava raised a matter regarding need to relax forest laws with a view to implement programmes for development of Adivasi areas of Bharuch Parliamentary Constituency.
- (9) Shri P. Mohan raised a matter regarding need to ban cultivation of Red Algae at Munaikadu near National Marine Park, Tamil Nadu with a view to protect bio-diversity of the region.
- (10) Shri Ramji Lal Suman raised a matter regarding need to take concrete steps to meet drought situation in the country.

2.20 P.M.

10. Government Bill – Under Consideration

Time allotted : 12 hrs.

Time Taken : 5 hrs. 05 mts

Balance : 6 hrs. 55 mts.

The Finance Bill, 2003.

Discussion on the motion for consideration of the Bill moved by Shri Jaswant Singh on the 24th April, 2003, continued.

The following members took part in the debate :-

- (1) Shri Vijayendra Pal Singh Badnore
- (2) Dr. M.V.V.S. Murthi
- (3) Kunwar Akhilesh Singh
- (4) Shri Anadicharan Sahu
- (5) Shri Pawan Kumar Bansal
- (6) Adv. Suresh Ramrao Jadhav (Patil)
- (7) Shri Bal Krishna Chauhan
- (8) Shri Bikram Keshari Deo
- (9) Dr. Raghuvansh Prasad Singh
- (10) Dr. Arun Kumar
- (11) Shri C. Sreenivaasan
- (12) Shri Varkala Radhakrishnan
- (13) Shri K.A. Sangtam (speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 2003).

G.C. MALHOTRA,
Secretary-General.

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LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, April 29, 2003/Vaisakha 9, 1925 (Saka)

No. 307

11.00 A.M.

1. Starred Questions

Starred Question Nos. 543, 544, 546 and 547 were orally answered. Replies to Starred Question Nos. 545 and 548-562 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5473-5598 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development and Poverty Alleviation for the year 2003-2004.

(2) A copy of the Notification No. 21 [S.O.(E)] (Hindi and English versions) published in Gazette of India dated the 17th February, 2003 regarding alteration of Metro alignment as specified in the Schedule to the Metro Railways (Construction of Works) Act, 1978, issued under section 32 of the said Act.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2003-2004.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 2001-2002.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers

Training Institute, Chennai, for the year 2001-2002.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Calicut Regional Engineering College, Calicut, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calicut Regional Engineering College, Calicut, for the year 2001-2002.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme-II, Uttar Pradesh (Uttar Pradesh Education for all Project Board), Lucknow, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme-II, Uttar Pradesh (Uttar Pradesh Education for all Project Board), Lucknow, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme-III, Uttar Pradesh (Uttar Pradesh Education for all Project Board), Lucknow, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme-III, Uttar Pradesh (Uttar Pradesh Education for all Project Board), Lucknow, for the year 2001-2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2003 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 8th February, 2003 under article 320 (5) of the Constitution of India.

(22) A copy of the Notification No. S.O. 404 (E) (Hindi and English versions) published in Gazette of India dated the 4th April, 2003 regarding constitution of the Review Committee consisting of three members under the provisions of the Prevention of Terrorism Act, 2002 issued under section 60 of the said Act.

(23) A copy of the Border Security Force (Dental Surgeon Cadre) Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 422 (E) in Gazette of India dated the 19th October, 2002 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

4. REPORT OF ESTIMATES COMMITTEE

Shri Shyam Bihari Mishra presented the Sixteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance and Company Affairs (Department of Economic Affairs – Banking Division) – ‘Regional Rural Banks’.

12.03 P.M.

5. CALLING ATTENTION

Shri Mohan S. Delkar called the attention of Deputy Prime Minister to the situation arising out of denial of fundamental democratic right enshrined in the Constitution to the citizens to be governed by their elected representatives in the Union Territories of Dadra and Nagar Haveli and Daman and Diu and the steps to be taken by the Government in regard thereto.

The Deputy Prime Minister made a statement in regard thereto.

The Minister of State in the Ministry of Home Affairs also replied to the clarificatory questions asked by the members.

6. Submissions by Members

12.51 P.M.

(i) Regarding miserable condition of Dr. Vashist Narayan Singh, a world renowned mathematician.

The following members made submissions regarding miserable condition of Dr. Vashist Narayan Singh, a world renowned mathematician:-

(1) Shri Ram Vilas Paswan

(2) Shri Raghunath Jha

(3) Dr. Raghuvansh Prasad Singh

(4) Shri Ananth Kumar responded.

12.59 P.M.

(ii) Regarding law and order situation in the State of Bihar and providing security to Members of Parliament.

The following members made submissions regarding law and order situation in the State of Bihar and providing security to Members of Parliament:-

(1) Smt. Renu Kumari

(2) Shri Raghunath Jha

(3) Shri Prabhunath Singh

(4) Shri Ram Vilas Paswan

(5) Smt. Bhavnaben Devrajbhai Chikalia responded.

7. Matters under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to take effective steps to solve acute drinking water problem in Rajasthan.
- (2) Shri Ram Tahal Chaudhary raised a matter regarding need for effective implementation of 'Jaldhara' Project in Ranchi Parliamentary Constituency, Jharkhand with a view to provide better irrigation facilities.
- (3) Shri Ravindra Kumar Pandey raised a matter regarding need to review the functioning of Bharat Coking Coal Limited, Jharkhand.
- (4) Shri Ashok Argal raised a matter regarding need to ensure that oil companies do not deduct more than the outstanding dues particularly from SC/ST oil dealers.
- (5) Prof. Dukha Bhagat raised a matter regarding need to set up Bauxite and Aluminium based industries in Lohardagga Parliamentary Constituency, Jharkhand.
- (6) Shri G.S. Basavaraj raised a matter regarding need to provide adequate Central assistance to the Government of Karnataka for implementation of several schemes for the welfare of Backward Classes in the State.
- (7) Shri Naresh Puglia raised a matter regarding need to review the decision regarding allotment of coal blocks of Western Coalfields Limited for power production in Karnataka.
- (8) Prof. (Smt.) A.K. Premajam raised a matter regarding need to clear the proposal of Kerala Government for setting up a fishing harbour at Thalai in Kannur district.
- (9) Dr.M.V.V.S. Murthi raised a matter regarding need to reconsider the proposal of Government of Andhra Pradesh for rehabilitation of families residing on railway land in Vishakhapatnam city.
- (10) Shri Ravi Prakash Verma raised a matter regarding need for construction of a bridge on river Sharda between Baildaghat and Sirsighat in Khiri district, U.P.
- (11) Shri D. Venugopal raised a matter regarding need to establish youth service centers and sports stadium in each district of the country.
- (12) Smt. Renu Kumari raised a matter regarding need for construction of a road over-bridge near Khagaria railway station, Bihar.
- (13) Dr. Prasanna Kumar Patasani raised a matter regarding need to protect Kantilo Nila Madhav, a place of tourist importance in Khandapara Assembly segment of Bhubaneswar Parliamentary Constituency, Orissa.
- (14) Shri Chandra Vijay Singh raised a matter regarding need for construction of an airport at Moradabad, U.P. to boost trade and exports.
- (15) Shri K.P. Singh Deo raised a matter regarding need to review the decision to shift the Indian Institute of Mass Communication at Dhenkanal to Utkal University, Orissa.

2.21 P.M.

8. Government Bill – Under Consideration

Time allotted : 12 hrs.

Time Taken : 10 hrs. 22 mts

Balance : 1 hrs. 38 mts.

The Finance Bill, 2003.

Discussion on the motion for consideration of the Bill moved by Shri Jaswant Singh on the 25th April, 2003, continued.

The following members took part in the debate :-

- (1) Shri K.A. Sangtam
- (2) Shri Namdeo Harbaji Diwathe
- (3) Shri Raj Babbar
- (4) Shri Trilochan Kanungo
- (5) Smt. Nivedita Mane
- (6) Shri Kirit Somaiya
- (7) Shri K.P. Singh Deo
- (8) Shri Adhi Sankar
- (9) Shri Prabodh Panda
- (10) Shri Rattan Lal Kataria
- (11) Shri Sontosh Mohan Dev
- (12) Shri G.M. Banatwalla
- (13) Shri Shankar Prasad Jaiswal
- (14) Shri Tarit Baran Topdar
- (15) Shri Ramji Lal Suman
- (16) Shri Chandrakant Khaire
- (17) Shri Paban Singh Ghatowar
- (18) Shri K. Francis George
- (19) Shri S. Murugesan
- *(20) Shri P.S. Gadhavi
- (21) Shri Haribhau Shankar Mahale
- *(22) Shri Bhartruhari Mahtab
- (23) Shri Bijoy Handique
- (24) Shri P.C. Thomas
- (25) Shri Pravin Rashtrapal
- (26) Shri Shyam Bihari Mishra

(27) Shri Ramdas Athawale

*(28) Shri Mani Shankar Aiyar

The discussion was not concluded.

7.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 2003).

G.C. MALHOTRA

Secretary-General.

* Written speeches were laid on the Table

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, April 30, 2003/Vaisakha 10, 1925 (Saka)

No. 308

11.00 A.M.

**1. Starred Questions

Starred Question Nos. 563, 564, 566, 567 and 569 were orally answered. Replies to Starred Question Nos. 565, 568 and 570-582 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5599-5662, 5664-5693 and 5695-5734 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1244 (E) published in Gazette of India dated the 29th November, 2002 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (ii) S.O. 1269 (E) published in Gazette of India dated the 5th December, 2002 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (iii) S.O. 1270 (E) published in Gazette of India dated the 5th December, 2002 regarding acquisition of land for widening of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (iv) S.O. 1315 (E) published in Gazette of India dated the 13th December, 2002 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (v) S.O. 233 (E) published in Gazette of India dated the 26th February, 2003 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu-Tindivanam section) in Kancheepuram district in the State of Tamil Nadu.
- (vi) S.O. 234 (E) published in Gazette of India dated the 26th February, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet section) in Vellore district in the State of Tamil Nadu.
- (vii) S.O. 244 (E) published in Gazette of India dated the 27th February, 2003 regarding acquisition of land for construction of bypass connecting to the National Highway No. 4 and the National Highway No. 46 in the State of Tamil Nadu.
- (viii) S.O. 326 (E) published in Gazette of India dated the 26th March, 2003 making certain amendments in the Notification No. S.O. 556 (E) dated the 7th June, 2000.
- (ix) S.O. 238 (E) published in Gazette of India dated the 26th February, 2003 making certain amendments in the Notification No. S.O. 1016 (E) dated the 19th September, 2002.
- (x) S.O. 397 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for four laning of National Highway No. 8 (at Ajmer of Ratanpur-Gandhinagar section) in the State of Gujarat.

- (xi) S.O. 241 (E) published in Gazette of India dated the 27th February, 2003 regarding acquisition of land for the public purpose of building, maintenance, management and operation of the National Highway No. 2 {Agra to Jaswant Nagar (Etawah) } in the State of Uttar Pradesh.
- (xii) S.O. 294 (E) published in Gazette of India dated the 13th March, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xiii) S.O. 296 (E) published in Gazette of India dated the 17th March, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishangiri-Ranipet section) in Vellore district in the State of Tamil Nadu.
- (xiv) S.O. 297 (E) published in Gazette of India dated the 17th March, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishangiri-Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 312 (E) published in Gazette of India dated the 24th March, 2003 authorising the Additional District Magistrate (Land Acquisition)-District Ajmer, Rajasthan as the Competent Authority to perform the functions of such authority under National Highways Act, 1956 in respect of National Highway No. 79A (Krishangarh to Nasirabad section) and National Highway No. 79 (Nasirabad to Baral section) in the State of Rajasthan..
- (xvi) S.O. 315 (E) published in Gazette of India dated the 25th March, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishangiri-Ranipet section) in the State of Tamil Nadu.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i to iv) of (1) above.
- (3) A copy of Telecom Disputes Settlement and Appellate Tribunal (Form, Verification and the Fee for filing an appeal) Rules, 2003 (Hindi and English versions) published in the Notification No. G.S.R. 296 (E) in Gazette of India dated the 2nd April, 2003 under section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2003-2004.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5 above).
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare for the year 2003-2004.
- (8) A copy of the Notification No. G.S.R. 191 (E) (Hindi and English versions) published in Gazette of India dated the 5th March, 2003 making certain amendments in the notification No.G.S.R. 732 (E) dated the 29th October, 2002 issued under section 26-A of the Drugs and Cosmetics Act, 1940.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2001-2002.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of Kamala Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital (Regional Cancer Centre), Allahabad, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2001-2002.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2001-2002.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the corrected version of the Tenth Five Year Plan, 2002-2007 (Volumes I to III)[#] (Hindi and English versions).
- (18) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2003-2004.
- (ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2003-2004.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-
- (i) G.S.R. 253 (E) published in Gazette of India dated the 28th March, 2003 approving the Mumbai Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2003.
- (ii) G.S.R. 321 (E) published in Gazette of India dated the 9th April, 2003 approving the New Mangalore Port Trust (Recruitment, Seniority and Promotion) Amendment Regulations, 2003..
- (iii) G.S.R. 125 (E) published in Gazette of India dated the 24th February, 2003 approving the Kandla Port Trust Employees (Leave) Amendment Regulations, 2003.

4. REPORT OF ESTIMATES COMMITTEE

Prof. Rasa Singh Rawat presented the Seventeenth Report (Hindi and English versions) of Estimates Committee on the Ministry of Home Affairs – ‘Relief and Rehabilitation Measures in Natural Calamities’.

5. REPORTS OF COMMITTEE ON SUBORDINATE LEGISLATION

Dr. Bolla Bulli Ramaiah presented the Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Government Bill – Passed

Time Taken : 12 hrs. 47 mts

12.04 P.M.

The Finance Bill, 2003.

Discussion on the motion for consideration of the Bill moved by Shri Jaswant Singh on the 25th April, 2003, continued.

The following members took part in the debate:-

- *(1) Shri P.R. Kyndiah
- *(2) Dr. V. Saroja
- *(3) Shri Vinay Kumar Sorake
- *(4) Shri K.H. Muniyappa

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 to 8 were adopted, as amended.

Clauses 9 and 10 were adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 22 to the Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 10 A was adopted.

New Clause 10 A was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 23 to the Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 10 B was adopted.

New Clause 10 B was also adopted.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 30 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 14 A was adopted.

New Clause 14 A was also adopted.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 24 were adopted.

Clause 25 was adopted, as amended.

Clauses 26 to 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 40 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 32 A was adopted.

New Clause 32 A was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 41 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 32 B was adopted.

New Clause 32 B was also adopted.

Clause 33 was adopted.

Clause 34 was adopted, as amended.

Clauses 35 and 36 were adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 43 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 36 A was adopted.

New Clause 36 A was also adopted.

Clauses 37 to 42 were adopted.

Clause 43 was adopted, as amended.

Clauses 44 to 67 were adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 45 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 67 A was adopted.

New Clause 67 A was also adopted.

Clauses 68 to 79 were adopted.

Clause 80 was adopted, as amended.

Clauses 81 to 91 were adopted.

Clause 92 was adopted, as amended.

Clauses 93 to 125 were adopted.

Shri Jaswant Singh moved the following motion under the rule 388.

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 49 to The Finance Bill, 2003 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 125 A was adopted.

New Clause 125 A was also adopted.

Clauses 126 to 128 were adopted.

Clause 129 was adopted, as amended.

Clauses 130 to 149 were adopted.

Clauses 150 and 151 were adopted, as amended.

Clauses 152 to 161 were adopted.

The First to Fourth Schedules were adopted.

The Fifth Schedule was adopted, as amended.

The Sixth to Ninth Schedules were adopted.

The Tenth Schedule was adopted, as amended.

The Eleventh to Thirteenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 2.29 P.M. and re-assembled at 3.34 P.M.)

7. Submissions by Members

(i) Regarding proposed talks between India and Pakistan.

The following members made submissions regarding proposed talks between India and Pakistan.

\$(1) Shri Prabhunath Singh

\$(2) Shri Satyavrat Chaturvedi

\$(3) Shri Ramji Lal Suman

\$(4) Shri S. Jaipal Reddy

\$(5) Shri Raghunath Jha

\$(6) Shri Devendra Prasad Yadav

\$(7) Shri Prabodh Panda

\$(8) Shri Shivraj V. Patil

(9) Smt. Sushma Swaraj

(ii) Regarding law and order situation in the State of Bihar and need for Central intervention.

The following members made submissions regarding law and order situation in the State of Bihar and need for Central intervention :-

(1) Shri Kirit Somaiya

(2) Prof. Vijay Kumar Malhotra

(3) Shri Madan Prasad Jaiswal

- (4) Prof. Rasa Singh Rawat
- (5) Shri Nawal Kishore Rai
- (6) Smt. Sushma Swaraj

8. Report of Business Advisory committee

Shri Pawan Kumar Bansal presented the Fiftieth Report of the Business Advisory Committee.

9. CALLING ATTENTION

Shri Pravin Rashtrapal called the attention of the Minister of Rural Development to the situation arising out of non-payment of minimum wages to the labourers engaged by various State Governments under Sampurna Gramin Rozgar Yojna and the steps taken by the Government in regard thereto.

The Minister of Rural Development made a statement in regard thereto.

10. Matters Under Rule 377

- (1) Shri Laxman Giluwa raised a matter regarding need to expedite rural electrification work in Singhbhum Parliamentary Constituency, Jharkhand.
- (2) Shri Girdhari Lal Bhargava raised a matter regarding need to allocate more funds for Banas Project with a view to solve acute drinking water problem in Jaipur, Rajasthan.
- (3) Shri Y.G. Mahajan raised a matter regarding need to introduce a direct train between Bhusawal and Mumbai during morning time.
- (4) Shri Haribhai Chaudhary raised a matter regarding need to start a flight between Ahmedabad and Delhi during mid-day.
- (5) Shri G. Putta Swamy Gowda raised a matter regarding need for high speed inter-city rail link between Bangalore-Chennai and Bangalore-Hyderabad.
- (6) Shri Vilas Muttemwar raised a matter regarding need to provide adequate financial assistance for upgradation and renovation of Motibagh Railway Workshop at Nagpur, Maharashtra.
- (7) Shri Mahendra Singh Pal raised a matter regarding need for early sanction of Budget allocation for the State of Uttranchal.
- (8) Shri Subodh Roy raised a matter regarding need to set up an L.P.G. Bottling Plant at Bhagalpur, Bihar.
- (9) Prof. S.P. Singh Baghel raised a matter regarding need to boost export of potatoes by purchasing the same from farmers particularly in Agra region, U.P.
- (10) Adv. Suresh Ramrao Jadhav(Patil) raised a matter regarding need to withdraw excise duty on readymade garments.
- (11) Shri Dinesh Chandra Yadav raised a matter regarding need to provide a railway halt at Karu Khirhar Nagar between Saharsa and Baijnathpur railway junction, Bihar.

11. Government Bill- Passed

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003, as passed by Rajya Sabha

Time Taken: 3 hrs. 32 mts.

The motion for consideration of the Bill was moved by Smt. Sushma Swaraj.

The following members took part in the debate :-

- (1) **Shri Shivraj V. Patil**
- (2) **Shri Anadicharan Sahu**
- (3) **Shri Varkala Radhakrishnan**
- (4) **Shri K. Yerrannaidu**
- (5) **Smt. Renu Kumari**
- (6) Shri Bal Krishna Chauhan
- (7) Shri H.D. Devegowda
- (8) Adv. Uttamrao Dhikale
- (9) Shri Pawan Kumar Bansal
- (10) Shri Kharabela Swain
- (11) Dr. V. Saroja
- (12) Shri Bhartruhari Mahtab
- (13) Shri Ramesh Chennithala
- (14) Shri Nawal Kishore Rai
- (15) Sardar Simranjit Singh Mann
- (16) **Shri K.H. Muniyappa**
- (17) Shri Ramdas Athawale
- (18) Shri Sudarsana E.M. Natchiappan

Smt. Sushma Swaraj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sushma Swaraj.

The motion was adopted and the Bill was passed.

7. 47 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd May, 2003).

**G.C. MALHOTRA,
Secretary-General.**

****At 11.07 A.M.**

The Tenth Five Year Plan, 2002-2007 (Volumes I to III) laid on the Table of the House on 9.4.2003 may be treated as replaced with the above documents.

* Written speeches were laid on the Table.

\$ From 11 A.M. to 11.07 A.M.

\$\$ At 4.00 P.M.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, May 2, 2003/Vaisakha 12, 1925 (Saka)

No. 309

11.00 A.M.

1. Starred Questions

Starred Question Nos. 583- 587 were orally answered. Replies to Starred Question Nos. 588 -602 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5735-5964 were laid on the Table

A statement by the Minister of State for Petroleum and Natural Gas correcting the reply given on 28 November, 2002 to Unstarred Question No. 1743 regarding Community Development Programmes by IOCL was also laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956.

(i) The Rajasthan State Mineral Development Corporation Limited and the Rajasthan States Mines and Minerals Limited (Amalgamation) Order, 2003 published in Notification No.S.O.207 (E) in Gazette of India dated the 20th February, 2003.

(ii) The Tamil Nadu Corporation for Industrial Infrastructure Development Limited (TACID) and State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT) Amalgamation Order, 2003 published in the Notification No. S.O. 217 (E) in Gazette of India dated the 25th February, 2003.

(2) A copy of the Director's Relatives (Office or Place of Profit) Rules, 2003 (Hindi and English versions) published in Notification No.G.S.R..89 (E) in Gazette of India dated the 5th February, 2003 under sub- section (3) of section 642 of the Companies Act, 1956.

(3) A copy of the Cost and Works Accountants (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. CWR(1)2002 in Gazette of India dated the 27th March, 2003, under sub-section (5) of section 39 of the Cost of Works Accountants Act, 1959.

(4) A copy of the Thirty-first Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 2001 to 31st December, 2001, under section 62 of the said Act.

(5) A copy each of the following Papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2003-2004.

(ii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2003-2004

(iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2003-2004.

(iv) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2003-2004.

(v) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2003-2004.

(6) copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2001-2002.

(2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7)(i) A copy of the International Law Association Report (Hindi and English versions) of the Seventieth Biennial Conference held in New Delhi in April, 2002.
- (ii) A copy of the International Law Association Accounts (Hindi and English versions) of the Seventieth Biennial Conference held in New Delhi in April, 2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Law Association of the Seventieth Biennial Conference held in New Delhi in April, 2002
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Delimitation of Council Constituencies (Bihar) Amendment Order, 2003 (Hindi and English versions) published in Notification No.S.O.433 (E) in Gazette of India dated the 10th April, 2003 under sub-section (3) of section 13 of the Representation of People Act, 1950.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, NOIDA, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, NOIDA, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Notification No. S.O. 426 (E) (Hindi and English versions) published in Gazette of India dated the 10th April, 2003 notifying the Sreem Sri Papers Limited, Yeditha Village, Mandapeta, East Godavri District, in the State of Andhra Pradesh as a mill producing newsprint under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai for the year 2001-2002, together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Punjab and Sind Bank Officers Employees' (Conduct) Amendment Regulations, 2003 published in Notification No. PSB/DAC/2003 in Gazette of India dated the 5th April, 2003.
- (ii) The United Bank of India (Officers') Service (Amendment) Regulations, 2002 published in Notification No. 2/2002 in Gazette of India dated the 9th November, 2002.
- (iii) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. PSB/2002 in Gazette of India dated the 6th November, 2002.
- (iv) The Dena Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. IR/Amend/04/2002 in Gazette of India dated the 30th November, 2002.
- (v) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2002 published in Notification No. PAD/SUP/177 in Gazette of India dated the 21st December, 2002.
- (vi) The Indian Bank Officers' Service (Amendment) Regulations, 2002 published in Notification No. F. SRC/223 in Gazette of India dated the 4th January, 2003.
- (vii) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. 666/20/P/359 in Gazette of India dated the 22nd February, 2003.
- (viii) The Corporation Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PAD:IR:PEN: Amend:570:2002-2003 in Gazette of India dated the 1st March, 2003.
- (ix) The Corporation Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PAD:IR:PEN:Amend:571:2002-2003 in Gazette of India dated the 1st March, 2003.
- (x) The Indian Bank Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. F.SRC 47 in Gazette of India dated the 1st March, 2003.

- (xi) The Indian Bank (Employees' Pension (Amendment) Regulations, 2002 published in Notification No. Pension:3/2002 in Gazette of India dated the 11th January, 2002.
- (xii) The Punjab National Bank Employees' Pension (Amendment) Regulations, 2002 published in Notification No. Pension:Misc/2002 in Gazette of India dated the 18th January, 2002.
- (16) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii to iv) of (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) The Central Excise (First Amendment) Rules, 2003 published in Notification No. G.S.R. 102 (E) in Gazette of India dated the 11th February, 2003, together with an explanatory memorandum.
- (ii) The Central Excise (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 215 (E) in Gazette of India dated the 13th March, 2003, together with an explanatory memorandum.
- (iii) The CENVAT Credit (Third Amendment) Rules, 2003 published in Notification No. G.S.R. 216 (E) in Gazette of India dated the 13th March, 2003, together with an explanatory memorandum.
- (iv) The Central Excise (Fifth Amendment) Rules, 2003 published in Notification No. G.S.R. 334 (E) in Gazette of India dated the 10th April, 2003, together with an explanatory memorandum.
- (v) The CENVAT Credit (Seventh Amendment) Rules, 2003 published in Notification No. G.S.R. 335 (E) in Gazette of India dated the 10th April, 2003, together with an explanatory memorandum.
- (vi) The CENVAT Credit (Eighth Amendment) Rules, 2003 published in Notification No. G.S.R. 337 (E) in Gazette of India dated the 16th April, 2003, together with an explanatory memorandum.
- (18) A copy of the Notification No. G.S.R. 336 (E) (Hindi and English versions) published in Gazette of India dated the 10th April, 2003 together with an explanatory memorandum seeking to prescribe the amount of credit on inputs in terms of provisions of rule 9A of the CENVAT Credit Rules, 2002 issued under section 9A of the Central Excise Rules, 2002.
- (19) A copy of the Notification No. S.O. 279 (E) (Hindi and English versions) published in Gazette of India dated the 12th March, 2003 together with an explanatory memorandum laying down that the Transfer Pricing Officer shall be subordinate to the Director of Income Tax (Transfer Pricing) who in turn will be subordinate to the Director General of Income Tax (International Taxation) issued under section 118 of the Income Tax Act, 1961.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2001-2002.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the CAPEXCIL, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXCIL, Kolkata, for the year 2001-2002.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2001-2002.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2001-2002.
 - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004.
- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004.

(31) A copy of the Notification No. S.O. 221 (E) published in Gazette of India dated the 25th February, 2003 regarding appointment of the Commissioner for Agriculture, Government of Karnataka as member of the Tobacco Board till the 25th July, 2004 and also to amend the Notification No. S.O. 5417 dated the 7th December, 1975, issued under section 4 of the Tobacco Board Act, 1975.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 of the Tobacco Board Act, 1975:-

- (i) S.O. 1388 (E) published in Gazette of India dated the 30th December, 2002 authorising the Tobacco Board to admit the regular and registered traders and dealers to purchase at its auction platforms in Karnataka the unauthorized tobacco produced by unregistered farmers in the State of Karnataka subject to certain conditions mentioned therein.
- (ii) S.O. 1389 (E) published in Gazette of India dated the 30th December, 2002 relaxing the operation of the provision of the section 10 of the Tobacco Board Act, 1975 in the State of Karnataka till 28th February, 2003, and also permitting the sale of unauthorized Flue Cured Virginia tobacco crop at the auction platforms authorised by the Tobacco Board.

4. REPORTS OF STANDING COMMITTEE ON COMMERCE

Shri Bhartruhari Mahtab laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 54th Report on Foreign Direct Investment;
- (2) 55th Report on Export of Gems and Jewellery;
- (3) 56th Report on Development of Wollen Sector;
- (4) 57th Report on Development of Jute;
- (5) 58th Report on Demands for Grants (2003-2004) of the Department of Commerce (Ministry of Commerce and Industry);
- (6) 59th Report on Demands for Grants (2003-2004) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry; and
- (7) 60th Report on Demands for Grants (2003-2004) of the Ministry of Textiles.

5. REPORTS OF STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

Dr. Charan Das Mahant laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) One Hundred-twelfth Report on Demands for Grants (2003-2004) of the Ministry of Environment & Forests.
- (2) One Hundred-thirteenth Report on Demands for Grants (2003-2004) of the Department of Scientific & Industrial Research.
- (3) One-Hundred-fourteenth Report on Demands for Grants (2003-2004) of the Department of Space.
- (4) One Hundred-fifteenth Report on Demands for Grants (2003-2004) of the Department of Ocean Development.
- (5) One Hundred-sixteenth Report on Demands for Grants (2003-2004) of the Department of Biotechnology.
- (6) One Hundred-seventeenth Report on Demands for Grants (2003-2004) of the Department of Science & Technology.

12.05 P.M.

6. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5th May, 2003.

12.08 P.M

7. MOTION REGARDING FIFTIETH REPORT OF THE BUSINESS ADVISORY COMMITTEE

Smt. Sushma Swaraj moved the following motion :-

“That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 30th April, 2003.”

The motion was adopted.

12.10 P.M.

8. Statement by Prime Minister

The Prime Minister made a statement on the ‘recent developments regarding Indo-Pak relations’.

Shri Shivraj V. Patil with the permission of the Chair sought clarifications thereon.

The Prime Minister responded.

12.19 P.M.

9. Government Bill – Introduced

The Constitution (Ninety-sixth Amendment) Bill, 2003 (Amendment of articles 81,82, 170 and 330).

12.41 P.M.

10. Submissions by Members

Regarding reported ‘Lathi Rally’ organised by the Bihar Government in Patna leading to law and order problem in the State.

The following members made submissions regarding reported ‘Lathi Rally’ organised by the Bihar Government in Patna leading to law and order problem in the State:-

- (1) Shri Prabhunath Singh
- (2) Shri Lal Muni Chaubey
- (3) Shri Kirti Jha Azad
- (4) Smt. Renu Kumari
- (5) Shri Vijay Kumar Malhotra
- (6) Smt. Bhavnaben Devrajbhai Chikhalia

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

11. Government Bill – Passed

Time Taken: 1 hr. 58 mts.

The Indian Council of World Affairs (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Digvijay Singh.

The following members took part in the debate:-

- (1) Shri Lakshman Singh
- (2) Shri Kharabela Swain
- (3) Shri Suresh Kurup
- (4) Shri Sudarsana E. M. Natchiappan

Shri Digvijay Singh replied to the debate.

Before the motion for consideration of the Bill was put to vote of the House, Sarvashri Pawan Kumar Bansal and Shivraj V. Patil submitted that the Bill be referred to Standing Committee. After hearing the members and Smt. Sushma Swaraj, Minister of Parliamentary Affairs, the Deputy Speaker gave the following ruling:-

“Rule 331 E(1)(b) provides that the functions of the Standing Committee shall be to examine such Bills as are referred to the Committee by the Hon’ble Speaker. Bills can be referred by Hon’ble Speaker to the Standing Committees after their introduction. This

Bill has not been referred to the Standing Committee after its introduction. The Business Advisory Committee has allocated two hours' time to the Bill for its consideration. Now that the House has already considered the Bill, it may not perhaps be proper to demand that it may be referred to the Standing Committee."

Thereafter, the motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Digvijay Singh.

The motion was adopted and the Bill was passed.

12. Private Members' Bills-Introduced

- (1) The Ban on Religious Conversion Bill, 2003 by Shri Chandrakant Khaire.
- (2) The Constitution (Amendment) Bill, 2003 (Substitution for article 263) by Shri Chandrakant Khaire.
- (3) The Disinvestment of Public Sector Enterprises (Scrutiny by Parliament) Bill, 2003 by Shri Shriprakash Jaiswal.
- (4) The Prevention of Video Piracy of Films Bill, 2003 by Shri Ramesh Chennithala.
- (5) The Repatriates Welfare Fund Bill, 2003 by Shri Ramesh Chennithala.
- (6) The Rajiv Gandhi Centre for Biotechnology Bill, 2003 by Shri Ramesh Chennithala.
- (7) The High Court of Tripura Bill, 2003 by Shri Khagan Das.

4.09 P.M.

13. Private Member's Bills- Withdrawn

The Constitution (Amendment) Bill, 2000 (Amendment of article 248, etc.) by Shri Suresh Kurup.

Further discussion on the motion for consideration of the Bill moved by Shri Suresh Kurup on the 10th April, 2003 continued:-

The following members took part in the debate.

- (1) Shri Anadicharan Sahu
- (2) Shri Ramesh Chennithala
- (3) Dr. V. Saroja
- (4) Shri I.D. Swami

Shri Suresh Kurup replied to the debate.

The Bill was withdrawn by leave of the House.

5.09 P.M.

14. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill, 2000 (Amendment of articles 81 and 170) by Shri G.M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G.M. Banatwalla.

[The discussion was held over and resumed vide, para 16 below]

5.30 P.M.

15. Half-an-Hour Discussion

Dr. Laxminarayan Pandeya raised a discussion on the points arising out of the answer given by the Minister of Rural Development on 11.3.2003 to Starred Question No. 281 regarding Pradhan Mantri Gram Sadak Yojna.

Shri Ananth Kumar replied to the discussion.

16. Private Member's Bill-Under consideration

The discussion was resumed on the item of business at para 14 above.

Shri G.M. Banatwalla resumed his speech and his speech was not concluded.

The discussion was not concluded.

6. 09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 2003)

G.C. MALHOTRA

Secretary-General

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, May 5, 2003/Vaisakha 15, 1925 (Saka)

No. 310

11.00 A.M.

***1. Starred Questions**

Starred Question Nos.603-607 were orally answered. Replies to Starred Question Nos. 608-622 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5965-6194 were laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2001-2002.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Seeds Policy- 2002 (Hindi and English versions).
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited (SFCI) and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year2003-2004.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertilizer (Control) Second Amendment Order, 2003 published in Notification No. S.O. 373 (E) in Gazette of India dated the 1st April, 2003.
 - (ii) The Fertilizer (Control) Third Amendment Order, 2003 published in Notification No. S.O. 413 (E) in Gazette of India dated the 7th April, 2003.
- (6) A copy of the Coconut Development Board (Chief Coconut Development Officer) Recruitment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 331 (E) in Gazette of India dated the 10th April, 2003 under section 21 of the Coconut Development Board Act, 1979.
- (7) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2003-2004.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Kolkata, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2000-2001.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2000-2001.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2001-2002 under section 10 of the Railways Act, 1989.

4. PARLIAMENTARY COMMITTEES – SUMMARY OF WORK

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees) - Summary of Work' (Hindi and English versions) pertaining to the period from 1st June, 2001 to 31st May, 2002.

5. Submissions by Members

11.06 A.M.

@ (i) Regarding atrocities on dalits in the State of Haryana and other parts of the country.

The following members made submissions regarding atrocities on dalits in the State of Haryana and other parts of the country:-

- (1) Sardar Buta Singh
- (2) Smt. Sonia Gandhi
- (3) Shri Ramdas Athawale
- (4) Shri Ram Vilas Paswan

12.40 P.M.

(ii) Regarding reported deaths due to poverty in Uttar Pradesh.

The following members made submissions regarding reported deaths due to poverty in Uttar Pradesh:-

- (1) Shri Ram Vilas Paswan
 - (2) Shri Shivraj V. Patil
- Shri Sharad Yadav responded.

12.53 P.M.

(iii) Regarding non-compliance of guidelines issued under the Pradhan Mantri Gram Sadak Yojna in the States.

The following members made submissions regarding non-compliance of guidelines issued under the Pradhan Mantri Gram Sadak Yojna in the States:-

- (1) Kunwar Akhilesh Singh
- (2) Shri Brahma Nand Mandal
- (3) Shri Ram Vilas Paswan
- (4) Smt. Sushma Swaraj

12.59

(iv) To the submission made by Shri Shivraj V. Patil regarding need to provide security to Members of Parliament in the States, Smt. Sushma Swaraj responded.

6. Government Bill- Introduced

The Constitution (Ninety-seventh Amendment) Bill, 2003 (Amendment of articles 75, 164, insertion of new article 361B and amendment of the Tenth Schedule)

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.04 P.M.)

7. Matters under Rule 377

- (1) Shri Ratilal Kalidas Varma raised a matter regarding need to set up sub-marine cable landing station for internet in Gujarat.
- (2) Smt. Jayaben Thakkar raised a matter regarding need to allocate additional quota of wheat and rice for distribution among BPL families in Gujarat.

- (3) Shri P.S. Gadhavi raised a matter regarding need to solve acute drinking water problem in Gujarat.
- (4) Shri Rajo Singh raised a matter regarding need to revive sick/closed industries in Bihar.
- (5) Shri P. Rajendran raised a matter regarding need to waive off the condition of 5% limit of employment to the dependents of deceased Central Government employees appointed on compassionate ground.
- (6) Shri Bal Krishna Chauhan raised a matter regarding need to run proposed Gorakhpur-Durg train Via Mau-Azamgarh-Shahganj and Jaunpur.
- (7) Shri Manjay Lal raised a matter regarding need to provide railway halts at Belari and Basadia villages in Bihar.
- (8) Shri Prasanna Acharya raised a matter regarding need to clear the proposal of Orissa Government regarding irrigation project on river Aung.

8. Government Bills-Passed

Time Taken: 1 hrs. 39 mts.

2.15 P.M.

(i) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002.

The motion for consideration of the Bill was moved by Dr. Murlī Manohar Joshi.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Rattan Lal Kataria
- (3) Prof. (Smt.) A.K. Premajam
- (4) Smt. Margaret Alva
- (5) Dr. (Mrs.) Beatrix D'souza
- (6) Shri Ramji Lal Suman
- (7) Dr. V. Saroja
- (8) Smt. Kanti Singh
- (9) Dr. Raghuvansh Prasad Singh

Dr. Murlī Manohar Joshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Dr. Murlī Manohar Joshi moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.3 to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment of insertion of new clause 5A was adopted.

New Clause 5A was also adopted.

Clauses 6 to 9 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Murlī Manohar Joshi.

The motion was adopted and the Bill as amended was passed.

3.54 P.M.

(ii) The Delhi High Court (Amendment) Bill, 2003.

Time Taken: 2 hrs. 08 mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri Margaret Alva
- (2) Shri Varkala Radhakrishnan
- (3) Shri C.N. Singh
- (4) Shri P.H. Pandian
- (5) Shri A.C. Jose
- (6) Dr. M.V.V.S. Murthi
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Sudarsana E.M. Natchiappan

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.04P.M.

9. Half-An-Hour Discussion

Before Shri Kirit Somaiya could raise a discussion on the points arising out of the answer given by the Deputy Prime Minister to Starred Question No. 2 on 18.2.2003 regarding Illegal Immigration, the House was adjourned for want of quorum.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May, 2003).

G.C. MALHOTRA,
Secretary-General.

* At 11.23 A.M.

@ Also from 11.00 A.M. to 11.05 A.M.

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LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, May 6, 2003/Vaisakha 16, 1925 (Saka)

No. 311

11.00 A.M.

1. Questions

Due to submissions made by members regarding the Constitution (Eighty-fifth Amendment) Bill, 1999 and interruptions in the House, Starred Question No. 623-642 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 6195-6354 would be printed in the official report for the day.

2. Submissions by Members Regarding the Constitution (Eighty-fifth Amendment) Bill, 1999 listed in the order paper for the day.

The following members made submissions regarding the Constitution (Eighty-fifth Amendment) Bill, 1999 listed in the order paper for the day:-

- (1) Shri Mulayam Singh Yadav
- (2) Dr. Raghuvansh Prasad Singh
- (3) Smt. Sushma Swaraj
- (4) Shri Chandrakant Khaire
- (5) Shri Prabhunath Singh
- (6) Shri Devendra Prasad Yadav
- (7) Shri Ramdas Athawale
- (8) Shri E. Ahamed
- (9) Shri Shivraj V. Patil

(Due to interruptions Lok Sabha adjourned at 11.53 A.M. and re-assembled at 2 P.M.)

3. Announcement by the Speaker

The Speaker made the following announcement :-

“Hon’ble Members, I held a meeting with Leaders of Parties today to explore the possibility of finding out some unanimity so that the Constitution (Eighty-fifth Amendment) Bill, 1999 may be considered by the House in an orderly manner. As no unanimity could be reached at this meeting, it was agreed that another meeting may be held to further explore the possibility of finding out unanimity in the matter. It was also agreed that the consideration of the Bill may be deferred for the time being”

12 Noon

4. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

- (1) a copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:-
 - (i) The Delhi Development Authority (Permission of Residential Land and Building for use as Banks) Regulations, 2003 published in Notification No. S.O. 273 (E) in Gazette of India dated the 11th March, 2003.
 - (ii) The Delhi Development Authority (Permission of Residential Land and Building for use as Nursing Homes) Regulations, 2003 published in Notification No. S.O. 274 (E) in Gazette of India dated the 11th March, 2003.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2001-2002.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 102 of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002:-
- (i) The Opening of Delhi Metro Railway for Public Carriage of Passengers Rules, 2002 published in Notification No. G.S.R. 816 (E) in Gazette of India dated the 11th December, 2002, together with an errata thereto published in Notification No. G.S.R. 193 (E) dated the 5th March, 2003.
- (ii) The Delhi Metro Railway General Rules, 2002 published in Notification No. G.S.R. 817 (E) in Gazette of India dated the 11th December, 2002, together with an errata thereto published in Notification No. G.S.R. 194 (E) dated the 5th March, 2003.
- (iii) The Delhi Metro Railway, (Notices of Accidents and Inquiries thereto) Rules, 2002 published in Notification No. G.S.R. 818 (E) in Gazette of India dated the 11th December, 2002, together with an errata thereto published in Notification No. G.S.R. 195 (E) dated the 5th March, 2003.
- (iv) The Delhi Metro Railway, (Prohibition of carriage of large-sized luggage, carriage of offensive and dangerous goods in the metro railway, travelling of persons suffering from infectious and contagious diseases in the metro railway and Value, Period of Validity and such other particulars indicated in the ticket issued by the metro railway) Rules, 2002 published in Notification No. G.S.R. 819 (E) in Gazette of India dated the 11th December, 2002, together with an errata (in Hindi version only) thereto published in Notification No. G.S.R. 196 (E) dated the 5th March, 2003.
- (5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 1305 (E) (Hindi and English versions) published in Gazette of India dated the 11th December, 2002 directing that the powers of Central Government under section 14 of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 shall be exercised or discharged also by the Commissioner in relation to sanction to opening of Delhi Metro Railway or a portion thereof, subject to certain conditions issued under section 21 of the said Ordinance, together with an errata thereto published in Notification No. S.O. 261 (E) dated the 5th March, 2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2003-2004.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2003-2004.
- (ii) Memorandum of Understanding between the National Aluminum Company Limited and the Ministry of Mines for the year 2003-2004.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
- (i) The Mineral Concession (Amendment) Rules, 2003 published in Notification No. G.S.R. 329 (E) in Gazette of India dated the 10th April, 2003.
- (ii) The Mineral Conservation and Development (Amendment) Rules, 2003 published in Notification No. G.S.R. 330 (E) in Gazette of India dated the 10th April, 2003.
- (iii) The Mineral Conservation and Development (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 338 (E) in Gazette of India dated the 17th April, 2003
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2001-2002, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2001-2002.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2001-2002.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 2001-2002.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 1999-2000, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Hill University, Shillong, for the year 2001-2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2001-2002.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2001-2002.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2001-2002.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2001-2002, together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2001-2002.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2001-2002.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33)(i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2001-2002.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2001-2002.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2001-2002.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2001-2002.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42)(i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1999-2000.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 2000-2001.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 2001-2002.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy of the All India Services (Commutation of Pension) Amendment Regulations, 2002 (Hindi and English versions) published in Notification No. G.S.R. 779(E) in Gazette of India dated the 22nd November, 2002, under sub-section (2) of section 3 of the All India Services Act, 1951.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th May, 2003, Rajya Sabha agreed without any amendment to the Electricity Bill, 2003, passed by Lok Sabha on the 9th April, 2003.

6. Report of the Business Advisory Committee

Smt. Sushma Swaraj presented the Fifty-first Report of the Business Advisory Committee.

2.05 P.M.

7. Government Bill – Withdrawn

The Airports Authority of India (Amendment) Bill, 2000.

2.06 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ram Tahal Chaudhary regarding need to increase the strength of Jharkhand Legislative Assembly members from 81 to 150.
- (2) Shri Manibhai Ramjibhai Chaudhri regarding need to lay a new rail line between Balsar (Gujarat) and Nasik (Maharashtra) via Dharampur.
- (3) Shri A.P. Jithender Reddy regarding need to set up heavy industries in Mahaboob Nagar district of Andhra Pradesh with a view to solve un-employment problem.
- (4) Shri Padam Sen Choudhry regarding need to provide air service to Sravasti in Bahraich Parliamentary Constituency, U.P. from Delhi and Lucknow.
- (5) Shri Man Singh Patel regarding need for early commissioning of full-fledged passport office at Surat, Gujarat.
- (6) Shri Bheru Lal Meena regarding need to provide funds for conversion of rail line between Ajmer and Udaipur via Bhilwada and Chittorgarh into broad-gauge in Rajasthan.
- (7) Shri Vilas Muttemwar regarding need to review the policy of Coal distribution among States to protect the interest of Coal producing states.
- (8) Dr. Charan Das Mahant regarding need to check pollution caused by NTPC and SECL units in Korba region, Chhatisgarh.
- (9) Prof.(Smt.) A.K. Premajam regarding need to clear the project of the Government of Kerala for construction of Tellicherry-Mahe by-pas on N.H.17.
- (10) Dr. Jagannath Manda regarding need to take concrete steps to control Tuberculosis in the country.
- (11) Shri Ramji Lal Suman regarding need to review the functioning of FCI and Public Distribution System in the country.

- (12) Shri Ram Sajivan regarding need for early release of funds for implementation of Drought Prone Area Programme in Chitrakut and Banda districts of U.P.
- (13) Dr. S. Jagatharakshkan regarding need to encourage production of green fuel as an alternative to conventional energy sources.
- (14) Shri Sadashivrao Dadoba Mandlik regarding need to amend Income Tax Act with a view to exclude cooperative sugar industries from its ambit.

9. Government Bills - Passed

Time Taken: 1 hrs. 36 mts.

2.07 P.M.

- (i) The Constitution (Ninety-fifth Amendment) Bill, 2003 (Insertion of new article 268A, amendment of article 270 and amendment of Seventh Schedule).

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Anadicharan Sahu
- (3) Shri Rupchand Pal
- (4) Dr. M.V.V.S. Murthi
- (5) Shri A.C. Jose
- (6) Dr. V. Saroja
- (7) Shri Kirit Somaiya

Shri Jaswant Singh replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes 283: Noes 09. The motion was adopted by a majority of the total membership of the House and by a majority not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of Clauses 2 to 4, the House divided: Ayes 327: Noes: 11.

Clauses 2 to 4 were adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1 as amended, the House divided: Ayes 336: Noes: 11.

Clause 1 was adopted, as amended by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Jaswant Singh.

On the motion the House divided: Ayes:338: Noes: 11.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill as amended was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

3.43 P.M.

- (ii) The Constitution (Ninety-sixth Amendment) Bill, 2003 (Amendment of articles 81, 82, 170 and 330).

Time Taken : 2 hrs.44 mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri K.H. Muniyappa
- (2) Shri Manabendra Shah
- (3) Shri Somnath Chatterjee
- (4) Shri K. Yerrannaidu
- (5) Shri C. Kuppusami

- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Ramesh Chennithala
- (8) Shri Maheshwar Singh
- (9) Shri Raashid Alvi
- (10) Adv. Suresh Ramrao Jadhav (Patil)
- (11) Dr. K.Malaisamy
- (12) Dr. Jagannath Manda
- (13) Shri K.A. Sangtam
- (14) Prof. Rasa Singh Rawat
- *(15) Shri P.R. Kyndiah
- (16) Shri C.N. Singh
- (17) Shri Prakash Yashwant Ambedkar
- (18) Shri Bikram Keshari Deo
- (19) Shri Anadicharan Sahu
- (20) Shri Varkala Radhakrishnan
- (21) Shri Vijay Goel
- (22) Shri Ramdas Athawale
- (23) Shri Subodh Mohite
- *(24) Shri Haribhau Shankar Mahale
- (25) Shri S.K. Bwiswmuthiary

Shri Arun Jaitley replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes 367: Noes: Nil. The motion was adopted by a majority of the total membership of the House and by a majority not less than two-thirds of the members present and voting.

Clause-by-clause consideration the Bill was then taken up.

On the motion for adoption of Clauses 2 to 5, the House divided: Ayes 370: Noes: Nil.

Clauses 2 to 5 were adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Arun Jaitley.

On the motion the House divided: Ayes:371: Noes: Nil.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill as amended was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 2003).

G.C. MALHOTRA,
Secretary-General.

*Written speeches were laid on the Table

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LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, May 7, 2003/Vaisakha 17, 1925 (Saka)

No. 312

11.00 A.M.

1. Starred Questions

Starred Question Nos. 643 and 645 were orally answered. Replies to Starred Question Nos. 644 and 646 – 662 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6355 - 6544 were laid on the Table.

11.54 A.M.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 1998-99.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 382 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 8B (Porbandar – Rajkot district border) including construction of bypass in Porbandar district in the State of Gujarat.
- (ii) S.O. 405 (E) published in Gazette of India dated the 4th April, 2003 making certain amendments in the Notification No.S.O.63 (E) dated the 20th January, 2001.
- (iii) S.O. 407 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for building of Katraj Bypass to connect Satara-Pune of Westerly Bypass to Pune city and also four laning of Pune-Satara Road of National Highway No. 4 in the State of Maharashtra.
- (iv) S.O. 408 (E) published in Gazette of India dated the 4th April, 2003 making certain amendments in the Notification No.S.O.673(E) dated the 16th July, 2001.
- (v) S.O. 409 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara Section) in the State of Maharashtra.
- (vi) S.O. 410 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara Section) in the State of Maharashtra.

- (vii) S.O. 411 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara Section) in the State of Maharashtra.
- (viii) S.O. 375 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (ix) S.O. 376 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu-Tindivanam Section) in the State of Tamil Nadu.
- (x) S.O. 377 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) from Samalapuram to Vengili Village in Vellore district in the State of Tamil Nadu.
- (xi) S.O. 378 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) from Govindambadi to Perumugai village of Vellore Taluk in the State of Tamil Nadu.
- (xii) S.O. 379 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) from Govindambadi to Perumugai village in the State of Tamil Nadu.
- (xiii) S.O. 380 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) from Somalapuram to Vengili village of Vaniyambadi Taluk in Vellore district in the State of Tamil Nadu.
- (xiv) S.O. 381 (E) published in Gazette of India dated the 2nd April, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xv) S.O. 321 (E) published in Gazette of India dated the 25th March, 2003 regarding rate of fee to be recovered from the users of four laned National Highway No.8A (Samakhlyali to Gandhidham section) in the State of Gujarat.
- (xvi) S.O. 328 (E) published in Gazette of India dated the 26th March, 2003 regarding rate of fee to be recovered from the users of Assan Bridge on National Highway No.3 (Agra-Gwalior section) in the State of Madhya Pradesh.
- (xvii) S.O. 1098 (E) published in Gazette of India dated the 18th October, 2002 making certain amendments in the Notification No. S.O.382 (E) dated the 3rd May, 2001.
- (xviii) S.O. 707 (E) published in Gazette of India dated the 5th July, 2002 making certain amendments in the Notification No. S.O.383 (E) dated the 3rd May, 2001.
- (xix) S.O. 708 (E) published in Gazette of India dated the 5th July, 2002 making certain amendments in the Notification No. S.O.384 (E) dated the 3rd May, 2001.
- (xx) S.O. 361 (E) published in Gazette of India dated the 31st March, 2003 regarding rate of fee to be recovered from the users of four laned National Highway No.8 (Gurgaon to Kotputli) in the States of Haryana and Rajasthan.
- (xxi) S.O. 362 (E) published in Gazette of India dated the 31st March, 2003 regarding rate of fee to be recovered from the users of National Highway No.2 in certain stretches in the States of Jharkhand and West Bengal.
- (xxii) S.O. 363 (E) published in Gazette of India dated the 31st March, 2003 regarding rate of fee to be recovered from the users of four laned National Highway No.1 (Delhi - Jalandhar section).
- (xxiii) S.O. 364 (E) published in Gazette of India dated the 31st March, 2003 regarding rate of fee to be recovered from mechanical vehicle users of National Highway No.24 (Ghaziabad-Hapur section) and Hapur Bypass in the State of Uttar Pradesh.
- (xxiv) S.O. 286 (E) published in Gazette of India dated the 13th March, 2003 authorising M/s Ideal Road Builders Limited, Mumbai to collect and retain fees for the use of the National Highway No. 4 in Khambatki Ghat between Pune and Satara in the State of Maharashtra.
- (xxv) S.O. 336 (E) published in Gazette of India dated the 28th March, 2003 making certain amendments in the Notification No. S.O.262 (E) dated the 28th February, 2002.
- (xxvi) S.O. 342 (E) published in Gazette of India dated the 31st March, 2003 regarding acquisition of land for four laning of National Highway No. 25 (Lucknow-Kanpur Road) in the State of Uttar Pradesh.
- (xxvii) S.O. 343 (E) published in Gazette of India dated the 31st March, 2003 regarding acquisition of land for four laning of National Highway No. 25 (Lucknow-Kanpur Road) in the State of Uttar Pradesh.
- (xxviii) S.O. 406 (E) published in Gazette of India dated the 4th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune to Satara Section) in the State of Maharashtra.
- (xxix) S.O. 429 (E) published in Gazette of India dated the 10th April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Harihar to Maharashtra Border) in Belgaum, Draward and Haveri districts in the State of Karnataka.
- (xxx) S.O. 435 (E) published in Gazette of India dated the 16th April, 2003 regarding acquisition of land for four laning of National Highway No. 2 (Shaktigarh Bypass) (Palsit-Dhankuni section) in the State of West Bengal.
- (xxxi) S.O. 418 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highways No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.

- (xxxii) S.O. 419 (E) published in Gazette of India dated the 9th April, 2003 making certain amendments in the Notification No.S.O. 86 (E) dated the 24th January, 2003.
- (xxxiii) S.O. 420 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for four laning of National Highways No. 4 (Chennai-Ranipet section) in Kanchipuram district in the State of Tamil Nadu.
- (xxxiv) S.O. 421 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for four laning of National Highways No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (xxxv) S.O. 422 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for four laning of National Highways No. 4 (Chennai-Ranipet section) in Kanchipuram district in the State of Tamil Nadu.
- (xxxvi) S.O. 423 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for four laning of National Highways No. 46 (Krishnagiri-Ranipet section) in Vaniyambadi Taluk in Vellore district in the State of Tamil Nadu.
- (xxxvii) S.O. 424 (E) published in Gazette of India dated the 9th April, 2003 regarding acquisition of land for four laning of National Highways No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xvii to xix) of (5) above.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (No.5 of 2003) (Commercial) – Public Sector Undertakings (Telecommunication Sector) for the year ended March, 2002 under article 151 (1) of the Constitution of India.
- (8) A copy of the Telecom Regulatory Authority of India (Contributory Provident Fund Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 333 (E) in Gazette of India dated the 10th April, 2003 under section 37 of the Telecom Regulatory Authority of India Ac, 1997.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2003-2004.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1998-99.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2001-2002.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):-
- (1) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2003-2004.
 - (2) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2003-2004.
 - (3) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2003-2004.
 - (4) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2003-2004.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2001-2002.

- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Merchant Shipping (Cancellation or Suspension of Certificate of Competency) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 114 in Gazette of India dated the 8th March, 2003 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(18)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (erstwhile Bombay Dock Labour Board), Mumbai, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (erstwhile Bombay Dock Labour Board), Mumbai, for the year 2001-2002.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2001-2002.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2000-2001.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

4. REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri E. Ponnuswamy presented the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. REPORT OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Shri Rajo Singh presented the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

6. REPORT OF JOINT COMMITTEE ON OFFICES OF PROFIT

Shri Virendra Kumar presented the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Thirteenth Lok Sabha).

11. 59 A.M.

7. MOTION REGARDING FIFTY-FIFTH REPORT OF THE BUSINESS ADVISORY COMMITTEE.

Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 6th May, 2003.”

The motion was adopted.

12 Noon

8. CALLING ATTENTION

Shri S. Jaipal Reddy called the attention of the Minister of Finance and Company Affairs to the situation arising out of illegal schemes of Japan Life of India and steps taken by the Government in regard thereto.

The Minister of Finance and Company Affairs made a statement in regard thereto.

12.32 P.M.

9. Submissions by Members regarding increase in telephone tariffs

The following members made submissions regarding increase in telephone tariffs :-

- (1) Shri T. Govindan
- (2) Shri V. M. Sudheeran
- (3) Shri Madan Lal Khurana
- (4) Shri P.C. Thomas
- (5) Shri S.S. Palanimanickam
- (6) Shri Chandrakant Khaire
- (7) Shri Pravin Rashtrapal
- (8) Shri C.N. Singh
- (9) Shri Raashid Alvi
- (10) Dr. V. Saroja
- (11) Kunwar Akhilesh Singh

Shri Arun Shourie responded.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.15 P.M)

2.06 P.M.

10. Matters under Rule 377

- (1) Shri Laxman Giluwa raised matter regarding need to construct a National Highway between Ranchi and Badbil via Chakradharpur and Chaibasa for the development of the backward areas.
- (2) Shri Ravindra Kumar Pandey raised matter regarding need to enhance production of electricity by Chandrapur and Bokaro Thermal Power Stations in Jharkhand.
- (3) Shri Manabendra Shah raised matter regarding need to protect the interest of the employees of Veerbhadra unit of I.D.P.L.
- (4) Shri Punnu Lal Mohale raised matter regarding need to connect Khudia reservoir with Narmada river in Chhattisgarh with a view to augment irrigation facilities.
- (5) Shri K.P. Singh Deo raised matter regarding need to retain Fishery Research Centre at Burla, Orissa.
- (6) Shri K.A. Sangtam raised matter regarding need to set up Engineering and Medical Colleges in Nagaland.
- (7) Shri Varkala Radhakrishnan raised matter regarding need to set up a Bench of Kerala High Court at Trivandrum.
- (8) Shri Dharam Raj Singh Patel raised matter regarding need to accord Central University status to Allahabad University.
- (9) Shri Ashok Kumar Singh Chandel raised matter regarding need to check pollution caused by distillery factory at Naugaon, Chhatarpur, Madhya Pradesh.
- (10) Shri C. Sreenivasan raised matter regarding need to release funds to Tamil Nadu and other States for undertakings urban sector reforms.
- (11) Shri Dinesh Chandra Yadav raised matter regarding need for proper maintenance of N.H. 107 between Maheshkhunt and Saharsa and N.H. 106 between Birpur and Madhepura in Bihar.
- (12) Shri E. Ponnuswamy raised matter regarding need to direct Neyveli Lignite Corporation Ltd. to undertake welfare programmes in the area.

2.33 P.M.

11. Government Bill – Passed

The Fiscal Responsibility and Budget Management Bill, 2000.

Time Taken : 3 hrs. 27 mts.

The motion for consideration of the Bill was moved by Shri Jaswant Singh. The following members took part in the debate :-

- (1) Shri Shivraj V. Patil
- (2) Shri Kharabela Swain
- (3) Shri Rupchand Pal
- (4) Dr. M.V.V.S. Murthi
- (5) Shri Dharam Raj Singh Patel
- (6) Shri Rattan Lal Kataria
- (7) Shri Madhusudan Mistry
- (8) Shri T.M. Selvaganapathi
- (9) Adv. Suresh Ramrao Jadhav (Patil)
- (10) Shri Sudarsana E.M. Natchiappan
- (11) Shri Trilochan Kanungo
- (12) Smt. Margaret Alva

Shri Jaswant Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted, as amended.

Clauses 9 and 10 were adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 25 to the Fiscal Responsibility and Budget Management Bill, 2000 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment of insertion of new clause 10A was adopted.

New Clause 10A was also adopted.

Clauses 11 and 12 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended, was passed.

4.06 P.M.

12. Government Bill – Introduced

The Airports Authority of India (Amendment) Bill, 2003.

6.03 P.M.

13. Half-an-Hour Discussion

Shri Ramji Lal Suman raised a discussion on points arising out of the answer given by the Minister for Agriculture on 28.04.2003 to Starred Question No. 525 regarding National Livestock Policy.

Shri Hukumdeo Narayan Yadav replied to the discussion.

6.50 P.M.

14. Government Bill – Under consideration

Time allotted : 2 hrs.

Time Taken : 02 mts.

Balance : 1 hr. 58 mts.

The Essential Commodities (Amendment) Bill, 2003, as passed by Rajya Sabha.

The motion for consideration of Bill was moved by Shri Sharad Yadav.

The discussion was not concluded.

6. 52 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 2003).

G.C. MALHOTRA,
Secretary-General

for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 2001-2002.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. S.O. 438 (E) (Hindi and English versions) published in Gazette of India dated the 16th April, 2003 containing Report of Justice G.N. Ray Commission of Inquiry set up to inquire into the Train Accident at Gaisal on 2nd August, 1999 together with Action Taken Report thereon, under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notification (Hindi and English versions) issued under sub-section (4) of section 3 of the Railways Act, 1989:-

(i) Notification No. 97/E &R/700/1/Notification (1) published in Gazette of India dated the 14th June, 2002 regarding constitution of a new Zonal Railway namely the North Western Railway out of the existing Northern and Western Railways with its headquarters at Jaipur, with effect from the 1st October, 2002.

(ii) Notification No. 97/E &R/700/1/Notification (2) published in Gazette of India dated the 14th June, 2002 regarding constitution of a new Zonal Railway namely East Central Railway out of the existing Eastern and North Eastern Railways with its headquarters at Hajipur, with effect from the 1st October, 2002.

(iii) Notification No. 97/E &R/700/1/Notification (3) published in Gazette of India dated the 5th July, 2002 regarding constitution of five new Zonal Railways mentioned in the Notification, with effect from the 1st April, 2002.

(11) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(12) A copy of the Notification No. 2002/ER/3400/16 published in Gazette of India dated the 16th October, 2002 declaring the Research Designs and Standards Organisation (RDSO), Lucknow, an "Attached Office" of the Ministry of Railways, to be a Zonal Railway with its headquarters at Lucknow, with effect from the 1st January, 2003 issued under sub-section (3) of section 3 of the Railways Act, 1989.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2003-2004.

(15) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Statement (Hindi and English versions) correcting the reply given on the 6th March, 2003 to Unstarred Question No. 2441 by Sarvashri Suresh Ramrao Jadhav, P.R. Khunte and J.S. Brar, MPs regarding "Earning of Revenue through Advertisements on DD/AIR".

(18) A copy each of the following papers (Hindi and English versions)-

(1) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.

(2) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.

(19) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2003-2004.

(ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2003-2004.

(20) A copy of the Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulation, 2002 (Hindi and English versions) published in Notification No. L-8/1(1)/99-CERC in Gazette of India dated the 10th December, 2002 under section 56 of the Electricity Regulatory Commissions Act 1998.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2001-2002.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2001-2002.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

NINTH LOK SABHA

(i) Statement No. LII Second Session, 1990

TEHTH LOK SABHA

(ii) Statement No. XLVI Third Session, 1992

ELEVENTH LOK SABHA

(iii) Statement No. XXX Third Session, 1996.

TWELFTH LOK SABHA

(iv) Statement No. XXX Second Session, 1998

(v) Statement No. XXIII Fourth Session, 1999

THIRTEENTH LOK SABHA

(vi) Statement No. XXII Third Session, 2000

(vii) Statement No. XVIII Fourth Session, 2000

(viii) Statement No. XVI Fifth Session, 2000

(ix) Statement No. XV Sixth Session, 2001

(x) Statement No. XIII Seventh Session, 2001

(xi) Statement No. X Eighth Session, 2001

(xii) Statement No. VIII Ninth Session, 2002

(xiii) Statement No. V Tenth Session, 2002

(xiv) Statement No. III Eleventh Session, 2002

(xv) Statement No. II Twelfth Session, 2003

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation,

New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2001-2002.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 2003, passed by Lok Sabha on the 25th April, 2003.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2003, passed by Lok Sabha on the 30th April, 2003.

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | | |
|-----|--------------------------|---|
| (1) | Shri Ambareesh | 17 February, 2003 to 13 March, 2003,
7 April, 2003 to 10 April, 2003 and
21 April, 2003 to 9 May, 2003. |
| (2) | Shri Khagan Das | 17 February, 2003 to 7 March, 2003. |
| (3) | Shri Vaiko | 17 February, 2003 to 13 March, 2003,
7 April, 2003 to 10 April, 2003 and
21 April, 2003 to 9 May, 2003. |
| (4) | Smt. Ganti Vijaya Kumari | 17 February, 2003 to 13 March, 2003. |
| (5) | Shri N.R.K. Reddy | 17 February, 2003 to 13 March, 2003,
7 April, 2003 to 10 April, 2003 and
21 April, 2003 to 9 May, 2003. |

7. REPORTS OF PUBLIC ACCOUNTS COMMITTEE

Dr. Madan Prasad Jaiswal presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2003-2004) :-

- (1) Forty-Ninth Report on Action Taken on the recommendations contained in 6th Report of PAC (12th Lok Sabha) relating to "Infructuous expenditure of Rs. 29 crore - Communication Network"
- (2) Fiftieth Report on Action Taken on the recommendations contained in 26th Report of PAC (13th Lok Sabha) relating to "Development of Tourism Infrastructure"

8. REPORTS OF STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

SHRI MULAYAM SINGH YADAV presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

- (1) Forty-second Report on 'Merger and Acquisition of Oil and Gas Companies;
- (2) Forty-third Report on 'The Petroleum Regulatory Board Bill, 2002; and

9. REPORTS OF STANDING COMMITTEE ON COMMERCE

Shri Pradeep Rawat laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 61st Report on Functioning of MMTTC;
- (2) 62nd Report on Functioning of STC ; and
- (3) 63rd Report on Textile Exports.

10. REPORTS OF STANDING COMMITTEE ON INDUSTRY

Dr. Bolla Bulli Ramaiah laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Industry:-

- (1) 111th Report on Operational Efficiency and Survival of Alloy Steel Plant (ASP), Durgapur (Ministry of Steel);
- (2) 112th Report on Action Taken by the Government on Recommendations contained in Committee's 89th Report on Modernisation, Restructuring and Expansion Programmes of Durgapur Steel Plant (Ministry of Steel);
- (3) 113th Report on Action Taken by the Government on Recommendations contained in Committee's 88th Report on Performance Review of Rashtriya Ispat Nigam Ltd. (Ministry of Steel);
- (4) 114th Report on Action Taken by the Government on the Recommendations contained in the 83rd Report on MOU system in Allied Sector PSEs pertaining to the Department of Heavy Industries and Public Enterprises (Ministry of Heavy Industry and Public Enterprises);
- (5) 115th Report on Action Taken by the Government on Recommendations contained in the Committee's 81st Report on 'Sickness in SSI Sector of Cement Industry in Uttar Pradesh' (Ministry of Small Scale Industries);
- (6) 116th Report on Action Taken by the Government on the Recommendations contained in the Committee's 82nd Report on MOU System in Strategic Sector PSEs pertaining to the Department of Heavy Industries and Public Enterprises;
- (7) 117th Report on Demands for Grants (2003-2004) pertaining to the Ministry of Small Scale Industries;
- (8) 118th Report on Action Taken by the Government on the Recommendations contained in the 90th Report on 'Sickness in SSI Sector in the city of Kanpur, Uttar Pradesh' (Ministry of Small Scale Industries) ;
- (9) 119th Report on Demands for Grants (2003-2004) pertaining to Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises) ;
- (10) 120th Report on Demands for Grants (2003-2004) pertaining to the Department of Heavy Industries (Ministry of Heavy Industries and Public Enterprises);
- (11) 121st Report on Action Taken by the Government on Recommendations contained in Committee's 100th Report on Performance Review of National Mineral Development Corporation (Ministry of Steel);
- (12) 122nd Report on Demands for Grants (2003-2004) pertaining to the Ministry of Steel;
- (13) 123rd Report on Demands for Grants (2003-2004) pertaining to the Ministry of Mines;
- (14) 124th Report on Demands for Grants (2003-2004) pertaining to the Ministry of Agro and Rural Industries;
- (15) 125th Report on Implementation Status of Modernisation Expansion and Financial-cum-Business Restructuring Programmes of SAIL at a Glance (Ministry of Steel); and
- (16) 126th Report on Revival of Nagaland Pulp and Paper Company (Ministry of Heavy Industries and Public Enterprises).

11. PRESENTATION OF PETITION

Shri K.P. Singh Deo presented a petition signed by Shri Nabin Chandra Narayan Das and other residents of Dhenkanal, Orissa, against transfer of Indian Institute of Mass Communication, Dhenkanal to Utkal University, Bhubaneswar.

12.06 P.M.

12. CALLING ATTENTION

Shri Jagmeet Singh Brar called the attention of the Minister of Defence to the situation arising out of frequent crashes of MIG fighter aircraft in the country and steps taken by the Government in regard thereto.

The Minister of Defence made a statement in regard thereto.

13. Government Bills – Introduced

12.41 P.M.

- (1) The Assam Rifles Bill, 2003 .

12.42 P.M.

- (2) The Contempt of Courts (Amendment) Bill, 2003.

14. Submissions by Members

12.47 P.M.

- (i) **Regarding need for inquiry into the reported missing of Government documents and files in connivance with Government officials and officials of an industrial House**

The following members made submissions regarding reported missing of Government documents and files in connivance with Government officials and officials of an industrial House:-

- (1) Shri Raghunath Jha
- (2) Shri Prabhunath Singh
- (3) Shri Devendra Prasad Yadav
- (4) Smt. Bhavnaben Devrajbhai Chikhalia

12.53 P.M.

- (ii) **Regarding implementation of the interim award of Cauvery River Water Tribunal.**

The following members made submissions regarding implementation of the interim award of Cauvery River Water Tribunal:-

- (1) Shri Mani Shankar Aiyar
- (2) Dr. V. Saroja
- (3) Shri S.S. Palanimanickam
- (4) Shri T.M. Selvaganapathi
- (5) Smt. Bhavnaben Devrajbhai Chikhalia

1 P.M.

15. Government Bill-Passed

Time taken: 1 hrs. 12 mts.

The Essential Commodities (Amendment) Bill, 2003, as passed by Rajya Sabha.

Shri Sharad Pawar concluded his speech on the motion for the consideration of Bill moved by him on the 7th May, 2003.

The following members took part in the debate:-

- (1) Shri Laxman Singh
- (2) Shri H.D. Devegowda
- (3) Dr. M.V.V.S. Murthi
- (4) Kunwar Akhilesh Singh
- (5) Shri Bajju Ban Rian
- * (6) Shri Adhi Sankar
- * (7) Shri Man Sinh Patel
- * (8) Shri Danve Raosaheb Patil
- (9) Dr. Madan Prasad Jaiswal
- (10) Shri C.N. Singh
- (11) Dr. Raghuvansh Prasad Singh
- * (12) Shri A.P. Abdullakutty

Shri Sharad Yadav replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the enacting formula and the long title were also adopted.

The motion that the Bill be passed was moved by Shri Sharad Yadav.

The motion was adopted and the Bill was passed.

2.10 P.M.

16. Government Bill-Under Consideration

Time taken: 06 mts.

The Airports Authority of India (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Syed Shahnawaz Hussain.

The discussion was not concluded.

17. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on various matters sought to be raised by them under rule 377as indicated against each:-

- (1) Shri Nihal Chand Chouhan regarding need to provide compensation to the people whose land have been acquired by Air Force in Hunamangarh district, Rajasthan.
- (2) Shri Mansukhbhai D. Vasava regarding need for construction of a dam on Golden bridge between Bharuch and Ankaleshwar in Gujarat.
- (3) Shri Ananta Nayak regarding need to direct the Tea Board to undertake extensive tea plantation in Banspal Block of Keonjhar district, Orissa.
- (4) Prof. Dukha Bhagat regarding need for effective implementation of Malaria Eradication Programme in Lohardagga Parliamentary Constituency, Jharkhand.
- (5) Shri Parashuram Majhi regarding need to complete survey of the proposed broad gauge rail line from Jeypore to Nawrangpur and Jeypore to Malkangiri, Orissa during 2003 – 2004.
- (6) Shri Iqbal Ahmed Saradgi regarding need to release additional funds to the Government of Karnataka for implementation of Swarna Jayanti Shahri Rozgar Yojna.
- (7) Shri Madhusudan Mistry regarding need to appoint adequate Technical and Programme staff at Akashwani, Himmatnagar, Gujarat.
- (8) Shri Sunder Lal Tiwari regarding need for early laying of rail line between Reewa and Mirzapur, U.P.
- (9) Shri P. Mohan regarding need to set up a medical research centre on the pattern of AIIMS in Tamil Nadu.
- (10) Shri K. Yerrannaaidu regarding need to take steps to clear the backlog of pending patent cases.
- (11) Shri Ravi Prakash Verma regarding need to open a Central School in Khiri district, U.P.
- (12) Shri Shivaji Mane regarding need to provide a railway crossing at Jalabgaon in Himayatnagar Tehsil in Hingoli Parliamentary Constituency, Maharashtra.
- (13) Shri P. Kumarasamy regarding need to permit candidates to take the Preliminary Test for Civil Services Examination in any of the languages listed in the Eighth Schedule to the Constitution.
- (14) Shri Bhan Singh Bhaura regarding need to implement the recommendations of the Sardara Singh Johal Committee on diversification of the Agricultural Sector.
- (15) Shri Ramchandra Paswan regarding need to accord 'Group D' status to the coolies of railways.

18. Discussions Under Rule 193

2.16 P.M.

Time permissible: 2 hrs.
Time taken: 1 hr. 45 mts.

(i) The Deputy Speaker informed the House that Shri Basudeb Acharia who was to initiate the discussion under rule 193 regarding Disinvestment of Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited had requested to the Speaker that Shri Somnath Chatterjee might be permitted to initiate discussion on his behalf and that the Speaker had acceded to his request.

Accordingly, Shri Somnath Chatterjee raised the discussion.

- (1) Shri Kharabela Swain
- (2) Shri C. Sreenivasan
- (3) Dr. Bolla Bulli Ramaiah
- (4) Shri Ramji Lal Suman
- (5) Shri Prakash Paranjpe

The discussion was not concluded.

4.04 P.M.

Time taken: 2 hrs. 38 mts.

(ii) The Speaker informed the House that Shri Mani Shankar Aiyar who was to initiate the discussion under rule 193 regarding Indo-Pak relations had requested that Smt. Sonia Gandhi might be permitted to initiate discussion on his behalf and that he had acceded to his request.

Accordingly, Smt. Sonia Gandhi raised the discussion.

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Rupchand Pal
- (3) Shri Chandrakant Khaire
- (4) Shri Mulayam Singh Yadav
- (5) Shri K. Yerranaidu
- (6) Shri Anadicharan Sahu
- (7) Shri Raashid Alvi
- (8) Shri Mani Shankar Aiyar
- (9) Shri S. Palanimanickam
- (10) Shri P.H. Pandian
- (11) Shri Prabhunath Singh
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Ramjiwan Singh
- (14) Shri Prabodh Panda
- (15) Shri Ram Vilas Paswan
- (16) Shri Ali Mohammad Naik

The Prime Minister replied to the discussion.

The discussion was concluded.

****19. Statement by the Prime Minister**

The Prime Minister made a statement regarding successful test flight of Geo-Synchronous Satellite Launch Vehicle (GSLV) from the Satish Dhawan Space Centre in Sriharikota.

6. 42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th May, 2003).

G.C. MALHOTRA,
Secretary-General.

* Written speeches were laid on the Table

** At 5.48 P.M.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, May 9, 2003/Vaisakha 19, 1925 (Saka)

No. 314

11.00 A.M.

1. Starred Questions

Starred Question Nos. 684 - 687 were orally answered. Replies to Starred Question Nos. 683 and 688 - 702 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6771 - 6939 were laid on the Table.

A statement by the Minister of State for Consumer Affairs, Food and Public Distribution correcting the reply given on April 25, 2003 to Unstarred Question No. 5106 regarding Paddy Procurement was also laid on the Table.

12 Noon

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

- (i) The Companies (Acceptance of Deposits) Amendment Rules, 2003 published in Notification No. G.S.R. 300 (E) in Gazette of India dated the 3rd April, 2003.
- (ii) The Companies (Acceptance of Deposits) (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 323 (E) in Gazette of India dated the 9th April, 2003.
- (iii) The Private Limited Company and Unlisted Public Limited Company (Buy-back of Securities) Amendment Rules, 2003 published in Notification No. G.S.R. 348 (E) in Gazette of India dated the 23rd April, 2003.

(2) A copy of the Competition Commission of India (Selection of Chairperson and other Members of the Commission) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 303 (E) in Gazette of India dated the 4th April, 2003, under sub-section (3) of Section 63 of the Competition Act, 2002.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Urban Development and Poverty Alleviation for the year 2002-2003.

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2001-2002.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 2001-2002.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2000-2001.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2000-2001.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. S.O. 444 (E) (Hindi and English versions) published in Gazette of India dated the 17th April, 2003 regarding exemption to all tea produced in India and exported by the units in the special economic zones from the levy and collection of cess issued under section 25 of the Tea Act, 1953.
- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 4 of 2003) (Civil) – Autonomous Bodies for the year ended the March, 2002 under article 151 (1) of the Constitution.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962: -
- (i) G.S.R. 272 (E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 82/2002-Cus., dated the 13th August, 2002.
- (ii) G.S.R. 273 (E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.
- (iii) G.S.R. 274 (E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum regarding exemption to goods imported by EOUs and STP/EHTP units by consolidating and superceding the existing notifications governing duty free imports of goods by EOUs and STP/EHTP units, and EOUs engaged in Agriculture, aqua-culture, granite quarrying sector.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R 265 (E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to provide exemption to goods procured from indigenous sources by EOU and EHTP/STP units by consolidating and superceding all existing notifications governing duty free procurement of goods by EOUs, EHTP units, STP units and EOUs engaged in agriculture, aqua-culture, granite quarrying sector.
- (ii) G.S.R 266(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to allow EOUs and EHTP/STP units to sell goods in domestic tariff area on payment of concessional rate of duty by consolidating and superceding all existing notifications governing sale of goods in domestic tariff area by EOUs and STP/EHTP units and also to exempt goods sold by EOUs and STP/EHTP units in domestic tariff area from payment of Special Additional Duty.
- (iii) G.S.R 267(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to provide exemption to goods manufactured by EOUs and STP/EHTP units from payment of central excise duty and various additional duties leviable thereon.
- (iv) G.S.R 268(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to rescind six Notifications mentioned therein.
- (v) G.S.R 269(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to exempt goods manufactured by units located in special economic zone and brought to any other place in India, from payment of Special Additional Duty.
- (vi) G.S.R 270(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to exempt castor oil cake manufactured from indigenous castor oil seeds on indigenous plant and machinery, from payment of central excise duty when brought to any other place in India by a unit in special economic zone, which were in existence and functioning in a free trade zone before conversion of Free Trade Zone into Special Economic Zone with effect from 1st November, 2000.
- (vii) G.S.R 271(E) published in Gazette of India dated the 31st March, 2003 together with an explanatory memorandum seeking to amend Notification No. 35/2002-CE dated the 13th August, 2002.
- (viii) G.S.R 319(E) published in Gazette of India dated the 4th April, 2003 together with an explanatory memorandum seeking to allow a unit in special economic zone to supply its manufactured goods to the holder of Advance License without payment of duty; or to the DFRC holders on payment of duty equal to countervailing duty; when supplied against advance release order issued to such advance license holder/DFRC holder.
- (16) A copy of the Notification No.G.S.R. 320 (E) (Hindi and English versions) published in Gazette of India dated the 8th April, 2003 notifying the change in the location of Debts Recovery Tribunal, Pune, w.e.f. 3rd April, 2003 issued under section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-
- (i) The Bilaspur Raipur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 4/Karmik/183/2001-2002 in Gazette of India dated the 11th July, 2001.

- (ii) The Damoh-Panna-Sagar Regional Rural Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Pers/1146/2001 in Gazette of India dated the 6th August, 2001.
 - (iii) The Bikaner Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Pers./1807 in Gazette of India dated the 24th September, 2001.
 - (iv) The Basti Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/Pers/C-187 in Gazette of India dated the 26th December, 2001.
 - (v) The Arunachal Pradesh Rural Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 38/1444 in Gazette of India dated the 4th February, 2002.
 - (vi) The Krishna Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. KGB/HO/PER/513 in Gazette of India dated the 4th February, 2002.
 - (vii) The Viveshvaraya Grameena Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. VGB/DR/R-90/2002 in Gazette of India dated the 6th May, 2002.
 - (viii) The Singhbhum Kshetria Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Pers.Sectt./PKG-2002-2003/290 in Gazette of India dated the 1st July, 2002.
 - (ix) The Palamau Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/1(d)/689 in Gazette of India dated the 3rd August, 2002.
 - (x) The Bolangir Anchalik Gramya Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/1278 in Gazette of India dated the 2nd December, 2002.
 - (xi) The Chaitanya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. LR No. 099/3/10/89 in Gazette of India dated the 30th January, 2003.
 - (xii) The Howrah Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HGB/PAD/SSR/4724/2003 in Gazette of India dated the 3rd March, 2003
 - (xiii) The Bhagirath Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Praka/US/Service Regulation/0322 in Gazette of India dated the 10th April, 2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2001-2002.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2001-2002.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2000-2001
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Development Corporation Limited, Chennai, for the year 2001-2002
 - (ii) Annual Report of the Tamil Nadu Agro Industries Development Corporation Limited, Chennai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1993-94.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development

- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Revised Long-Term Action Plan (Hindi and English versions) for the KBK Districts of Orissa alongwith Review and Action Taken Report thereon for the year 2001-2002.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2001-2002.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2001-2002.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Apprenticeship (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. 102 in Gazette of India dated the 1st March, 2003, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (28) A copy of the Notification No. G.S.R. 101 (Hindi and English versions) published in Gazette of India dated the 1st March, 2003 specifying the State Councils for Technical Education in respect of the Trade Test or examination with the Trades or Subjects as mentioned in the Notification, issued under section 2 of the Apprentices Act, 1961.
- (29) A copy of the Notification No. S.O. 392 (E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 2003 making certain amendments in Notification No. S.O. 1017 (E) dated the 18th September, 2002, issued under sub-section (2) of section 24 of the Apprentices Act, 1961.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Instructional Media Institute, Chennai, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Instructional Media Institute, Chennai, for the year 2000-2001, alongwith Audited Accounts.
- (31) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Instructional Media Institute, Chennai, for the years 1999-2000 and 2000-2001.
- (32) A copy of the National Council for Teacher Education (Establishment, Location and Territorial jurisdiction of the Regional Committees) Regulations, 2002 (Hindi and English versions) published in Notification No. F.No. 1-2/2000-NCTE in Gazette of India dated the 3rd March, 2003, under section 33 of the National Council for Teacher Education Act, 1993.
- (33)(i) A copy of the Annual Report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 2001-2002.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2000-2001, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary

Education Programme Authority, Bhubaneswar, for the year 2000-2001.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Chennai, for the year 2000-2001, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Chennai, for the year 2000-2001.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That its sitting held on the 7th May, 2003, Rajya Sabha agreed without any amendment to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2003, passed by Lok Sabha on the 5th May, 2003.
- (ii) That its sitting held on the 7th May, 2003, Rajya Sabha passed the Foreigners (Amendment) Bill, 2003.
- (iii) That its sitting held on the 7th May, 2003, Rajya Sabha agreed without any amendment to the Delhi High Court (Amendment) Bill, 2003, passed by Lok Sabha on the 5th May, 2003.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Foreigners (Amendment) Bill, 2003.

6. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the Current Session and assented to by the President since a report was last made to the House on 10 April, 2003 :-

- (1) The Banking Service Commission (Repeal) Bill, 2003.
- (2) The Appropriation (Railways) No. 3 Bill, 2003.

7. MINUTES OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri E. Ponnuswamy laid on the Table the Minutes (Hindi and English versions) of the Thirtieth to Thirty-third sittings of the Committee on Private Members' Bills and Resolutions held during the Current Session.

8. REPORT OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Shri Thawar Chand Gehlot presented the Twenty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Social Justice & Empowerment and the Ministry of Tribal Affairs – Working of National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC).

9. STATEMENTS OF STANDING COMMITTEE ON AGRICULTURE

Shri S.S. Palanimanickam laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Agriculture:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in the 25th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 18th Report (13th Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Statement showing Action Taken by the Government on the recommendations contained in the 35th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 30th Report (13th Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (3) Statement showing Action Taken by the Government on the recommendations contained in the 26th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 19th Report (13th Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (4) Statement showing Action Taken by the Government on the recommendations contained in the 36th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 31st Report (13th Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (5) Statement showing Action Taken by the Government on the recommendations contained in the 27th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 20th Report (13th Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Agriculture (Department of Animal Husbandry & Dairying).

(6) Statement showing Action Taken by the Government on the recommendations contained in the 28th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 21st Report (13th Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Food Processing Industries.

(7) Statement showing Action Taken by the Government on the recommendations contained in the 29th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 22nd Report (13th Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Water Resources.

(8) Statement showing Action Taken by the Government on the recommendations contained in the 39th Report (13th Lok Sabha) on action taken by the Government on the recommendations contained in the 34th Report (13th Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Water Resources.

10. STATEMENTS BY MINISTERS

12.05 P.M.

(i) The Minister of Finance made a statement on 'Action Taken Report on the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto'.

He also laid on the Table a copy of (Hindi and English versions) of the Action Taken Report (ATR) on the Joint Parliamentary Committee (JPC) Recommendations to the House.

(ii) The Minister of State in the Department of Atomic Energy and Space made a statement regarding 'successful launch of Second Test Flight of Geo Synchronous Satellite Launch Vehicle D-2 from Shriharikota on 8 May, 2003.

11. Submissions by Members

12.13. P.M.

(i) **Regarding reported denial of State honour to Shri Jagdish Bhai, renowned freedom fighter by the Government of Uttar Pradesh.**

The following members made submissions regarding reported denial of State honour to Shri Jagdish Bhai, renowned freedom fighter by the Government of Uttar Pradesh :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Ram Vilas Paswan
- (3) Shri Chandrashekhar
- (4) Shri Somnath Chatterjee
- (5) Shri Sharad Yadav

Smt. Sushma Swaraj responded

Thereafter, the Speaker observed as follows :-

"Whatever has been said about Shri Jagdish Bhai in the House is true. I can well understand the sentiments of the House and therefore, request to all the honourable members to stand in silence for a short while to pay their homage to Shri Jagdish Bhai".

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

1.28 P.M.

(ii) **Regarding the problems being faced by sugarcane growers in the country.**

The following members made submissions regarding the problems being faced by sugarcane growers in the country :-

- (1) Shri Ramji Lal Suman
- (2) Kunwar Akhilesh Singh

Shri Sharad Yadav responded.

12.24 P.M.

12. Felicitations to the Speaker

The following members offered felicitations to the Speaker on completion of one year in the Office :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Ram Vilas Paswan
- (3) Shri Somnath Chatterjee
- (4) Shri Vilas Muttemwar
- (5) Shri Chandrashekhar
- (6) Prof. Vijay Kumar Malhotra
- (7) Shri Raashid Alvi
- (8) Shri S.S. Palanimanickam

- (9) Dr. V. Saroja
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Ramjiwan Singh
- (12) Shri E. Ponnuswamy
- (13) Shri G.M. Banatwalla
- (14) Smt. Renuka Chowdhury
- (15) Dr. Sushil Kumar Indora
- (16) Shri Chandra Vijay Singh
- (17) Sardar Simranjit Singh Mann
- (18) Shri P.C. Thomas
- (19) Smt. Nivedita Mane
- (20) Shri Ramdas Athawale
- (21) Shri Sanat Kumar Mandal
- (22) Adv. Suresh Ramrao Jadhav (Patil)
- (23) Shri Shriprakash Jaiswal
- (24) Smt. Sushma Swaraj

The Speaker in his reply thanked the members.

1.00 P.M.

13. CALLING ATTENTION

Shri Yogi Aditya Nath called the attention of the Minister of Environment and Forests to the situation arising out of pollution being caused in river Ganga due to Industrial effluents and steps taken by the Government to prevent it.

The Minister of Environment & Forests made a statement in regard thereto.

2.05 P.M.

14. Government Bills – Introduced

- (i) The Salaries and Allowances of the Judicial Officers of the Union Territories Bill, 2003.

The motion for leave to introduce the Bill moved by Shri Arun Jaitley was opposed.

The motion was adopted and the Bill was introduced.

***(ii)** The Constitution (Ninety-eighth Amendment) Bill, 2003 (Amendment of articles 124, 217, 222 and 231 and insertion of new Chapter IVA)

The motion for leave to introduce the Bill moved by Shri Arun Jaitley was opposed.

After some discussion, the motion was adopted and the Bill was introduced.

**** (iii)** The Constitution (Ninety-ninth Amendment) Bill, 2003 (Amendment of article 332)

**** (iv)** The Sixth Schedule to the Constitution (Amendment) Bill, 2003.

The motion for leave to introduce the Bill moved by Shri L.K. Advani was opposed.

The motion was adopted and the Bill was introduced.

*** *(v)** The Illegal Migrants Laws (Repealing and Amending) Bill, 2003.

2.14 P.M

15. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Brij Bhushan Sharan Singh regarding need to provide financial assistance to the Government of U.P. for providing relief to the people affected by fire in Gonda Parliamentary Constituency.
- (2) Shri Virendra Kumar regarding need to set up a Doordarshan Kendra at Beena, Madhya Pradesh.
- (3) Dr. Jashwant Singh Yadav regarding need for effective implementation of child labour laws in the country.
- (4) Shri Kirit Somaiya regarding need to bring the ashes of Krantivir Shyamji Varma from Switzerland to India.

- (5) Shri Bikram Keshari Deo regarding need to solve acute drinking water problem by allocating adequate funds for Labour Intensive Work Link Projects in Kalahandi and Naupara districts of Orissa.
- (6) Shri Naresh Puglia regarding need to clear the proposal of the Government of Maharashtra relating to National Child Labour Project.
- (7) Smt. Margaret Alva regarding need to make adequate budgetary provisions in the Union Budget for the welfare of other backward classes and minorities.
- (8) Shri Pawan Kumar Bansal regarding need to float an affordable self-financing LIG Housing scheme for the Low Income Group people residing in the Union Territory of Chandigarh.
- (9) Shri Khagen Das regarding need to set up a Medical College in Tripura.
- (10) Shri Y.V. Rao regarding need to open handloom showrooms on railway platforms with a view to promote handloom industry.
- (11) Shri D. Venugopal regarding need to declare Tamil as a classical language and establish a Tamil Academy in Delhi.
- (12) Shri Prabhunath Singh regarding need for construction of road between Manjhi and Barauli via Maharajganj in Saran, Bihar under National Highway Link Project.
- (13) Dr. (Col.) Dhani Ram Shandil regarding need to bring apple crop growers in Himachal Pradesh under Crop Insurance Scheme.
- (14) Sardar Simranjit Singh Mann regarding need to amend the Sikh Gurudwara Act, 1925 to make elections of SGPC mandatory after five years.
- (15) Shri Ramdas Athawale regarding need to increase the number of seats for SCs and STs in Maharashtra Legislative Assembly.

2.15 P.M.

16. Government Bill – Passed

The Airports Authority of India (Amendment) Bill, 2003.

Time taken : 1 hr. 21 mts.

Discussion on the motion for consideration of the Bill moved by Shri Syed Shahnawaz Hussain on the 8th May, 2003, continued.

The following members took part in the debate :-

- (1) Shri Vilas Muttemwar
- (2) Shri V. Dhananjaya Kumar
- (3) Prof. (Smt.) A.K. Premajam
- (4) Shri K. A. Sangtam
- (5) Shri C. Sreenivasan
- (6) Shri K. Yerrannaidu
- (7) Shri A.P. Jithender Reddy
- (8) Shri C. K. Jaffer Sharief
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Ramesh Chennithala
- (11) Shri Bikram Keshari Deo
- (12) Shri Ramdas Athawale
- (13) Shri Varkala Radhakrishnan

Shri Syed Shahnawaz Hussain replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2-12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Syed Shahnawaz Hussain.

The motion was adopted and the Bill was passed.

17. Motion regarding Thirty-third Report of the Committee on Private Member's Bills and Resolutions

Shri Denzil B. Atkinson moved the following motion :-

“That this House do agree with the Thirty-third Report of the Committee on Private Member's Bills and Resolutions presented to the House on

the 7th May, 2003.”

The motion was adopted.

4.14 P.M.

18. Private Member's Resolutions – Under Consideration

Further discussion on the following resolution moved by Shri Ramdas Athawale on the 25th April, 2003 :-

“This House recommends to the Government to take vigorous steps for implementation of policies and programmes for socio-economic and

political upliftment of the Scheduled Castes, Scheduled Tribes and other weaker sections of the society by strengthening the administration and

by bringing forward suitable legislation.”

The following members took part in the debate :-

- (1) Dr. V. Saroja
- (2) Shri Varkala Radhakrishnan
- (3) Shri Bhartruhari Mahtab
- (4) Shri Pawan Kumar Bansal
- (5) Shri Sudarsana E.M. Natchiappan
- (6) Dr. Satyanarayan Jatiya (speech unfinished)

The discussion was not concluded.

5.30 P.M.

19. Half-An-Hour Discussion

Shri K. Yerrannaidu on behalf of Dr. M.V.V.S. Murthi raised a discussion on points arising out of the answer given by the Minister of Consumer Affairs, Food and Public Distribution on 07.03.2003 to Starred Question No. 242 regarding Withdrawal of FCI from procurement of foodgrains.

Shri Sharad Yadav replied to the discussion.

5.59 P.M.

20. Valedictory Reference

The Speaker made valedictory reference on the conclusion of Twelfth Session of Thirteenth Lok Sabha.

6.05 P.M.

21. National Song

The National Song was played.

(Lok Sabha adjourned sine-die at 6.07 P.M.)

G.C. MALHOTRA,

Secretary-General.

* At 3.33 P.M.

** At 4.06 P.M.

§ Written speech was laid on the Table.